[Shri Suresh Kalmadi]

are concerned about what is happening in Kashmir and what has happened Mr. Doraiswamy. The Home Minister had said that the matter was in a delicate stage. But after that, there has been total bungling. Three terrorists have already been released but Mr. Doraiswamy has not been released as yet. What was the agreement between the terrorists and the Government? The House would like to know. We do not want to believe only the newspapers. The Home Minister should take Parliament into confidence and he should tell us whether Mr. Doraiswamy is dead or alive. It is a very serious matter. Madam, you direct the Home Minlster. He is sitting quiet over the matter. He is not telling us what is happening in Kashmir. He should know that it is a very important matter. The House is sure that he will come forward with a statement and take the House into confidence. Three terrorists have already been released and Mr. Doraiswamy's fate is still not known.

THE DEPUTY CHAIRMAN: I am sure the Home Minister has noted your concern and he is going to take action.

SHRI SURESH KALMADI: There has been no action so far.

THE DEPUTY CHAIRMAN: Now, clarification on Minister's statement.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, we are waiting for long to say something and...

THE DEPUTY CHAIRMAN: No, I am not allowing anybody.

SHRI DIPEN GHOSH: Here, the question of Centre-State relations does not come in the way because Jammu and Kashmir is under the President's rule. A Central Government official has been abducted and we don't know whether he is dead or alive. Government owes an explanation to Parliament.

THE DEPUTY CHAIRMAN: Now the clarifications. Shri J. P. Mathur will ask clarifications.

one of the accused in the Rajiv

Ganhi's assassination case

CLARIFICATIONS ON THE STATE
MENT REGARDING ESCAPE FROM

CLARIFICATIONS ON THE STATE-MENT REGARDING ESCAPE FROM THE CUSTODY AND SUBSEQUENT DEATH OF SHRI SHANMUGAM, ONE OF THE ACCUSED IN THE RAJIV GANDHI ASSASSINATION .

उपसभापति मेरे पास तीस नाम हैं कृपया सवाल तक ही ऋपने को महदूद रखें। श्री जे०पी० माथुर।

श्री जगदीश प्रभाद माथुर (उत्तर प्रदेश) : मैं भाषण नहीं करता हूं, मैं सवाल ही पूछता हं।

महोदया, मैं यह पूछना चाहता हूं कि जो कैंदी भागा वह कैंसे भागा ? इससे लगता है कि वहां पुलिस के अपक्षसर मौजूद थे। लेकिन कैंदी के हाथों में हथकड़ियां नहीं थी। जिस समय उसकी मौत हुई और जिस वक्त उसकी लाश पेड़ से लटकी हुई मिली तो क्या उसके हाथ में हथकड़ी थी यदि हथकड़ी थी तो सालूम होता है कैंदी को अच्छी तरह से हवालान में रखा गया था। लेकिन लगता यह है कि उसके हाथों में हथकड़ी नहीं थी या पैर में वेडी नहीं थी।

इससे संदेह होता है कि वहां जो अधिकारी के, क्या उनकी किसी प्रकार से उसको बचान में या भ्रशान में कोई माजिश थी ? ऐसी स्थित में मैं जानना चाहता हूं कि उनकी हकावट के लिए क्यों नहीं हथकड़ियां डाली गईं ? क्या कोई कानूनी पाबन्दी थी या क्या चीज थी जिसस यह संदेह दूर हो कि इसमें पुलिस वाले मिले हुए थे या नहीं के ?

SHRI SANTOSH BAGRODIA (Rajasthan): Madam, at the moment, we are talking something about the enquiry made on the century's most sensational assassination in the world. A gentleman who was not only most popular in the world, but who was also going to change the world's economic order, who was concerned about the world's poorest of the poor was murdered. In regard to that ghastly

death of Shri Shanmugam, one of the accused in the **Raji**v

one of the accused in the Raji Ganhi's assassination case

assassination, a Special Investigation Team was formed to investigate into it. We are discussing the manner in which and the sincerity with which this particular team has actually worked. The day this particular news was published in the newspapers, I hung my head with shame. I was wondering in what kind of a country I am living.

उपसभापति : ग्राप सवाल कीजिए, भाषण न करें तो मेहरबानी होगी।

SHRI SANTOSH BAGRODIA: Madam, this is a very serious matter.

THE DEPUTY CHAIRMAN: I know that this is a very serious matter. That is why I want pointed questions.

SHRI SANTOSH BAGRODIA: Madam, I request you not to stop me. Let me speak.

THE DEPUTY CHAIRMAN: Don't get agitated. Please ask questions. Let the Minister have time to answer.

SHRI SANTOSH BAGRODIA: We can wait for days and months together for the Minister's reply. Please let me speak what I want to speak. This is a very serious matter. Now, I am expressing my feelings. I strongly maintain that I am not asking for the resignation of the Home Minister. This is my humbleness. This kind of happenings demand a very serious attention.

SHRI KAMAL MORARKA (Rajasthan): Why are you being humble? Why don't you ask the Home Minister to resign?

SHRI SANTOSH BAGRODIA: I am not asking him to resign because he is not involved in this. The murder happened when your Government was in power...(Interruptions).

SHRI KAMAL MORARKA: Madam, I object to it. The murder had taken place in the Congress (I) election meeting. Everyone knows about it... (Interruptions). We want to know who brought

the assassin there? Why are they politicising the issue?... (Interruptions).

डा॰ ःनक पाण्यय (उत्तर प्रदेश)ः ऋषिके समय मे राजीव गांधी की हत्या हुई है। (व्यवधान)

SHRI KAMAL MORARKA: The Special Investigation Team should first begin with interrogating the Congressmen. I would ask Mrs. Sonia Gandhi to expel the Tamil Nadu Congressmen from the party...

THE DEPUTY CHAIRMAN: Please, Mr. Morarka ... (Interruptions). When I am on my feet...

यह मामला वडे दुख और गम्भीरता का है। इपया एक दूसरे पर एलीगेशन न लगा कर अगर आप मंत्री जी से सवाल पूछें तो वे जवाब दे सकेंगे। इस निश्ते मे कुछ करेंगे तो काम नहीं चलेगा। आपको जो पूछना हो वह जरूर पूछिये और जो बोलना हो वह जरूर बोलिये, लेकिन इस तिशों के से आपस p.p. 255 में बात होती है तो वह ठीक नहीं है।

SHRI SANTOSH BAGRODIA: They provoked me on this. .. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): When the Member told Mr. Bagrodia to ask for the Home Minister's resignation, he said that he didn't want the Home Minister to resign because the Government was not in power at that time.

SHRI DIPEN GHOSH (West Bengal): Who was on power when Mrs. Gandhi was assassinated? She was in office as the Prime Minister. (Interruptions).

SHRI KAMAL MORARKA: Madam, let me put the record straight. Mrs. Natarajan asks as to why did I ask the Home Minister to resign. Why should I do so? (Interruptions). Mr. Bagrodia said that he was not asking the Home Minister to resign, and this was his humbleness—I think he meant humility. I said 'Why don't you ask him to resign? Please ask him to resign'. Rajiv Gandhi was murdered in a State where Mr. Bhisma Narain Singh was the Governor. He was murdered in an election meeting of the Congress

death of Shri Shanmugam, one of the accused in the Rajiv Ganhi's assassination case

[Shri Kamal Morarka]

(I) where all these people were present. (Interruptions). But what has it got to do with Shanmugam's escape? I am really very sorry. Everytime, when the leader is assassinated, the Party calculates how many sympathy votes it would get. They are shedding crocodile tears.

SHRI SANTOSH BAGRODIA: What is all this, Madam? (Interruptions).

SHRI KAMAL MORARKA: After Mr. Rajiv Gandhi's assassination, everybody was thinking how many sympathy votes the Party would get. (Interruptions) I have got the greatest respect to the memory of Shri Rajiv Gandhi, though he was not my friend. (Interruptions).

THE DEPUTY CHAIRMAN: Mr. Morarka, please take your seat.

SHRI KAMAL MORARKA: They cannot do this. The question here is, how did Shanmugam run away? (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: We don't want to hear Mr. Morarka.

SHRI KAMAL MORARKA: Neither do I want to hear you.

SHRIMATI JAYANTHI NATARA-JAN: I am telling the Chair.

SHRI KAMAL MORARKA I am also telling the Chair. (Interruptions). We are not used to this uneducated broadside from the other side. For heaven's sake, let us stick to the question of Shanmugam's escape. The question whether Rajiv Gandhi was a great man or not is not under discussion (Interruptions).

SHRI R. K. DHAWAN (Andhra Pradesh). Madam, Mr Kamal Morarka has been a Member of this House for a number of years. He had been a Minister also. Of course, the mysterious death of shanmugam is shameful and shocking. But equally shocking is the behaviour of Mr. Kamal Morarka. Why is he so Jittery about it? Why is he getting agitated. Why

does he bother about all these things? He had been a Minister. He had dealt with the case. Mr. Bagrodia is only seeking a clarification. (Interruptions). Does Mr. Morarka mean to say that we should not even mention our leader? What is all this? (Interruptions).

SHRI KAMAL MORARKA: Everytime there is a discussion, the enquiry will go on for months and years.

SHRI R. K. DHAWAN: Let it go on for years.

SHRI KAMAL MORARKA: The main point is, one of the suspects escaped. It is we who should be attacking them. They are not attacking the Government. On the other hand, they are trying to make out that they are showing a favour to us. (Interruptions).

SHRI R. K. DHAWAN: Why is he getting so much agitated? This only shows how serious he is about it.

SHRI KAMAL MORARKA: You are not serious (Interruptions). Mr. Bagrodia said that he was not asking for the Home Minister's resignation. He said that he was being humble, as if the Home Minister belonged to our Party. Whom is he obliging?

SHRI SANTOSH BAGRODIA: He belongs to the whole country.

SHRI KAMAL MORARKA: The whole Government should resign on this issue. (Interruptions).

SHRI R. K. DHAWAN: Perhaps, Mr. Morarka did not understand what Mr. Bagrodia was saying. (Interruptions).

SHRI KAMAL MORARKA: Yes. I did not understand. I go by the Oxford Dictionary. (Interruptions).

THE DEPUTY CHAIRMAN: All of you, please sit down. Let Mr. Bagrodia continue. I humbly request you, not in humility. Let there be no interruptions. Mr. Bagrodia, please look at the Chair and make your points and then let the Home Minister answer. (Interruptions).

death of Shri Shanmugam, one of the accused in the Rajiv.

Ganhi's assassination case

श्री सन्तोष बागडोदिया :: मैं ग्रापको ही देखता हं।

उप अभाषति : मेरी तरफ देखते रहियेगा सो झगड़ा नहीं होगा।

श्री सन्तोष बागडोदिया: मैडम. असल में हमारी सरकार, हमारी पार्टी को छोड़कर न जाने कैसे यह विधान बना है कि इस देश में हमारे नेता ही मरते रहते हैं क्योंकि वे काम करते हैं स्रीर काम करते श्राये हैं।... (व्यवधान)

श्री रत्नाकर पाण्डेय : ग्राप राम-ग्रवधेश सिंह जी की तरह क्यों बोल रहे हैं। ... (ध्यवधान)

SHRI YASHWANT SINHA (Bihar): Shri Ram Awadhesh Singh is insulted.

SHRI SANTOSH BAGRODIA: I am trying to explain what actually happened. Probably, the Home Minister, after visiting the site also, could not get what has happened. I feel even sorry when the hon. Home Minister in his statement has said that the investigation by SIT was proceeding on the right lines. I do not know if it is a right line. minimum that can be done is, the chief should be sacked and changed immediately. I am going to give further What I am presuming from details. the report and from the information I am getting from private sources in that area of Tamil Nadu is, they have been telling me that SIT people are in collusion, in collaboration, they are absolutely a part of these people who were involved in this assassination. (Interruptions).

SHRI DIPEN GHOSH: This is serious charge on the ruling party.

THE DEPUTY CHAIRMAN: Let the Home Minister say when he is replying. Please, have order in the House, I have said that I have 30 names and a few more names are coming.

SHRI SANTOSH BAGRODIA: It appears that Shanmugham was having lavish dinner in the dak bungalow 246 R.S-7

inspection bungalow, as if a dignitary had been invited for a lunch or dinner. After dinner somebody from SIT, some people who were looking after him, they have actually taken him out and handed him over to some people, who have taken him away, murdered him and hanged him somewhere near the inspection bungalow. This particular case has happened on 19th and on 20th morning everything was published in the papers. Early morning we knew what had happened all the way in the inspection bungalow. Whereas the authorities or the investigating team could not locate the dead body themselves, somebody, some local village administrator gave the information that some dead body was hanging from the tree which was hardly two to three kilometres away from the inspection bungalow. And still we are trying to say that SIT's work is all right, it is on the right line. Is it the right line? Think of a scene, when this man was kidnapped. When he has gone out, he was not handcuffed whereas the 84-year-old Kirloskar was hand-This man whose character was well known, a man who was a wellknown smuggler of that area... (Inter-I do not care. It was the ruptions). police department. (Interruptions). Well, if you go on interrupting me like this, I will have to go on replying and then you will be suffering, there will be more and more delay.

This bad character, I should say, was treated in such a way, I wish all the culprits in the country are treated in that fashion.

THE DEPUTY CHAIRMAN: I don't think you should wish that. You should not wish that all the culprits should be treated like that.

SHRI SANTOSH BAGRODIA: I wish because this is the way he was treated. He was given a lavish dinner, then taken out and very easily given to the people who wanted him. Everything happened in a very dramatic way. It appears, they wanted that the mos timportant witness in this case should be eliminated. was not a human bomb which killed re, escape from

[Shri Santosh Bagrodia]

Raiiv Gandhi, beyond that human bomb there was a link and that link has now been broken. It is not a question reaching up to Jaffna. I do not know whether we would have reached Jaffna, but now we can never reach Jaffna in view of the most important link having This was already estabeen broken. blished at that time ... that these people who assassinated Rajiv Gandhi or the human bomb and other accomplices, all stayed there and they were the guests of this individual known as Shanmugam. In fact, when we talk of the statement, most unfortunately, the news reports, etc., give much more information than the statement. I wish the statement could have been more informative so that we could know more but, instead of knowing more. we are only trying to guess what was happennig. ... (Interruptions) ... It was this gentleman on the basis of whose information, at whose instance, all the concealed material which was lying in his own farm, in his coconut grove, was taken out. In spite of that, this man was not considered to be so important by the SIT. In fact, I have also heard that these officers were enjoying liquor while this man was escaping from the other room. This may please be clarified.

Madam, I am losing my entire confidence in the SIT. It is for this reason that a new team may be formed or, some officers have to be changed new officers should be appointed. And the officers who are directly responsible...

THE DEPUTY CHAIRMAN: Now you please ask your questions because Mrs. Jayanthi Natarajan is the speaker.

SHRI SANTOSH BAGRODIA: I am asking questions. I would like to know from the honourable Home Minister if he is going to arrest all the officers who are responsible for this escape and make further inquiries about their actions. fact, the Home Minister has said that a magister al inquiry has been ordered

of the accused in the Rajiv Ganhi's assassination case under section 176 Cr.P.C. I

understand why all these inquiries and why an immediate decision is not taken about arresting them. ... (Interruptions)

SHRI KAMAL MORARKA: The entire police force has to be arrested!

THE DEPUTY CHAIRMAN: Bagrodia, you have been speaking from 12.30 onwards.

SHRI SANTOSH BAGRODIA: have been speaking from 12.30 onwards because others were also speaking.

THE DEPUTY CHAIRMAN: Don't listen to others; put your questions.

SHRI SANTOSH BAGRODIA: It also says that Shanmugam, the man who was found dead finally, according to police rank, appeared depressed after meeting h. ... le. His uncle, Seetha..., or whatever it is...

THE DEPUTY CHAIRMAN: Don't mind the name; his uncle.

SHRI SANTOSH BAGRODIA: has been allowed to meet Shanmugam in the inspection bungalow. Is it normal practice that a person who is culprit is allowed to meet his uncle? - was all darkness outside the bungalow and in that darkness a relative comes and then the culprit escapes. This is a very suspicious matter.

SHRI KAMAL MORARKA: Li'te a Hindi film! ... (Interruptions) . . .

THE DEPUTY CHAIRMAN: Order, please. Now, Mrs. Jayanthi Natarajan.

SHRI SANTOSH BAGRODIA: I am coming to the end.

THE DEPUTY CHAIRMAN. Now the end is over. I have already called Mrs. Javanthi Natarajan.

SHRI SANTOSH BAGRODIA: one more sentence; If necessary, on serious matter like this I recommend that we should have a Joint Parliamentary Committee to further investigate this matter.

SHRIMATI JAYANTHI NATARA-JAN: Madam, the clarifications that

se, from the Home Minister are ... (Interruptions).

re. escape from

THE DEPUTY CHAIRMAN: Order now at least. Have courtesy for a lady.

SHRIMATI JAYANTHI NATARA-JAN: Madam, I would like to preface my clarifications by saving that personally I have the greatest respect for Home Minister, and what I am saying is in relation to the investigation and it has nothing to do with him personally.

The fact is that I have said it from the first day, from the very first day when we talked about the assassination, when Rajya Sabha was called to meet for a brief two-day session, that feared that attempts were being made to whitewash the case, that there would be a cover-up. I would like to repeat that charge with a sense of responsibility even today.

I am greatly sorry to say that even today after reading the statement I feel that that attempt is continuing. We must not lose sight of the fact that what happened is extremely serious. It is not a lapse. It is practically a death-blow to the investigation not only because of the death of the most important suspect. a person who could have given information, but also because it shakes the confidence of the public in the process of investigation. If we just look at it for a minute, this man who gave shelter to these people, who was nobody until a couple of years ago, suddenly became a millionaire, and the whole world knows that he became a millionaire because of his LTTE connections, because he was involved in drug-running, in arms-trafficking, because he was helping the LTTE to keep their lines of communication and smuggling open during the operations. The whole world knows that he was this kind of a man. The SIT brought him in a helicopter. This kind of a treatment is reserved for high dignitaries of this land. That was seriousness with which they viewed this person. This person was brought by helicopter.

I just want to ask a pointed question. The newspaper reports say that was a huge armed guard, the CRPF. armed police, the CBI officers all around the T.B. where he was staying. are very many discrepancies which I will just point out. When he was important enough to have been brought by a helicopter, where were all these armed, personnel when he was being kept in the travellers' bunglow in the night? a single armed policeman? not there Were there just two constables who took him out to wash his hands? Where were the constables when he was washing his hands? How did he escape? It is very engagingly said, "under the cover darkness." Where were all these people? Where was the CRPF? Where was the Was not there a single armed police? gnard all around? My pointed question What happened to all these people when the man was considered to be important enough?

Madam, the second part of it is that the whole theory of suicide seems to be a very convenient refuge because must remember two aspects. Mr. Shanmugam had filed a writ in the High Court even before he was arrested saving that he was innocent, that he was an agriculturist and that he feared police harassment. After that he came voluntarily. We must not lose sight of the fact that he was not arrested the SIT. He was not captured in dramatic fashion by the SIT. He surrendered to the SIT. It is not as if they made a tremendous and brilliant progress; they had not. Mr. Shanmugam surrendered to the SIT for reasons his own, and he was willing to co-operate with them. He did co-operate with them. Why did the man who had surrendered, want to commit spicide? This is the reason why I suspect...

SHRI P. UPENDRA (Andhra Pradesh): Why would he escape?

SHR!MATI JAYANTHI NATARA-JAN: I am coming to it in a minute. Why should he want to commit suicide? Why should he escape? He was cooperating with them. This is the reason why I suspect foul-play.

re, escape from

[Shrimati Javanthi Natarajan]

I have been saving this. Even last week I raised this issue in this House. It is well known that the lower ranks of the State police and other people have been infiltrated with the LTTE sympathisers. It is well known that there are political connections. It is known that there are drug connections. Knowing all these things, to say that the man committed suicide is simply not an explanation. It is too facile.

Madam, thirdly, the reason why I am saying that I think that there is a continuing attempt to cover it up and to take it very lightly is that even in the Home Minister's statement he says that after Mr. Shanmugam was found to escaped, a case was registered under section 224, IPC. What is the need of registering under this? What is section 224. IPC? I will just read it out to the House. Bear with me for a minute. Then you will see what a joke we are converting it into. Section 224, IPC, is about resistance or obstruction by a person to his lawful apprehension. Τí reads.

> "Whoever intentionally offers resistance or illegal obstruction to the lawful apprehension of himself for any offence with which he is charged or of which he has been convicted or escapes or attempts to escape from custody in which he is lawfully detained, shall be punished ... "

Nothing could be farther from truth. The truth is that far from offering obstruction. the man surrendered. Then why would he attempt to escape? What is the point in booking a case under section 224? This is a joke. The reason why I am giving importance to this is that we are narrowing the scope of the inquiry. You are conducting an inquiry according to this case where there is nothing. The man is dead. May I know from the hon. Minister against whom he is going to proceed? He never tried to evade the arrest. He surrendered himself. What is the grand idea of

Gandhi's Assassination Case booking him under section 224 when the man is dead?

one of the accused in the Rajiv

Madam, you look at section 221 of the Indian Penal Code. It savs:

> "Whoever having a public servant legally bound as such a public servant to apprehend or keep in any person charged confinement with or liable to be apprehended for an offence, intentionally omits to apprehend such person or intentionally suffer such person to escape or aid such person to escape or attempt to escape will be punished."

May I know from the hon. Minister why has he not registered the case under this section? Are you going to reward those officers who have allowed him to escape? Are they not public servants under the IPC? Are you going to take any action against those officers or are you just going to let them go scot-free after having a case against the man who is already dead, when he himself had surrendered? This is the reason why I suspect that there is an attempt to cover it up. Then, the hon, Home Minister said: "Another case is registered under section 174. Criminal Procedure Code." I will not take the time of the House to refer to it. Section 174 deals with suicide, suicide happening in custody. You have already come to the conclusion that it is a suicide; then, what is the point of an inquiry? We are charging on the floor of this House with a sense of responsibility that the man was allowed to escape, that the LTTE or whoever it is, interested parties called on him and murdered him. My colleagues have pointed it out at great length. The way in which he was found, the tree on which he was hanging, the fact that he could not have had access to a rope, all these things point out to the fact that he could not have killed himself, quite apart from the fact that he was not having a motive or reason or a necessity to kill him-So what is the point of having a case under section 174? What is the point of ordering a Magisterial inquiry? The scope of Magisterial inquiry is also, inquiry.

limited to the cause of death. Here we are not concerned with the cause of death. We want to know how he was allowed to escape. I would like to ask the hon. Home Minister, a specific clarification, whether he would consider reviewing the whole thing, booking officers under the appropriate section and more importantly expanding terms of reference of the Verma Commission so that it can also study all these things and not allow these things to go by default. According to the statement, I find that they have already foreclosed their various avenues. They have ready foreclosed the very areas which are agitating the Members and the entire public of this country by assuming that it was a suicide, by assuming that he escaped. These are dangerous assumptions and they will stop the whole

Finaly, I want to ask the Home Minister whether a particular newspaper report is corect. It says: "During interrogation Shanmugam had revealed that the police personnel at various levels had always been hand in glove with the militants in ensuring their uninterrupted travel to and from Vedaranvam Coast in return for handsome rewards and the quid pro quo worked very well. He had also given graphic details about how the LTTE militants had established intimate links with the chauvinist groups and politicians." This has been the burden of my song for days. They said Shanmugam revealed this. Clearly there is a powerful nexus operating which wanted Shanmugam out of the way.

SIT does not have the power to investigate this kind links. This is a serious lapse. This matter is much worse than Every time I have raised issue I had threatening phone calls. I had threatening letters to kill me. I do not want to dramatise it. I will not go There are people who into the detals do not even want me to raise the issue on the floor of the House. There are powerful interests at stake. The moment I said something about probing the links of the politicians, the official organ of

death of Shri Shanmugam, one of the accused in the Rajiv

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the DMK Murasoli made a personal attack on me by commenting on that.

V. **GOPALSAMY** (Tamil Nadu): I object to this.

THE DEPUTY CHAIRMAN: How you know that she reecived threatening phone calls? It is her experience which she is narrating.

1.00 Р.м.

SHRI V. GOPALSAMY: It is not relevant to this subject. (Interruptions).

THE DEPUTY CHAIRMAN: Please understand the seriousness of the subject. Just a minute. (Interruptions). I have been hearing her very carefully. She says that there is a conspiracy to eliminate everyone. Even if somebody raises the issue on the floor of the House, he or she receives a telephone call threatening life. Why do you mind it?

SHRI V. GOPALSAMY: She has referred to the official organ of our party.

SHRI S. JAIPAL REDDY (Andhra Pradesh): She made a reference to the official organ of the DMK which uncalled for.

SHRIMATI JAYANTHI NATARA-JAN: Why? (Interruptions).

SHRI S. JAIPAL REDDY: It is not relevant, not on this question.

SHRI V. GOPALSAMY: That is my point.

JAYANTHI NATARA-SHRIMATI JAN. Madam, I do not want to divert my attention. I won't go into that. The fact is that it is not irrelevant and that they have made a noise in this House about the same Rajiv Gandhi murder case and said. "There is no progress being made. Why have you not arrested Sivarasan and Subha? What is the problem? There are political leaders who are inis why volved and that there obstacles". (Interruptions).

SHRI V. GOPALSAMY: Find that out.

death of Shri Shanmugam, one of the accused in the Rajiv

Ganhi's assassination case an attack is made on me, it is a breach

of privilege.

vant.

THE DEPUTY CHAIRMAN: That is what she is saying.

SHRIMATI JAYANTHI NATARA-JAN: I am saying that there are obstacles in the investigation of the SIT. I am saying that the SIT is not able to ... (Interruptions).

THE DEPUTY CHAIRMAN: Why are you taking it on you? She is asking the Home Minister.

SHRI V. GOPALSAMY: Because she referred to the DMK party.

JAYANTHI NATARA-SHRIMATI JAN: Madam, after saying that, newspaper, instead of attacking whatever I said in the House, made a personal attack on me. I am just commenting on that. Why can't I say that? (Interruptions).

SHRI V. GOPALSAMY: There are newspapers . . . (Interruptions) the DMK party and other parties. a matter to refer here?

THE DEPUTY CHAIRMAN: If somebody made an attack on you or a newspaper, you can refer if you like. you cannot stop her from doing it. won't permit it. (Interruptions). I am not permitting it. I can tell hon. Members that I am not permitting interrup-Let her finish. tions. We have time.

SHRIMATI JAYANTHI NATARA-JAN: The only reason why I said it is, it amounts to a breach of privilege. am bringing a matter to the notice this House where I am feeling there is something that agitates me. I am raising an issue on the floor of the House. When

SHRI V. GOPALSAMY: You have to get permission from the Chair to raise the issue of breach of privilege. We do not object to that. Let her bring a privilege issue.

Therefore, it is not irrele-

JAYANTHI NATARA-SHRIMATI JAN: I do not need your permission. Madam, the only point I am trying to make is that there are all kinds obstacles to the functioning of the SIT. There is a tremendous network including politicians. Therefore, the SIT may not be able to do its job properly. The Government has to take into account the great seriousness, the kind of pressures that have been brought to bear, national and international. And therefore, have to suitably amend the reference. I request the Home Minister to let us know what steps he is going to take to get over these kinds of pressures. Thank you, Madam.

THE DEPUTY CHAIRMAN. Shri Ajit P. K. Jogi. He is not there. Mr. Chaturanan Mishra. He is not Mr. Dipen Ghosh, Mr. Chaturanan Mishra allowed you to speak in. his place.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Mr. Chaturanan Mishra belongs to the CPI. He belongs to the CPM.

THE DEPUTY CHAIRMAN: Member can ask any other Member speak in his place. Are you speaking now. Mr. Dipen Ghosh? If not, your name will come later. Now, Dr. Ratnakar Pandey.

डा० रतनाकर पाण्डेय : मैडम, राजीव गांधी की हत्या के संबंध में पकड़े गए जो मुजरिम है, उनमें से षणमुगम जोकि सबन महत्वपूर्ण "क्लू" देने वाला श्रादमी था, वह एस॰ ग्राई०टो॰ जांच दल तिमिलनाडु पुलिस के घेरे मे भाग निकला श्रीर 12 घंटे के भीतर उसकी लाश पेड़ से लटकी हुई मिली, बड़ी चिंता की बात है। जब चन्द्रशेखर जी प्रधान मंत्री थे उस समय यह एम०ब्राई०टी०, विशेष जांच दल बनाया गया ग्रीर इसने जो ग्रपता काम करना था वह किया, ^हिकन कितनी परवाह के साथ, यह सर्वविदित है भौर सब कुछ जनता के सामने श्रा चुका है। जिस दिनाषणम्गम का पलायन हुन्ना, उसके दूसरे दिन हम समद-सदस्यों ने वन्तव्य दिया और उसके बाद भारत के प्रधानमंत्री श्रौर कांग्रेस के श्रध्यक्ष श्री नर्रा मह राव जी ने पार्टी की मीटिंग में इस निराशाजनक जांचदल की सर्व-सम्मति ने निदा की स्रौर हमारे गह मंत्री श्री चव्हाण जी तुरन्त स्पोट पर गए श्रीर सदव में आकर के रिपोर्ट दी।

महोदया, जिस व्यक्ति ने विगत वर्षों में तस्करा से करोड़ों रुपया कमाया हो ग्रौर हथियारों का जखीरा, विस्फोटक सामग्री का जखीरा, मादक पदार्थ ग्रौर द्रव्य रखता था। उसके लिट्टें के साथ संबंध थे। उसने पांच सहयोगियों के नाम भी बताए थे, जो हत्या में मिम्मिलित थे ग्रौर उसने चार घंटे तक विस्फोटक पदार्थ वेदारणयम के दलदल से निकलवाने में सहायता की ...(व्यवधान)...

श्री राम ग्रवधंश सिंह (बिहार):
मैडम, श्रनावश्यक टाइम बच्चाद कर रहे
हैं। स्पेसिफिक क्वैश्चन पूछना चाहिए या
पढ़ना चाहिए?

उपसभापितः पांडेथ जी, आप सवाल पूछ ले तो बेहतर होगा ताकि सब लोग ब्रील सकें।

श्री गम श्रवधेश सिंह : इसमें क्वेश्वन पूछना है या यह जो लिखा है, उसकी पुढ़ना है ? जरा बताइए । डा॰ भ्रवरार ग्रहमद (राजस्थान) : मैडम, भ्राज बड़ी खुशी हुई कि राम श्रवधेश जी ने यह बात कही है।

उपसभापित : हां, यह उनके ऊपर भी लागू होगा, वह भी ताबे में रहेंगे । मगर, रत्नावर जी, श्राप सवाल पूछ लीजिए क्योंकि स्टेटमेंट तो पढ़ा हुशा है।

डा० रत्नाकर पाण्डेय: मैंडम, मैं सवाल पर ही आ रहा हूं। मैंने 137 सवाल लिखे हैं, अगर पूछने का मौका दें तब तो पूछूं।

उपसभापति: ग्राप 137 पूछिए मगर सवाल पूछिए।

डा० रत्नाकर पाण्डेय : मँडम, सवाल हीं पूछ रहा हू। जैसा अखबारों में है कि कोई दूसरा व्यक्ति बगें में धुसकर, जहां षणमुगम था, उसे बाहर है गया ग्रीर उसे मार डाला गया। इस तरह की ग्पिटें भी ग्रखबार में ग्राई है। इतना बड़ा मुजिन्म, जिसकी जांच चल रही हो, खाना खाने जाता है ग्रौर पत्तल फेंकने के बहाने निकल जाता है तो इसमें एस०ग्राई०टी० मिली हुई है, इसमें पुलिस मिली हुई है ग्रौर जो लोग ग्रपने राज-नीतिक बदले की भावनासे काम कर रहे **हैं, भ्रपने** को छिपाना चाहते है. वह स**ब** मिले हुए हैं । इस केस में शिवरासन और शुभा का नाम जो चल रहा है, कभी कहा जाता है कि बंगलौर में दिखाई पड़े, कभी कहा जाता है कि बनारस में दिखांई पड़े. कभी कहा जाता है कि नेपाल के बार्डर के पास गोरखपूर में दिखाई पड़े, इनको पकड़ने के लिए आप क्या कर रहे हैं ? क्योंकि कहा जाता है यह भेन मुजिंग्स हैं।

महोदया, इसके श्रलावा लिट्टें की गतिविधियां बहुत श्रधिक तन्जौर के तटबर्ती इलाकों में हैं श्रौर प्लास्टिक की नाव में, हमारे घनिष्ठ मिल्लगोपालमामी जी यहां बैठे हुए हैं, श्रश्चबारों में मैंने चिल्ल देखा है इनका प्रभाकरन के साथ मुंह पर पट्टी-बट्टी बंधी है श्रौर उनके

death of Shri Shanmugam,
of the accused in the Rajiv
Gandhi's assassination case

[डा० रत्नाकर पाण्डेय]

कमांडर-इन-चोफ को तरह साथ हैं, दो-तीत महोने उसके माथ रहे हैं... (व्यव-धान) यह चित्र मैंने देखा है, इलेम्ट्रेटेड बीकली में छपा है। इसी सदन के हतारे कई सदस्यों ने यह शारीप लगाया, इनकी अनुपस्थिति में, कि इनको गिरफ्तार करना चाहिए, किन मैं इनको उपस्थिति में बात कर रहा हू, इनके दल के नेता... (व्यवधान)...

SHRI V. GOPALSAMY: Madam, he made a reference ... (Interruptions).

DR. RATNAKAR PANDEY: Yes, it is a fact.

SHRI V. GOPALSAMY: I am not objecting to it. But when he is building up a case against this, he is referring to me. (Interruptions)

THE DEPUTY CHAIRMAN: If any of your privileges is affected, I will protect it. But don't interrupt him every now and then...(Interruptions).

MISS SAROJ KHAPARDE (Maharashtra): Madam, every now and then he gets up and speaks like this. When Jayanthi was speaking, he did not say anything. Now Mr. Pandey is speaking, I do not know why he is interrupting him.

SHRI V. GOPALSAMY: Would you tolerate if any reference is made against you? Don't preach sermons to me.... (Interruptions)...

डा॰ रस्ताकर पाण्डेय : मैं तो श्रापके सामने भर्त रख रहा हूं हिम्मत के साथ, में कोई ग्रापके पीछे पे नहीं कह रहा हूं।

MISS SAROJ KHAPARDE: Every now and then you get up and interrupt him. This is not correct. ... (Interruptions)....

SHRI V. GOPALSAMY: What is it he is driving at? ... (Interruption).

Yes, Prabhakaran himself was also speaking with Mr. Rajiv Gandhi. His photograph also appeared in the press. What does it mean?

डा० रस्ताकर पाण्डेय: मैडम, मैं अखबारों की कटिंग ग्रापके सामने उपस्थित कर मकता हं जिसमें हमारे मिल्ल श्री गोपालसामी जी का चित्र प्रभाकरन के साथ है. ेकिन इनके दल के नेता ने .. (व्यवधान)...

कुमारी सरोज खापर्डे: विल्कुल छपा था इनका चित्र, इसीलिए तो छटपटा रहे हैं ये लोग।

डा० रानाकर पाण्डेय : जब इस संबंध - चर्ची हो रहे था, श्री मरासाली मारन ने कहा था कि मैं प्रस्ताव करना हं कि प्रभाकरन को गिरफ्तार किया । ए ग्रीर उनकी जांच कराई आए क्योंकि गह मंद्री जी ने इल शदन को प्रास्थातन दिया है कि लिट्टे का हाथ है राजेव गांघे की हत्या में । तमिलनाड में तरकार जो भंग की गई थी, वह इसलिए कि लिड़े को संरक्षण टेरही थी ग्रौर इपलिए संरक्षण दे रहे थे कि श्रीनंता मैं जो तमिलियन्य हैं, जनके इंडपेस्ट की रक्षा करने के लिए ग्रीर बराबर फ "स्टिका की नौक भ्रों में जो वहां घाएल होते हैं. यद्ध करते हुए श्रीलंका परकार , उन सैनिकों का इलाज वह मरहमादी करवाकर. के, हमने ग्रख्बारों में पढ़ा ग्रौर सता है कि भाई गोपालमामें जी उनकी फिर तट में प्लास्टिक की नौकाश्रों में भेजने हैं। इसिलए मैं कह रहा हं मैं ब्रारोप इनके ऊपर नहीं लग रहा हूँ कि इन्होंने राजेव गांधे की हत्या कराई, लेकिन ये सब च जे ऐसे है जिन पर ग्राप गौर करें। ए оग्राई० हैं ० उन्ह कर रही है और मैं अन्द्रकाखर जी पर भी होई ग्रारोप हं लगना हूं, बी० पी सिंह भी तर भी ोई ग्रारोंग नही लगा । है लेकिन ग्रगर बी.पी.सिंह ने राजीव गांधी को स्पेशल प्रोटेक्शन ग्रुप दे दिया होत -जैसा कि हम रे स्वर्गीय पंडित कमल पति क्रिपाठी ने मांग की थी-तो यह ब्रासदी नहीं होती, यह र जीव गांधी-प्रधान मत्नी हो यान हो वह ऐसा व क्तिया जो सरी दुनिय में मन्य है ग्रौर सरी दुनिय की ग्रातंकवदी तकत उसके खुन की प्यसी थी। तो श्री क्षिपाठी ने कहा कि एक

करोड़ रुपया महीना उस पर खर्च ग्राएगा। वह न मांडा स्टेट में वर्च ग्रा रहा था, न राम जानकी ट्रस्ट से भ्रा रहा था, न दहिया दस्ट से धा रह था। चन्द्रशेखर जी को हमरे समर्थन पर प्रधान मंत्री बनाया गया और उन्होंने टेलीफोन टेपिंग की बात तो बराबर **ध्रपनी** र[ा]जनीतिक महत्वकांक्षाध्यें को पूर करने के लिए, लेकिन कभी भी यह मांग नहीं कि कि रजीव गांधी को विशेष भुरक्षा दस्तः, जो प्रधान मली को मिलता है, वह दिया ज ए । तो कुछ लोगों का पौरा होता है, ऐसे लस्डिया लोग होते हैं जो ग्राते हैं। चन्द्रशेखर जी के प्रधान मंत्रित्व कल में राजीव गांधी की हत्था हई, यह भारत के और दुनिया के इतिहास में लिखा ज एग और उस समय हम रे जो गवर्नर वहां, भीष्म नाराधण सिंह हैं, उनसे मननीय गह मंत्री जी ने बड़ी लम्बी-चौड़ी ब'त की है, तमिलनाड के श्रखबारों में मैने पढा है। 🕆 स्रापक्षे मांग करंगा (व्यवद्यान)...

श्री राम ग्रवधेश सिंह । महोदय यह स्पष्टीकरण पूछ रहे हैं कि क्या कर

हा० रत्नाकर पाण्डेय: मैं स्पन्टी रूरण पूछ रहाहूँ।

श्री राम ग्रवधेश स्टिह : ग्राप ख्यान रखिएगा, उब हम लोग भी बोलेंगे तो हमें को ऐसे ही छुट मिलनी चहिए। यह कोई बान हई।

डा० रताकर पाण्डेय : मैं ज'नना चहर हं गृह मन्नी जी से कि क्या, र जीव गांधी की हत्य के बाद लज्जा हया तो घोलकर लोग पो गए हैं, भीलम नार यण जी को प्राय वहां से गवनैर के रूप में हट र ही झांर बड़े पढ पर स्थापित हरेंगे क्योंहि उनत पौर है और संच हो रही है और गवर्नर की कुर्सी व्हिणंसिबन कुर्सी हानी है और उस मुर्सी एए ब्रैट ए के पंस्टेबन भाग करा। म ह भन्न बहा हे हन रे दल के समर्थन ट हैं। ताइस तह की चीजें नहीं होनो चःहिए। तीसरा में स्वध्टोकरण ...

of the accused in the Rajiv Gandhi's assassination case

उपत्रमापति : मवात पुष्ठिए, ब्यौरान दोिए भुमि∵ान दें।

डा रत्नाकर पाण्डेय : विमित्रन इके गवर्न भीष्म न रायण सिंह जी वहाँ मे सस्पेड यपके य स्थानान्तित यपके, हट उरके िसी ऐसे पोलिटि∵ली मोटिवेडिट ब्रादमी को ब्राप वहां गवर्नर बन येंगे जो इन हत्प स्रों की सन्तिण के बीछे जो घटत यें हो उही हैं... (अधवधान)

SHRI MOHAMMED AFZAL MEEM AFZAL: He is saying politically motivated Governor.

डा॰ रत्नाकर पाण्डेय : मैं करन चहा हूं हि रजीव गांधी जी जब इस सदन में प्रधान मंत्री के रूप में बैठने थे तो बरबर कहने थे कि श्रातं वदी तालों इस देश में प्रवेग हर गई हैं ग्रीर उनके प्रकां के रूप में इस सदा में भी लोग बैठे हुए हैं। ेवल इंदिरा गांधीकी हत्य की व. लज हमारे सदन के माननोय सदस्य श्री राम अनेठन तनी जी ने नहीं कि वरिक श्राज रजीव गांधी की जो नृशंस हना हुई है उसनें फंसे हुए तस्तरों, उसनें फंसे. हए किमिनल. उसमें फंसे हए विश्ववापी जो दसरे तम्बर है किम हरमे व ले लोग हैं ग्रीर गतंकवादी हैं, उनकी भी वक ना का इन्होंने ठेका ले रखा है। तो मैं जनत चाहा हूं हि क्या श्री रम जेठम नानी को इस कर्य के लिये इस सदन से * . . . (व्यवधान)

SHRI S. JAIPAL REDDY: Madam. what is this? How can he make such allegations? (Interruptions)...Madam, this cannot go on record. (Interruptions)....This cannot go on record. (Interruptions). .

THE DEPUTY CHAIRMAN: I will see the record. (Interruptions)... I will see the record. (Interruptions)....

SHRI S. JAIPAL REDDY: I am on a point of order, Madam. (Interruptions) ... On a point of order, (Interruptions).

^{*}Expunged as ordered by the Chair.

death of Shri Shanmugam, one of the accused in the Rajiv

Ganhi's assassination case

THE DEPUTY CHAIRMAN: Yes (Interruptions)...

SHRI S. JAIPAL REDDY: On a point of order. (Interruptions)...

THE DEPUTY CHAIRMAN: Yes, on a point of order. (Interruptions).... 1 said, please sit down. (Interruptions)...
On a point of order. (Interruptions)...
Please.

बैठिये-बैठिये, पोंइट श्राफ श्रार्डर पर मुझे तय घरना है।

SHRI S. JAIPAL REDDY: On a point of order. Shri Ratnakar Pandey has made gratuitous references and levelled unfounded and unwarranted allegations against an hon'ble Member, Shri Ram Jethmalani. All the references must be expunged from the record. That is the point of order and we would like to mention, Madam, that we have enough of this nonsense in this House for the last few days. We shall no longer tolerate the nuisance of the shouting brigade.

THE DEPUTY CHAIRMAN: See, you stood up on a point of order. I will look at the record and I will tell Shri Ratnakar Pandey...

पाण्डेय जी, ग्रार याप कोई एलीगेशंस लगा रहे हैं किसी बैठे हुए मबर पर तो प्रया उसको सब्सटेंशिएट करके ही लगाइय, क्योंकि नियम ऐसे हैं कि जब मेंबर के ऊपर कोई इलगम लगाया जाता है तो उसको सब्सटेंशिएट करना पड़ता है...(व्यवधान) ग्रापको मैंने नहीं कह, ग्राप बैठ जाइये।

े **भी सुरेन्द्रजीत सिंह ग्रह्**लुवा<mark>लिया</mark> (बिहार): महोदया, जो धन्होंने बात की है पहले वह उसला जवाब दें।

उसभापति : मैंने दे दिया जव व ।

श्री मुरेन्द्रजीत तिह ग्रह्लुवालिया : वह क्या Nonsense of the shouting brigade उन्होंने

What is the meaning of the nonsense of the shouting brigade? (Interruptions)...

He should withdraw it. (InterruptionsQ... What do you think about it? He should He should withdraw it. (Interruptions)...

THE DEPUTY CHAIRMAN: I will look at the record. Anything unparliamentary will not go on record when I am presiding. (Interruptions)...It will not go on record. Anything unparliamentary will not go on record. (Interruptions)...

SHRI S. JAIPAL REDDY: Madam, nonsense is parliamentary. I am saying that Ahluwalia is a * (Interruptions)...

SHRI S. S. AHLUWALIA: If it is a parliamentary one, then you are the biggest * of this House. (Interruptions)...
You are the biggest * of this House. (Interruptions)...

श्री प्रसोद महाजन (महाराष्ट्र) :
मैं यह जातन चहुंगा कि जयपान रेड़ी
जी ने मार्जिट्य राफ ब्रिगेड पर प्रारोप
लगाया है। मैं सदन को यह समझ में
नहीं प्रारा नि जन्होंने हिस पर प्रारोप
लगाया है। मैं यह जातना चहुंगा हि
मार्जिट्य ब्रिगेड के सदस्य कौन हैं ग्रीर
जिन पर ग्रारोप लगा है ग्रगर उनके नाम
का प्रजा चुन जाये ...(श्रावधान)

उपसभापति : स्तनाहार जी, ह्यांप द्रपनः भाषण असी रखिये, मैं रिकार्ड देख लंगी। . - - - - -

डा० रत्नाकर पाण्डेण : सन्तिया उपसभापि महोदया, मैंने कोई आरोप इन सदन के सानीय सदस्य श्री राम जेठमलानी पर नहीं लगाया है, मैंने इतना ही कहा है ... (ज्यवधान)

SHRI RAM JETHMALANI (Karnataka): Madam, please allow me one minute. Madam, since 1988 Shri Ratnakar Pandey has been making all kinds of suggestions and insinuations against me. I have always excused him because he is an * person and his place is not here; this place is elsewhere.

^{*}Expunged as ordered by the Chair.

death of Shri Shanmugam, one of the accused in the Rajiv Ganhi's assassination case

डा॰ रत्नाकर पाण्डेय: ... (व्यवधान) मैं ऐसे राष्ट्र के प्रति... (व्यवधान)

उपसभापति : चिलिये, श्राप श्रधना बोलिये, षणमुगम् पर बोलिये, सवाल पूछिये मंही जी से।

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): Madam, this this is equally objectionable. The honourable Shri Ram Jethmalani has made a charge that Shri Ratnakar Pandey is an * person. It is not proper...

SHRI RAM JETHMALANI: I repeat it, he is *

SHRI S. B. CHAVAN: I am not addressing you, I am addressing the Chair. I am requesting you, Madam, a sitting Member of the House should not allege against another sitting Member...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): What about their charges?

SHRI S. B. CHAVAN: You are taking objection to his speech, that he is making allegations. You are also doing the same.

DR. NAGEN SAIKIA (Assam): On a point of order. When Mr. Ratnakar Pandey was speaking, Mr. Jaipal Reddy made some comment. Just after that I saw Mr. Ratnakar Pandey trying to caricature Mr. Jaipal Reddy's handicap. I think that is not proper.

MISS. SAROJ KHAPARDE: He did not say a word about him.

THE DEPUTY CHAIRMAN: I didn't hear anything like that.

DR NAGEN SAIKIA: He was carricaturing Mr. Jaipal Reddy. Mr. Ahluwalia asked Dr. Ratnakar Pandey not to do it. Then only he stopped it.

THE DEPUTY CHAIRMAN: I didn't hear it. I can assure you he will never do that रह कर जी भी हे कुछ भी कहें सगर किसी की पारोरिकः वभी पर वभी नहीं बोलेंगे, इन्ता मुझ विकास है ... (व्यवधान) यह मैटर खत्स हो गया ... (व्यवधान)

DR. NAGEN SAIKIA: He was caricaturing him.

THE DEPUTY CHAIRMAN: No, he will never do that.

(Interruptions)

SHRI VISHVIIT P. SINGH (Maharashtra): I had anticipated this to happen. I knew that Mr. Jaipal Reddy was going to be the Leader of the Opposition in the Upper House and I anticipated this. I knew that the level of debates in the House would go down. (Interruptions).

THE DEPUTY CHAIRMAN: Please sit down. Don't interrupt. (Interruptions) I say please sit down. Nothing of these interruptions will go on record. (Interruptions). It appears that nobody serious to discuss this matter because everybody is arguing things which not concerned with the subject. I would request Members in earnestness, looking at the seriousness of the murder of a great leader of this country, Rajiv Gandhi, please be serious. (Interruptions) No, I am not allowing anything.

SHRI DIPEN GHOSH: I have a point of order...

THE DEPUTY CHAIRMAN: What is the point of order?

^{*}Expunged as ordered by the Chair.

SHRI DIPEN GHOSH: Shri Jaipal Reddy has been nominated as Leader of the Opposition by the Chairman of the By making an oblique Raiva Sabha. reference to the nomination of Shri Jaipal Reddy as Leader of the Opposition Mr. Vishviit Singh has downgraded the quality of nomination by the Chairman of Raiva Sabha. He has alleged that had apprehended that as soon as Mr. Jaipal Reddy was nominated Leader the Opposition the quality of the debates would go down. That was his allega-

SHRI V. GOPALSAMY: He must withdraw that or it should not go on record.

tion. Shri Jaipal Reddy was nominated

as Leader of the Opposition by the Chair-

man of the Raiya Sabha....

SHRI DIPEN GHOSH: He should apologise.

SHRI MOHAMMED AFZAL alias MEEM AFZAL: He should apologise.

SHRI DIPEN GHOSH: It should be expunged.

(Interruptions).

SHRI VISHVJIT P. SINGH: only do it if you allow me to speak. Will you sit down for a minute?

Madam. I respect the conventions of this House. Never have I levelled allegations against the Chair Madam, Chairman of the House is governed by certain rules and regulations. The rules are quite clear. It is for the Opposition to choose whom they want as leader and the Chairman has done that. He has acted according to the letter written to him by Shri V. P. Singh. It is not the personal choice of the Chairman. I am not levelling anything against the Chair. I have great respect for the Chairman He is like my uncle...(Interruptions) . . .

SHRI V. GOPALSAMY: Madam, what is this uncle and cousin? ... (Interruptions)...

THE DEPUTY CHAIRMAN: Order, order ... (Interruptions)... is very unfortunate. We had started the discussion on the murder of Shanmugam

death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

or his escape and now we have got involved in something else which is not relevant at all (Interruptions)... So, please take your seat (Interruptions)...I will not allow anything irrelevant to go on record. ... (Interruptions). ... Please sit down ... (Interruptions)...

MURLIDHAR CHANDRA-SHRI KANT BHANDARE (Maharashtra): Would the Opposition Members be satisfied if I were to call you aunty... (Interruptions)...

THE DEPUTY CHAIRMAN: I would never be that ... (Interruptions)...

M. S. GURUPADASWAMY: Madam, I would like to inform the House that Shri Jaipal Reddy is as good an Opposition leader as myself; may than me ... (Interruptions)... better

THE DEPUTY CHAIRMAN: Now please, we are not discussing the leadership of the Opposition. We are not discussing anything except the supposed murder or suicide or escape of Shanmugam. Please understand the seriousness of the situation. I request everybody to confine himself to this question (Interruptions). .

S. VIDUTHALAI VIRUMBI SHRI (Tamil Nadu): Madam, what about the aspersions cast against the Opposition leader ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I will look into the record...(Interruptions)...

श्री राम ग्रवधेश पित : महोदया. मेरा प्वाइंट ग्राफ ग्राईर है।...

उप रभापि: : कोई व्याइंट ब्राइंर नहीं है . . . (व्यवधान)

श्री राम श्रवधेश सिंह: प्व इंट ग्राफ श्रार्ड है। ग्रापकी व्यवस्था स्पन्ट होनो च'हिए कि ग्रगर कोई मेंबर लीडर चफ ग्रपोतिशन के बारे में यह बयान दे जा जैसे वह होंगे तो इस सदन की डिविट का सार गिर जगग तो क्या गैस नहन प निय मेंटरी है। इस पर ग्राप ग्रपनी व्यवस्था दीनिए।

उपसमापति : मैंने अपनी व्यवस्था श्रंग्रेजी में दी थी, अब हिन्दी में देती हूं कि मैं रेकार्ड देखुंगी ... (व्यवधान)

one of the accused in the Rajiv Gandhi's Assassination Case

श्री राम श्रवधेश सिंह : ग्राप कहिए कि असको ऐक्सपन कर देंगी।... (व्यवधान)

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उपसभापति: ज्ञार ज्ञाप सनि से बैठें तो समझ में भ्रा जाएगा। मैं सुबह से यह कह रही हूं कि प्या एक दूसरे पर एकिग्रेमन, न लग्यों, न अच्छे न बुरे। ज्ञारोप न लग्यों और प्या किस मुदे पर यहां बहस हो रही है उसी के ऊपर बोर्ले। दूसरी ब तें न करें। यह सबक दिया है ... (ज्यवधान)

Do not behave like this. Please sit down (Interruptions)...

Do not argue with me. After I give a ruling, do not raise it again ... (Interruptions)...

श्री राम अवधेश सिंह: 48 मिनट होगए, इसका भी तो ध्यान रखिए।... (व्यवधान)

उपसभापति : पांडे जी ग्रपनी बात सोधे प्रका पूछार खत्म कीजिए।...

डा॰ रत्नाकर पाण्डेय : माननीय उप-सभापति जी, जेठमलानी जी... (व्यवधान)

उपसभापति : उनका नाम मत लीजिए षण्मुगम के बरे में बात कीजिए। अब वह बात खत्म कीजिए।...

डा० रत्नाकर पाण्डेय: महोदया, क्या एक प्रादमी जो दूसरे देश के प्रति प्रमिन प्रादमी जो दूसरे देश के प्रति प्रमिन प्रादमी प्राद्धा रखना हो, जो राजीव गांधी जैसे ने अधों के हत्यारों की वकालत करने को तैयार होना है या इंदिरा गांधी के हत्यारों दा वकील बनने को तैयार होना है, ऐसा व्यक्ति मुझे सिंटिफिकेट दे, इससे बड़ा प्रमान प्रारं क्या हो सज्जा है जिसकी राष्ट्रीयता स्वयं सिंदिग्ध हो? इसलिए मैं वह रहा हूं कि बराबर आप प्रमिनी अध्यक्षता जा सदन वा रिकार्ड उठावार देख लीजिए ...

उपसभापति : श्राधा मिनट ब'की है, लंच श्रॉवर होने वाला है। श्रगर मेंबर चंहते हैं जि यह पिश्यान चलां रहे और इसके बद रेल बंट पर भाषण हो क्यों िल्सके लिए 9 घंटे हम को डिस्शागा करना है तो मैं मेंबरों से पूछना चहुंगी कि वह लंच आँवर चहते हैं या नहीं चहते हैं!

डा० रत्नाकर पाण्डेय : मैं लंच के बाद बोल महभ हूं।

THE DEPUTY CHAIRMAN: You want to have the lunch hour?

SOME HON. MEMBERS: Yes... (Interruptions)...

THE DEPUTY CHAIRMAN: All right. The House now stands adjourned till 2-30 P.M. today.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock. The Vice-Chairman (Dr. Nagen Saikia) in the Chair.

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): Hon'ble Members, we shall have to strictly maintain the time of the House and therefore, I would request every Member to complete his clarifications within three minutes. I shall ring the bell and if somebody goes on speaking even after my ringing the final bell, then nothing will go on record. Now, nobody will be allowed to make a speech. You have to ask for clarifications only. Yes, Dr. Ratnakar Pandey.

DR. RATNAKAR PANDEY: You have to see to my interest also. None should interrupt me.

महोदय, में गृह मंत्री जी से यह पूछ रहा था कि जब वे वहां गये तो वहां के सहामहिम राज्यपाल श्री भीष्म नाराधण सिंह जी से विशेषत: श्रीर जांच दल तथा पुलिस सह निदेशक से उन्होंने बान की थी। वह क्या बात की थी उनको सदन [Dr. Ratnakar Pandey]

जातना चहेगा। षण्मुगम् के पास अपनी
एक निजी सेना भी थी। खतरन क
हथियारों एवं णिवनणाली संचार प्रणाली
से युवन यह मेन सीमा शुलक और पुलिस
अधिकारियों के निए एक चुनौती थी।
इस सेना के बन पर नेवारण्यम और
अगस पास के नटीय इन कों की स्थानीय
जना को वह आतंतिन रखा। शई बार
विमान डु पुलिस में इसे स्निपरी उस्टमर
के नम से जाना जाता था। गई बार
पुलिस की जेन से फरार होने के बाद यह
नम सिना है। तो यह स्निपरी उस्टमर
क्या चीन है, इस संबंध में मंती सहोदय
सदन को बतायें और हमको विस्तार में

बहा से अखब रों में छपा है कि षण्मगम् की हत्या में स्थानीय राजनी जिले का हथ रह है और जब षण्मुगम् की हत्या हुई तो वेद रण्यन में सभी दूह ने बंद रहीं। तो फिस रूप में उसकी हत्या हुई सी०बी०ग्राई० के समने ग्राहम⊸ समर्पण करने से पहले भयवंग उनने बिनली छुइर सरने की भी कोशिश की थी. उसके परिवार के लोगों ने ऐसा कहा है। ये सब चीजें जो हैं, र जीव गांधी की हत्या हुई, इंदिरा जी की हत्या हुई ग्रीर इन सब के मूल में देश के लोगों है हु थ क्स है। भारत की सोवरटी वयलेट हो रही है, भारत की प्रभुसत्ता को चैलें न किया जिल्हा है। टैरोरिस्ट ग्रंप जो इस देश में बैठे हुए हैं क्या उन्होंने र जीव गांधी की हत्य नहीं को है ! कोई नेप ल से आकर आडवणी जी की हत्यः करे, कोई परिस्तान से ब्रामर वी०पी० सिंह की हत्या करे, कोई बंगला देश से प्राहर चंद्रशेखर जी की हत्ये करे या मेरे दल के िसी ने ग़र्की हत्या करें तो यह जो विदेशी ताकतों का हथ इसमें है, ग्रीर प्रभास्यन लिट्टे के जो नेता बने हए हैं, ल्व इन बने हुए हैं वे, सी०ग्राई०ए० ग्रीर जो विदेशी तारतें भारत और अन्य आसप स के देशों को ग्रनियंतित कर ग्रस्थिर करना चाहतो हैं, वे इसमें लगे हुए हैं। राजीव गांधी ने इंियन पीस की पिंग फोर्स श्रीलंका भजी थी। वह सेना इतनी सक्षम थी

कि ग्रगर चहती तो वह उस देश को कांकर कर लेती। लेकिन वहां पर हमने यह कोणिश की थी ि न निमिलियन को नुम्मान हो ग्रीर न श्रीलंका के लोगों को नरसन्त हो। तो जब तक प्रभाकरन को **गिर**फ्यार पट्टी किया जाना है नब नक कुछ नहीं हो सहता। हमारी सरकार श्रीलंका की सरकार के सहयोग से उसको गिरफार करे। इसके लिए सरकार वया कोशिश कर रही है? अगर किसी क'रण से श्रीलंका की सरकार बहुत कमजोर सरकार है तो क्या हमारी सरकार उसको गिरपन र करने के चिये, प्रभाकरन को अपने यहां से कोई ब्यवस्था कर रही है? क्या भारत सरकार कोई फोर्स भेजकर उसको गिरफार करेगी श्रीर इस बारे में शंतरराष्ट्रीय कान्त क्या कहा। है, इसकी जानकारी हम रेगृह मंत्री को होगी, ला मिनिस्टर को होगी लेकिन देश की जनग की यह सांग है हिप्रभाहरन, जो चैलेंब कर रहा है कि हमने रजीव गांधी की हत्या की है, यह उनके मख से बुलव या ज रहा है क्यों कि विदेशी ताकतें इसमें सम्मिलित हैं। तो मैं यह जनना चाहता हं कि क्या कोई टाइम ब उंड प्रोग्राम बनाया गया है कि इनि समय के अंदर प्रभाक्षरत ग्रौर उसके सहयोगियों को श्ररेस्ट करके भारत में लाया जयेगा श्रीर उनको दायज किया जायेगा (समय की घंटी)

Gandhi's Assassination Case

ग्रंत में मन्यवर, मैं पूछता चाहता हूं कि एक तो स्पट इन्वेस्टीगेशन हो रहा है कि किसने मारा, क्य हुना? लेकिन इस देश की जनता का यह दृढ़ विश्वास है कि, इस देश की जनता जो कि डेमोक्सी में विश्व स करती है कि इसके पीछे वे ताकतें हैं जो भारत को ग्रस्थिर देखना चहती हैं ग्रीर भारत को केवल...

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): You ask the clarification. You should not make a speech.

DR. RATNAKAR PANDEY: I am going to ask the last clarification. कि क्या कोई संसर्द.य दल, र जीव गांधी ने जब उनके चरित्र हनन की बात हुई तो उन्होंने बोफोस की जांच करने के लिए

एक संयक्त संसदीय दल का गठन किया था तो क्या उसी स्ट इल पर इस बारे में भी एक संसदीय जांच दल बनाया जायेग जो यह पता करें कि सिस रूप में यह हत्या हुई, इसमें किन विदेशो ताकतों का हाथ था। बहुत से राजनीतिज्ञ जो इस देश में हैं उन पेर भी यहां की जनता को शंजा है। तो इस सब बातों के निराकरण के लिए क्या अप कोई संसदीय दल बन येंगे और इनकी पोजिटि जन जांच एर येंगे या स्थाट इन्वेस्टोगेसन होसं मिलिस्टी के तहत ही होता रहेगा, ये वातें में माननीय मंद्री जी से जानना चाहता हं।

(Uttar Pra-SHRI KAPIL VERMA desh): Mr. Vice-Chairman l am grateful to you for giving me this opportunity to speak. I need not emphasise the great concern caused in this House and in the country. Serious doubts have been raised of investigation on the conduct confidence and seriousness about the attached by SIT to this kind of investigation. I would say that the escape is, in fact, a stunt. It is most unfortunate that it has happened in the presence senior officials of CBI. And it is the version which is given to our Home Minister. I am very sure he is second to none in his loyalty to Mr. Rajiv Gandhi and his love for him. His hands are tied in certain manners. I hope he will open them up. I would like to know whether in view of what has happened, he would like to make any change in the apparatus, in the set up of STT. In fact the story is cooked up by the local people, local efficials and I don't know who else is involved in it. The whole story is very funny. It appears that as has been pointed out by some of our colleagues — the involvement of LTTE When LTTE found that some is there. very important disclosures are being made some very important evidences are being unearthed on the basis of information given by the man, they wanted to silence him. This is the logic. For that a conspiracy was hatched and this man I do not know. was killed. the Home Minister will be able to

us what exactly happened. In any case the suspicion is the LTTE saw to it that the man was removed from the scene so that no more evidence is available. Sir. it is most amazing that this man who was a well-known smuggler was kept in a house which was in his own home This place was not only a centre town. of smuggling activities but presence LTTE was also there. A lot of LTTE functioning there. people are would like to know from the Home Minister, who were the police guards and how many police guards were there. Why did they not chase him? Why did they not fire on him when he was trying to escape? I also want to know whether there were some police guards serving food to high CBI officials sitting in the Is it correct? I hope adjoining room. the Home Minister will be able to tell us. I want to know why this time lag is there in lodging FIR because it was about 10 o'clock when this incident took place and the report was lodged at 10-45 as shown in the statement. Please give me liberty of asking two or three pointed I think the magisterial questions. quiry is hardly sufficient to fulfil the I would like to know whether the Government is prepared to have some kind of a judicial enquiry. The present enquiry only goes into the causes death. We want to know how he escaped and we also want to see that responsibility is fixed. So, I would like to know whether the Government will institute a judicial enquiry or at least expand the terms of reference of the Verma Commission to include this particular point also in the terms of reference. I feel a magisterial enquiry will not meet the need of the hour.

I would also like to know the steps the Government proposes to take to ensure that this does not happen again.

The hon. Minister has made an extensive survey of the sea-coast and met a number of people, met the Governor and on-the-spot study. He visited the place where the assassination of Shri Rajiv Gandhi took place. the second paragraph of the Minister's statement, it has been mentioned that the

escape from

death of Shri Shanmugam,

one of the accused in the Rajiv

Gardhi's Assassination Case

[Shri Kapil Verma] SIT has made satisfactory progress. would like to know the motive behind the assassination of Shri Rajiv Gandhi and whether there is some conclusive evidence because all sorts of stories are being made out. I would like to know whether the Government has any clinching evidence of LTTE's involvement. We all know it and the other day in response to the point raised by me, the Home Minister gave some indication of it. I would like to know whether there is some clinching evidence about involvement of LTTE.

श्री भ्रनन्त राम जायसवाल (उत्तर प्रदेश): उपसभाष्ट्रणक्ष महोस्य, म ननेय मंत्रे जी ने जो वक्तब्य दिया है उसम यह लगता है कि षणमगम के से ० बी० ग्राई० के हिरासन से भागने और फांसी लगाने की कहानी सही नहीं हैं! इसके बारे में मैं श्रापके सामने उन तथ्यों श्रीर परिस्थिनियो का जिन्न करूंगा जो स्टेट ट में हैं। यहली बात कि षण्मगम् एक जीना हम्रा सम्स्वर था, द्यरी बात कि "िहुँ" के साथ उनके घनिष्ठ संबंध थे ग्रौ तीमरी बात कि स्थानीय पुलिस और स्थानीय राजनेताओं के नाथ भी उसके संबंध थे। ये तीन चीजें ध्यान में रखर्न चाहिए। तब फिर खाने के बाद इम श्रादमें को बाहर क्यों भेजा गया ? क्या हाथ धोने की जगह ग्रंटर नहीं थें। फिर सामने धो सकता था। बाहर पछे जहां ि बताते हैं ग्रंधेरा था उन तरफ भेजने की बात समझ में नहीं म्राने है और फिर उसके साथ स्थानेय दो है पुलिस वाले भेजे गये। वे पुलिस वाले भी जब वह भागता है तब एमी वक्त उमका पीछा नहीं करते हैं, खाले शोर मचाकर रह जाते हैं। गह नम्बर एक बात है। 🕄 ध्यान में रखना चाहिए कि क्यों वे शोर सचाक रह जाते हैं. प्रसका पीछा नहीं करते हैं। इस धर मान-भीय मंत्री जी प्रकाश डालेंगे।

दूसरी चीज, जब यह भागता है तो भागते वक्त उसके जिस्म पर निर्फ कथड़े थे, इसका कही जिक्र नहीं आया है स्टेटिंट में कि उसके पास एक रस्सी भी थीं जिससे उसने फासी लगायी। खाली उसके जिस्स

पर कपड़े थे ग्रीए उन कपड़ों के बारे में भी एहा गया है कि बंगलें । थोर्ड दर एक सखं नहर में उनके धोने ग्रीर उपके बिनियान छुटी हुई मिली। जब यह ब्रादमं भाग गया, उसके पास रस्मी नहीं थें, तो यह रस्सें कहां ने भ्रा गयी जिसके जिसे 🚶 उसने फंसी लगायी? यह दूसरा सरकमस्टांस है जिसकी तरफ माननीय गह मंद्री जी का ध्यान जाना चाहिए। मालूम नहीं इन बातों की उन्होंने वहा मौके पर जाकर अफ़ भरों चर्चा की कि नहीं। लेकिन यह रम्सी कहा से ग्रा गई जिसके जरिये व उसने फांमी लगायी। तीमरी चीज, इसी मंद्रध मे, मेयह कहना चाहता हं कि कोई भी इनक्वस्ट रिपोर्ट सर्थात पहली रिपोर्ट डेंड बाड़ी के पाने के बाद जो की गई है, तो उसमें कहीं भें यह जित्र नहीं है कि उसके (हण्म्यम्) जिस्म के उत्पर किसी चोट के निकान थे। अगर फ से सचमक क्याई गई होती, तो फर्म के फंद के निशान गले में. गर्दन में जरूर बन जाते. जो नही बने, क्यों हि कोई रिपोर्ट नहीं ग्राई कि उमके जिस्म पर किसी तरह का कोई निशान पाया गया। कण्टयुजन मार्क तो उनकी गर्दन पर बन हो जाता, ग्रगर फासी लगाई गई होती।

तो अपने आप में यह एक स्क्रिम्टास हैं। फिर लम् भी ज्यादा अहम है—— (समय की घंटी)—पोक्ट मार्टम रिपार्ट। उस पास्ट मार्टम एग्जामिनेशन में यह तथ ही नही हो पाया कि मौत का कारण क्या था। मान्यवर, आप जानते हैं और शायद पूरा मदन जानता हैं और शायद उसको एप्रिशिएट भी करेंगे कि यदि प सी लगा कर आदमो मरा होता तो उसका नतेंजा सामने आ जाता कि उनकी मौत दम धुटने े हुई है जो नहीं आया। इसका मनलब हैं कि फांसी लगाने की कहानी बिल्कुल सूठ हैं।

तो यह चीं जों ऐसी हैं, जो अपने लाभ मैं बोल रही हैं। फिर यह छोती और लुंगे लोर लुंगी पर कुछ निशाद (मीमन) बगै है के होने की बात समझ में नहीं आई कि यह क्यों इंट्रोड्यस किये गये। re. escape from

फिर ग्रंत में मैं यह कहा जाहता हैं कि 'जेंच मंडर केम में यह श्रीदमी एक इंपाटेंट कि या ग्रीर यह मर गया, इनके मन्ने का दृष्प्रभाव, जिस्से नांग्रेसी मार्ड किंतित लगें हैं, क्या इन्हेस्टियोशन पर ५ड़ा ग्री ग्रगर पड़ा, तो वह क्या है, इस पर माननीय मंडी जी प्रकाण डालें।

लगता है कि या तो इस ग्रादमें से कल्फ भन एक द्वेक्ट करने के लिए या ग्रें र जानकार ची के उपल्लाने के लिए इसको से 'ठवें 'ठग्ने ठिं एक हम को कान ग्रें र कर कार डाला ग्रें र इसके जान ग्रें र इसके जान ग्रें र इसके जान ग्रें र इसके जान ग्रें र इसके जिल्ला गया है यह बताकर कि इसके जिल्ला गया है यह बताकर कि इसके जिल्ला वह बात सही हैं, जिल्ला तरफ ज्यन्ते नटराजन जे ने मदन बा ध्यान खींचा था कि इसके दूसरे लोगों के हवाले कर दिया गया ग्रार उसके जरिए उस मरवा दिया गया।

तो यह कुछ चेजें हैं, जिन पर मान्तीय पंत्री जो जब बोले तो इन प्रकाश डाले। फिए अन में मेरा कहना है कि याप इसमें कोई दोषी जिम्मेदार हैं, तो खाली वह तो िपाहे नहीं, जो उसके साथ बाहर गरे थे। उम बंगल के कमने में बैठे हुए से व्बे व्याईव वे. ए-०पे.० भी जिस्सेटार हैं ग्रीर तीन इंस्पेक्टर जो उनके याथ थे ग्रीर बगले के कमरे में डे'० प्राई० जी'० मोजूट र्म ०नी ० आई० के गौर एस०पी ० भ मौजूद थे। यह सब लोग इन मर्डर को छिपाने भे दोधे हैं और उसके माथ फिर लोकल पुलिस भी शामिल हो जाती है, से अग्रीर० पें लेफ भें शामिल हो जाती है। तो **यह सारे लोग दायें** हैं।

तो क्या माननेय मंत्रो जे उसके खिलाफ इस मर्डर का मुकडमा दत्रे फरवा करके इसकी इत्वेस्टंगेशन करवायेगे । यह केरे कुछ स्वाल है । माननेय मंत्री जो स्पट्टेक्टण के तौर पर व्सका जवाब वे ।

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): I shall request the Members not to repeat the questions.

death of Shri Shanmugam,
one of the accused in the Rajiv
Gandhi's Assassination Case

श्री श्रजी जोगी (मध्य प्रदेश) । उपसभाध्यक्ष जी, ै केवल कुछ प्रश्न मननी मंत्री जी से इस घटना के संबंध में करना चहता हूं।

पहला प्रश्न यह ्कि क्या षण्मगम ने श्रातम-समें ण इसलिए किया था, क्योंकि उसे इस बात का भथाथा कि यदि वह पुलिस की क्सटोडी में नहीं उता है, तो उसे लिट्टो या दूसरे श्रातंकवादी उसकी हत्या कर देंगे ?

यदि उसने ग्राहम-सर्माण किया, तो उसके पहने क्या पुलिस ने उसको गिरपतार करने की कोणिश की थी, क्या प्रयंस किये गये थे ? वह प्रयास कैसे असफल रहे और क्या यह सच कि उसने शास्म-समर्पण इस मा बूरी में और इस भय से किया कि यदि वह ग्राहम-समर्पण नहीं करेगा, तो उसे लिट्ट के लोग जान से मार देंगे ?

दूसरा प्रश्न े यह जानना चाहूंगा कि जहां उसने अपनी तथाकथित अत्म-हत्या की, जहां वह फांसी से लटका, क्या वह तथान उसके राय के अकल की मकान हैं या उसके पास है और यदि उसने आत्म-हत्या अपने अकल के घर के पास की, हां कि वह पुलिस की कस्टोडी में था, वहां से केवल डढ़ या दो किसो मीटर दूर है, तो े यह जानना चहुगा कि जब वह पुलिस की कस्टोडी से भाग गया था

जिन भी कारणों से भाग गया था तो पुलिस ने उसका पीछा क्यों नहीं किया क्रौर ऐसे स्थानों पर छापः क्यों नहीं मरा यहां पर स्वभाविक रूप से सभावना रखी जः संकती वह भागकर वह जाएगा । मलजिम के लिए स्वाभाविक होता है। वह भागता है तो कुछ खास स्थानों पर ज ने की संभावन होती है । यहां इस बल की पूरी सभावन। थी कि यदि वह भागकर गया तो भागकर अपने स्रकल के घर जाएगः, ग्रपने रिक्तेदारो के घर जाएगा । स्वःभाविक रूप से पुलिस को इन सब जगह छापे भारने थे यह पता लगाने के लिए कि वह वहां है या नहीं

[श्रं: विक्ति नार्वा]

क्या उसके ग्रंकल के घर जन्कर पुलिस ने छापा मारः था, तलाभी ली थी, ताछ की यी या नहीं की थी ? बंदि नहीं की यो तो उससे यह स्स्पेब्ट है कि उसको डूंढने के लिए पुलिस ने कोई गंभीर प्रयास नहीं किए थें ? तीसरी बत नै यह जातना चाहुगा जो एस ग्राई टी० टीम वहा पर थी वह किस त ह के इक्विपमेंट्स के सःय वहां पर थी ? क्या केवल वह लोग ोस तरह से वर्दी में पूलिस के लोग इंडेरोगेशन करते हैं उस तरह से वहां विश्रमन थे या यह जो स्पेशल इन्वेस्टीगेशन टीम है क्या उसके 'पास श्राधंतिक उनकरण भी थे? धदि रात को यहल्यक्त उनिने कल्टडी सेधान कर गया नातो का उनके पस कुछ ऐसे इनेबामें इस ये िससे रात में उसका पीळा कि ।। जा सकताथा, उमकी तलाश की ज सकती थी ? सिंस हेलीक प्टर से वह लोग वहां गर्थे उस उलीक प्टर को बड़ी सर्वलाइट्स के माध्यम से िस जगल में वह भागा था उन्होंने इस्तेम ल करके क्या वहां उसको हुँडा नहीं जा सकता या इस बारे में भी ौ मंत्री महोदय से जनना चाहता हूं । या यह एस ग्राई० की टीम एक साधारण टीम की तरह गई थी कि अग लिटटे वाले चहते तो उस ङका वगले को घेरकर उसा डी० श्राई०जी को, उस एस० पी० को उन दोनों सिपाहियों को षण्मगम को श्रासनी से मार लेते ? क्या उनके पास ऐसे इक्वियमेंट थे कि वे अपनी कर सकें ? उनके पस इस तरह के ग्राधुनिक उपकरण थे या नहीं, यह 🗓 जिल्ला च होगा ? ैं यह भी जनना च होगा कि क्या पंजमुगम के प्रकल पर भी पुलिस को संदेह है कि वह भी इस कारी नेशी में सम्मिलत था ? यदि वह सम्मिलत था तो क्या उसको भ्ररेस्ट क्या गया। नहीं किया गया ? क्या उसका भी उसी तरह का समगलिंग करने का रेक ई है जैसः कि षण्मगम का था? यदि बात है तो उसके श्रंकल को नभी तक नयों कस्टडी में नहीं लिया गया, पूछत छ नहीं की गई ? मैं यह भी जानना

death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

च हंगा कि इस घटना में जो स्टेट पुलिस है, राज्य की पुलिस है, इसकी तहकीकात में, इसकी बन्वेस्टीगेशन में, इसके अन्वेषण में स्टेट पुलिस ने किस हद तक एस० श्राईटी० ने मदद ली है ? थहां पर केश्ल यह बनांत भ्राया है कि स्टेटप्लिस के दा स्त्राती उनके साथ थे। क्यं इस तरह की मदद को, वह पर्याप्त मदद चाहते हैं । घटना उनकी स्टेट में हुई है। उनके स्टेट के जो पुलिस के कर्मव री ंवह इसकी ज्यादा मालमात रखते हैं, ज्यादा जनकरी रखते हे उनको ग्रीर गंभीरता से ग्रीर ज्यादा से इस इन्वे-स्टीगेशन में इन्वाल्व किया गया या नहीं, इस बरे में भी मंत्री महोदय प्रकाश डलें? ैं यह भी । ननाच हंग कि क्या अभी तक के अन्त्रेषण में, अभी तक की विवेचनः से, उन्बेस्टीगेशन से ऐसः प्रतीत नहीं हो रहा है कि इसमें लिटटे का जो इन्वाल्वमेंट वह एक मर्सनरी के रूप में है श्रौर उसके पीछे कोई दूमरी बड़ी एजेंसी है जिसका हथ रहा है जिसने इस पड़यंत्र को, इस सःजिश को किया ै श्रीर लिट्टे केवल एक मर्सनरी के रूप में इस्तेमाल हुई है, क्या ऐसा कोई एवीडेस ऐसा कोई साक्ष्य अभी तक हमारे सामने श्राया है ? मैं यह जननाच हंगा कि जो पण्मगम् ने ग्रात्महत्या की उसके उसने जिस रस्सी का इस्तेम ल किया वह रस्सी उसको किस जगह से प्राप्त हुई? क्या ग्रंकल के घर से लाया या ग्रौरकोई तीसरी जगह संलाधा था ? उसने ऋपनी लुंगी, पहारे वह सफेद लुंगी पहाने **या**, उसके बद अब यह आया है कि लुंगी उसके पंस मिली. श्रपनी लूंगी कहां पर बदली, भोजन कहां पर किया, इस वारे मे क्या विवेचनाकी गई, क्या निष्कर्ष निकले हैं, यह भी में जाननः चाहंगः ?

एक बंत मैं यह भी गृह मंत्री जी से जानना चहंगा कि जब इस तरह के शक श्रौर संदेह बाला हादसा हुन्ना श्रौर उसने तथाकथित श्रात्म हत्या कर ली तो ऐसे में उचित थह होता कि उसके, मृतक के शब को डिस्ट्राय नहीं होने देना श्रा। death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

उसकी ऋत्येष्ट नहीं होने देनी थी। 3 P.M. उसको एमबःम करके, प्रिजर्व करके रखना था जिससे ग्रामे जो विवेचनः हो, जिसमें ग्रज जो श्रीर भी शक उठ रहे हैं, उनके में जःनकारी ली जासकती थी। यह परमीशन क्यों दी गयी कि उसकी ऋत्येष्टि **इ**तनी जल्दी करा दी गयी । उस ब**ं**डी को एमबाम करके क्यों नहीं रखा गया ? इससे यह स्पट्ट होता है .. (समय की घंटी) .. कि जो लोग इस विवेचना को **क**र रहे**थे**, वह खुद च≀हते थे कि षण्मग्म भाग जाय । उपमभाध्यक्ष महोदय, 🗟 यह भी जानना चहुंगा कि क्या षण्म गम भागा था एस छाई टी के लोगों ने, पुलिस के लोगों ने उसको भगया ? ऐसा निष्कर्ष निकलता है कि वह भागा नहीं, उसको भगाया गया । इसलिए ग्रबचंकि इस एस अगई टी० के प्रति पुरे रोध्ट का विश्वास खत्म हो गया है, इसलिए में मंत्री महोदय से यह जानना चहुंगी कि क्या इस एस∘क्राईटी केहेड से लेंकर नीचे तक के सारे कर्मच रियों को निलंबित कर नयी एस आई टी बनाएंगे जो के इस एस क्राई०टो इंक्ल्डिंग मि० कार्तिकेनन के जितने लोग हैं, उन पर कार्यवही की जासके। इस संबंध में भी मंत्रीजी ृपयः प्रकाश डालें।

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डा० ५ रार ग्रहमदः महोदय, मुझे वड़ा दुख है कि श्राज मुझे हमारे नेता स्वर्गीय श्री रःजीव गांधी की हत्या में सम्मिलित अभियुक्त की हत्य के बरे में श्रपनी सरकार से क्लीर्रिफकेशन पूछना पड़ रहा है। लेकिन यह इसलिए जरूरी है क्योंकि राजीव गांधी जी सरकार से श्रीर राजनीतिक पर्टी से अपर थे। कोई किसी को नेतः माने थान माने, कितने लोग नेता भानते हैं, या नहीं मानते हैं। लेकिन एक व्यक्ति लोगों के दिल में जो जगह बनाता है, वह बात महत्वपूर्ण है। राजीव जीने न सिर्फा देशवः सियों के दिल में बल्कि सारे विश्व के लोगों के दिल में जो जगह बनायी थी उसमें कोई श्रतिशयोक्ति नहीं हैं। इस लिए में आपके माध्यम से माननीय मंत्रीजी मे कछ क्लॅरिफिकेशनंस पूछना चाहुंगा।

महोदथ, इस बत को मैं तीन दृष्टि-कोण से देखता हूं ग्रीर उन ीनों के संबंध में माननीय मंत्री जी से क्लीरिफि-**के**शस पूटनः चाहतः हूं। पहलः, यण्मगम् एरेस्ट नहीं हुम्र था। वह म्रपनी मर्जी से ग्राधा था, उसने ग्राम समर्पण किथा था और श्रपनी मर्जी से ही चल गधाः। न उस े जने में किसी कॉ कोई प्रथस था ग्रीर न उसके जॉने में किसी का कोई प्रधास था। तो इतन किमिनल जिसका वर्णन ग्रापने पहले पष्ठ में किथ, है कि किन-किन अपराधी के लियं वह वाधित था, वह कितन तस्कर था, कि**तन**् बड़ा श्रातंकवदी था, उसके खिल फ कितने मुकदमें चल रहे थे, वह ग्रपनं ग्रप प्रिलस एस अर्दि टी की कस्टडी में ग्राप वहां से चला जये ग्रौर हम देखते रहें। तो क्य यही कःनून व्यवस्था इसी क नून व्यवस्था के मध्यम स हम हम रे देश में लोगों को प्रोटेक्शन देना चहते हैं ? क्या इसी क नन व्यवस्था के माध्यम से सोनिया जी ग्रौर को प्रियंका र हुल प्रोटेक्शन देगे ? कोई भी इतना बड़ा श्रातंकव दी जहां च हे वहां श्र[ा]ये, पुलिस के हाथों में ऋषे और जहां चंहे वहां स चला जाये और हम देखते रहें महोदय इसरे पहल इस तो उस व्यक्ति पण्मगम ने ग्रात्म-समर्थण महोदय, र जीव जी, को किया था। मरन वली महिला एक ग्रात्मवाती दस्ते की महिल थी। तो जब षण्मगर्म इतना बड़ा तस्कर, इतने मामलें में वांछित व्यक्ति था ग्रौर उसने ग्रत्म समर्भण किया थातो क्या इंटेलिजेंस एजेंसियों के दिन्य में या उस एस ग्राई टी० के िमाग में यह बात नहीं ग्राई कि वह उसकी कांस्पि-रेंसी थी। क्या वह भी ग्रात्मवाती दस्त का ग्रादमी नहीं हो सकतः था? यह बात हमारी जांच एजेंसियो के दिम ग ग्रयी थी, यदि यह बात हमारी एस० आई टी० के लोगों के दिमाग श्रायी थी, तो उसके सथ इस प्रकार को व्यवहार क्यों नहीं किया गया कि संभवत: वह एक ग्रात्मवाता दस्ते का ग्रादमी हो

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[ा• प्रबरा ब्रह द]

सकता है। उसके ऊपर इस से निगर नी क्यों नहीं की गयी? इसे एक कांस्पिरेंसी समझकर सस्ती गयी ? नहीं बरती 'क्यों कि जिस प्रकर से एक ग्रात्मवाती महिला राजीव जी को मर सकती कोई भी है. तो श्रातमघाती हम री एस श्राई टी० के बीच में भी श्रा सकत है। हो सकता है कि वह कोई कार्य करने ग्राया हो ग्रीर वह ग्रापना कर्य करने के बाद चला गया हो जिसके कि दूरगमी परिणाम निकलें। में मननीय मंत्री महोदय से जानना च हुंगा कि उसके ग्रातम समर्थण की बात क्यः हम।री इन्टेलीजेंस एजेंसियों, एस माई टी॰ या सिक्युरिटी फोर्सेस की जो एजेंसियां हैं, उनमें से किसी दिमा में ग्रायी थी कि यह उसकी एक क स्पिरेसी हो सकती है, अल्मसमर्पण नहीं ? यदि यह ब'त थी तो फिर उसके साथ इस प्रकार का व्यवहर क्यों नहीं किया गया? यदि यह बत किसी के दिमग में नहीं अधी, तो मननीय उपसभाध्यक्ष महोदय, क्या इन्हीं इंटेलीजेंस एजेंसियों और सिक्युरिटी फोर्सेस े माध्यम से हम इस देश को चल येंगे? भी मैं मन्ननीय मंत्री महोदय से जानना चाहंगा

तीसरा पहलू, हम यह मान लें कि ग्रात्मसमर्पण सच्ची से किया था ग्रौर सच्ची नीयत से ग्रात्म– समर्पण करने के बाद वह एस ग्राईटी की, पुलिस की भदद करना चाहता था। तो किसी भी कीमत पर हम फिर इसकी दूसरी बात की नहीं मान सकते कि वह ग्रपने ग्राप भागता । में श्रापके माध्यम से मंत्री जी ने जानना चाहता हूं कि ग्रगर इस बात को माने कि उसने म्नात्म-समर्पण मदद लिए किया था तो फिर वह अपनी इच्छा से नहीं भाग सकता, फिरवह कौन व्यक्ति थे, कितने लोग थे जो इस बीच में उससे मिले ? कितवे पुलिस ग्रधिकारी या कितने एस ब्राईटी के ब्रधिकारी मिले कितने लोग, कोई किसी भी रूप में उससे संबंधित हों, उससे मिले ? क्योंकि जाहिर ोता है कि किसी ने उनको उकसाया या किसी प्रकार का म्लान उसे श्रीर उसके बाद वह भागा । कितने भी लोग इस बीच में उसमे मिले क्या सरकार उनके परी जांच-पडताल करेगी? उसके खिलाफ कोई पोसोक्यट करेगी ? लिए क्या तरोका अपनाएगो ? जिससे सारी जांच हो सके । यह तीन पहल है ।

Gandhi's Assassination Case

इसके साथ, उपसभाध्यक्ष महोदय, मेरा चौथा सवाल गृहमंत्री जी से है कि वह भांगा तो भागने के बाद मान्न एक-डेद किलोंनिटर पर उतका शद पाया कितने पुलिस श्रधिकारियों ने. भागने ग्रौर उसके शव मिलने के वीच में. उसकी तलाश की ? यदि समय वहां पुलिस कम थी, दो सिपाही थे या दस सिपाही थे यह पांच सिपाही थे तो वह नजदीक से कहीं से कार्म पुलिस यह सिविल पुलिस या दूतरी फोर्स को बुला सकते थे । क्या उन्होंन दुलाने का प्रयास किया या उसके भागने के बाद छोड दिया कि देखें में सुबह क्या होता है ? अगर किया तो किस थाने से, किस स्टेट केपिटल से या किस जगह से उन्होंने पुलिस को बुलाया मैं नहीं मानता कि अगर डेट दो किली मीटर के ग्रंदरप्रयास होता. च'प्पे-चप्पे में पूलिस बिछादी जाती तो कोई भी पत्ता हिलतो, उसका सरकार को पता च**ल** सकताया। लेकिन दह भाग गया । एक जगह लुंगी मिल रही है, एक जगह रस्सी से टंगा शव मिल रहा है। ज**ब** हमारी फोर्स ने चार घंटे के छंदर, जब मालदीव पर आक्रमण हुन्ना था, उसे मुक्त, करा दिया था तो यहां एक पूरी रात भर के ग्रंदर दो-तीन किलोमीटर के एरिए में पुलिस जमा नहीं कर पाए कौन लोग इसके दोषी है, यह मैं जनना चाहुंगा ग्रीर • गृहमंत्री जी उसको क्या सजा देंगे

उपसभाध्यक्ष महोदय, मैं ग्रापके माध्यम से यह भी कहना चाहता हूं कि जब हत्या के बार में इस सदन में चर्चा चल रही थी मैंने एक बात कहीं थी कि उस समय**वह** राष्ट्रपति शासन था, गवर्नर वहां का सर्वोच्च मालिक था, वहा की ला-एन्ड-ग्रार्डर को चलाने के लिए ग्रौर मैंने यह death of Shri Shanmugam,
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ांग की थी कि वह गवर्नर चाहे किसी भी ाजनैतिक दल मे संबंधित हो या न हो' हसो भो विवासधांस का हो. लेकिन **अ**स प्रकार का उनका एटीट्यूड रहा, ोक नहीं था। राजीव जी की हत्या ही बात हमें रात को यह 11 बजे पता तग गई, लेकिन वह गर्वनर वहां रात के ढ़ि बजे ग्रह्मताल में पहुंचा । मैंने कहा ग कि मुझे उन पर भी संदेह है श्रीर कैपी भो प्रकार की जांच होने के पहले उप गर्नार की वहां से हटाया जाए या वहां मे ट्रांमफर किया जाए । मैं भ्रापके माध्यत पे गह मंत्रो जी ने पुछना चाहंगा कि उप त्रका के गर्कर ग्रीर उपके साथ उर पदेश को ना एज्ड ग्रार्डर को चनाने वाले जिनने प्रधिकारों थे. उनमें से कितने श्रधिकारियों को स्थातान्तरण किया गया या वह सब ग्राज भी वहां मौजद है? भ्रगर वह वहां मौजूद है तो क्या वह अधि-कारी यह माबित होने देंगे कि यह हत्या कि पने को थी[?] मैं तो यह मान कर च तता हं कि उनकी हत्या एक साजिश थी श्रौर उपमें वहां के लोगों का हाथ थां। ग्रगर वह पारे अधिकारो पूजिम अधिकारी य दूपरे ग्रधिकारी वहां बैठे रहते है ग्रौर वह गवर्नर वहां बैठा रहता है तो किसी कीमन पर वह उप हत्या को सबित नहीं होने देंगे और जो भी मबत मिलने लगेंगे एक षणमगम तो क्या ग्रगर ग्राठ सौ षणमगम को भी पकड लेंगे तो उसको मार देंगे या बरबाद कर देंगे। समय की घंटी

THE VICE-CHAIRMAN (DR.

NAGEN SAIKIA): Please conclude, You have already taken so much time.

डा० ग्रवरार ग्रहमद: ग्रन्तिम सवाल सर, मैं कोई इरिलेवेन्ट नहीं बोन रहा हूं, श्रापने ग्रीर भी ग्रिभिय्वतों को पकड़ा है तो माननीय गृहमंत्री जी से मैं ग्रापके माध्यम ने जानना चाहुगा कि उन ग्रिभिय्वतों को ग्रापने जिय स्थिति में रखा है, उनके मंत्रध में मदन को ग्राध्यमन दें ग्रीर क्या ग्राप इस बात की पूरी जानकारी लेंगे कि उनको ऐसी ग्रवस्था में रखा है कि कल हमें ग्रखबारों में पढ़ने को यह न मिले कि एक अभियुक्त का दू रहे ने गला घोट दिया है या कोई मर गया है या किसी अभियुक्त का हार्ट-अर्ट के हो गया है यो किसी अभियुक्त ने अपने यापको उस जेल है कटघरे में ही मार डाला है। आपने उनके लिए किस प्रकार की व्यावस्था की है क्योंकि यह थोडे बहुत सस्त्र हमें मिले है यह उन हरदा के हाथों तक हमको पहुंचा सकेंगे? तो आपने क्या व्यवस्था की है इन सवतों का नष्ट नहीं होने देंग ? धन्यवाद

श्री क्त्य प्रकाश मानवीय : माननीय उपसभाध्यक्ष जी, षण्मुगम् न केवल ग्राभि-युक्त था बल्कि वह एक गवाह भी हो गया था, इसलिए जिन परिस्थितियों में उसकी हत्या हुई, वह बहुत ही संदेहास्पद है । जैसा कि गृहमंत्री जी ने ग्रपने वक्तव्य में कहा है, उसकी जो इनक्वेसट रिपोर्ट है वह हमारे सामने नहीं है, ग्रानी चाहिए थी ग्रीर न पोस्टमार्टम रिपोर्ट है, लेकि: यह सी ग्रार०पी सी की धारा 174 के ग्रंतगंत जो इ क्वेस्ट रिपोर्ट है, उसके हिसाब से षण्मुगम् के शरीर पर कोई चोट नहीं थी ।...

मैं एक प्रक्त तो यह पुछना चाहता हूं कि जो इन्क्वेस्ट रिपोर्ट थी ग्रौर जिस धारा में थी, उसके तहन उसके पास वहां पर दो गवाह होने चाहिए थे । तो मैं यह जानना चाहता हूं कि उन दोनों गवाहों का नाम ग्रौर पता क्या है ?

श्री एस०बी० चन्हाण : स्टेटमेंट में ही है ।

श्री सत्य प्रकाश मालत्रीय: दूसरे जो इन्क्वायरी की जा रही है, एडिण्नल डायरेक्टर इस सारी घटना की इन्क्वायरी कर रहे हैं और आपके स्टेटमेंट में यह है कि वहां पर दो स्थानीय पुलिस कांस्टेबल, एक डिप्टी ए पी, दो निरीक्षक, सी बी॰आई॰ और साथ-साथ वहां पर डी॰आई जी॰ और सो बी आई॰ के एस॰पी उपस्थित थे। तो मेरी समझ में नहीं आ रहा है कि जब डी आई जी॰ तक के अधिकारी वहां पर उपस्थित थे तो आप यह जांच केवल एडिश्नल

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श्रिी सत्य प्रकाश मालवीयो

डायरेक्टर रैक के ग्रधिकारी से क्यों करवा रहे हैं ? इसलिए मेरा प्रश्न यह है कि एक तो राजीव गांधी की हत्या हुई, उसके पीछ एक षडयन्त्र था ग्रौर दुसरा षडयंत्र षण्मगम् 🕏 गायब होने पर दिखाई पड़ता है । तो षण्मगम् जिन परिस्थितियों में गायब हुआ, दया इसके सिलसिल में ग्राप किसी सिटिंग हाई कोर्ट के जज से कमीशन भ्राफ इन्क्वायरी एक्ट के श्रन्तर्गत जांच कराएंगे या नहीं ? क्योंकि कानून यह कहता है कि इस किस्म का जो अपराधी है, उसके न केवल हाथ में हथकड़ी लगी हो बल्कि उसके पैर में बेड़ियां भी लगी हों ग्रौर यह भ्रभी तक बिल्कूल स्पष्ट नहीं हैं कि उसके हाथ में हथकड़ी लंगी थी या नहीं लगी थी । तो मैं यह जानना चाहता हुं कि उसके हाथ में प्रगर हथकड़ी या बेडियां नहीं लगी थीं, तो किन कारणों से नहीं लगी थी ?

में 22 जुलाई के "हिन्द्" ग्रखबार की ग्रोर सरकार का ध्यान ग्राकिषत करना चाहता हूं, जिसमें कहा गया है कि :---

"Although Shanmugam rose up the ladder in the world of smuggling ever since he was initiated into it in the early 80s, he only remained a low-key politician in the Congress Party till some time back."

तो मेरा प्रश्न इस विषय में केवल यह है कि 22 तारीख को जो "हिन्द" में छपा है, इसके बारे में ग्रापने कोई जानकारी कराई है या नहीं कराई है कि षण्मगम् का कोई संबंध वहां की कांग्रेस पार्टी से था या नही था ? श्रीर यदि नहीं था तो इसको ग्राप कृपया स्पष्ट करने की कृपा करेंगे ?

ग्राखिरी मेरा सवाल यह है और जैसे डा॰ ग्रबरार ग्रहमद जी ने भी सवाल किया व्यक्ति को पूलिस इस तो पकड नहीं सकी, न सी बी ब्राई० वाले पकड़ पाए, करीब पौने दो महीने बाद तंजीर के एस पी० के पास इसने 17 जुलाई को ग्रात्म-समर्पण किया ग्रीर

अपनी ही इच्छा से यह म्रादमी पुलिस की हिरासत से गायब हा गया । तो मैं यह जानना चाहता हूं कि जो सी०बी० श्राई॰ की स्पेशल टीम इस मामले की जांच कर रही है तो उस सी बी ग्राई० की स्पेशल टीम को ग्राप बदलेंगे या इतना बडा कांड हो जाने के बाद भी ग्राप उसी स जांच कराएंगे।

SHRI SUKOMAL SEN (West Bengal): Sir, I would like to put only one question to the Home Minister, and I am coming to that.

From the statement anybody can understand that it is not a case of escape by Mr. Shanmugam. It is a case of handing him over by the police officials to certain killers who killed him successfully silenced the key accused in the case. The key accused who turned into an approver, would have been very helpful in the investigation of the case and finding out the truth. Nobody is willing to accept that he really escaped and hanged himself. It is a concocted story. It is not believable.

In this case in the entire police officials and the CBI officials who were in charge of this man, should have been put under arrest on the spot and put under trial.

But why I stood up is to ask this question. When the Home Minister went to visit the spot, at Madras he held a Press conference immediately after that. When he was asked about the proceedings of the SIT, he said with great satisfaction that the SIT was proceeding in the right direc- 1 tion. In astounded me when SIT itself has committed such a crime. The approver was highly indispensable and that man vanished from their own net, dragnet. At , that time, the Home Minister gave a good conduct certificate to SIT. When the entire country is astounded by the so-called escape of this approver, the key accused, how and with what purpose, with what intention the Home Minister has given a good conduct certificate to SIT? What will be the significance and repercussions of his good conduct certificate itself? would like to know from the hon. Home Minister about this.

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death of Shri Shanmugam. one of the accused in the Rajiv Gandhi's Assassination Case

SHRI DIPEN GHOSH (West Bengal): Mr. Vice-Chairman, Sir, you may please recall when we had discussed on the 3rd and 4th June during a special session of Raiva Sabha about the security lapse in the assassination of Mr. Rajiv Gandhi, I has expressed my apprehension that even though the killer might be identified, the forces behind the killer would remain unidentified. In the case of Mrs. Gandhi's assassination also, I said that the killers were hanged but the forces behind the killers remained unidentified and the apprehension expressed Эŧ that time The has DOW come out be true. dead. kev accused-turned-approver is Tused the word "dead" but actually I do not know whether it was a suicide or homicid: The hon. Home Minister made a statement yesterday which willy-nilly admits that it was a case of suicide. But after going through the statement, I wish the present hon. Home Minister would have remained on this side as he was on the 3rd and 4th June and faced this type of statement from the previous Governsought clarifications. What ment and would he have done? He would have said: "Is it a statement coming from the Union Home Minister on this important issue"? The killer of Kennedy was also killed. Even in the case of Mrs. Indira Gandhi also the Inde Tibetan Border jawan killed one of the assassins of Mrs. Indira Gandhi at the very same immediately after she was assassinated. Where is that jawan now? Could the would know why that assassin was killed -by the ITBP lawan? As far as my information goes the ITBP lawan has taken retirement and is now living in recluse -in Himachal Pradesh in a very big farm. Wherefrom he owned that farm? It is not so simple that a person, the key accused -who was arrested had escaped and thereafter he comm tted suicide. It was a sheer case of murder of the key accused who turned out to be an approver so that the forces behind the assassination remain unidentified. The Verma Commission has been asked to inquire into the security lapses if there had been any. The previous Prime Minister was right when he said that there must have been a security lapse:

otherwise Mr. Raijy Gandhi would not have been killed. He also said that if there was any act of commission or any act of omission that would be found out. May I know from the hon. Home Minister who are in charge of the security of the VVIP persons like Mr. Raiiv Gandhi? You have a cell, a very small cell, a very powerful cell consisting of very important officials like the Director, IB, etc., which is responsible for maintaining and ensuring the security of the Prime Minister and VVIPs. That cell was responsible for maintaining and ensuring the security of Rajiy Gandhi. Whether on the part of that cell, which was responsible for maintaining and ensuring the security of Raiiv Gandhi, there was any act of commission or omission or security lapse, is being investigated by Justice Verma Commission. Under that very cell, the SIT is functioning. The SIT is functioning under the same officers whose conduct is being investigated by the Verma Commission. It is proper to keep all these officers still in the office? Nowhere is the world does it happen. A judicial commission has been set up to inquire into any security lapse or act of commission or omission in maintaining security. There were certainofficers who were responsible for ensuring security. They are still in office and under. them, this SIT is investigating and helping the Commission! And by this SIT investigation, would you succeed in identifying the killers and the forces behind the killers? So. Mr. Vice-Chairman, I would but a simple question. Is the Union Home Minister prepared to take action against those senior officials wha were responsible for maintaining and ensuring the security of Mr. Rajiv Gandhi and whose conduct is under investigation by Verma Commission? And, is the Union Home Minister in view of this latest in cident, prepared to change the investigating agency and constitute a special investigation agency, a separate investigating agency, directly under the control of the Verma Commission? Thank vou.

SHRI JOHN F. FERNANDES (Goa): Mr. Vice-Chairman, Sir. we all know that this investigation is ervy important not only because it inquires into the death re. escape from death of Shri Shanmugam, one of the accused in the Rajiv

[Shri Jhon F. Fernandes]

of a national leader and a world statesman but also because for the fast time in the history of international terrorism, a human suicide bomber was used to kill à great leader.

The statement of the hon. Minister appears very strange because Mr. Shanmugam surrendered himself for police protection on the 17th instant. It is strange that he sought to escape. Secondly, Mr. Shanmugam was in the custody and jurisdiction of the Central investigation authorities, that is, the CBI and the SIT. We cannot imagine how the two local police constables were used. A suspicion arises whether M1. Shanmugam was given in the custody of the local police constables to have a false encounter. Was he handed over to their custody for execution?

Thirdly, whenever a government official is charged with negligence of his duty, pending inquiry, either magisterial or departmental, it is the normal practice to suspend the official. There were six seniormost CBI officers present in the bungalow and no action has been taken to suspend them. I want a reply from the Home Minister. Sir. we have read in the reports that way back in October 1990, there was a conspiracy hatched to assassinate Mr. Rajiv Gandhi and it was the duty of the IB and the RAW to alert the Government of India and Mr. Rajiv Gandhi about the conspiracy. I feel they have totally failed in their duty. The main task of the Verma Commission. according to the statement of the Home Minister, made on 17th instant, is to find out whether any indivduals were responsible for his security and if there was any lapse on the part of these individuals. I think, the whole blame has been put on the Tamil Nadu police and the Central agencies have been kept away from its purview. I want to know from the hon. Minister whether he would expand the purview of the Verma Commission to include the IB, the RAW, the CBI and the SIT under its purview. It was mentioned in Mr. Shanmugam statement that taken to the remote village on the 18th had started at instant and the search 5 PM and it continued on the next day,

on the 19th instant till 9 AM and some explosives and some transmitters were recovered. May I know from the hon. Minister whether this was the only booty that was recovered or he had disclosed some more information which would lead to more recovery?

DR. YELAMANCHILI SIVAJI (Andhra

Gandhi's Assassination Case

Pradesh): Mr. Vice-Chairman, Sir. this Government came into existence on the sympathy wave after the assassination of late Shri Rajiv Gandhi. But 11 is very unfortunate that this Government is so callous as far as investigation of assassination is concerned. It has been mentioned in the statement of the hon. Minister that Shanmugham was engaged in smuggling. Was he arrested COFEPOSA or FERA? It has been reported in a section of the press that Vedaranyam and its surroundings in a stretch of 50 kms. is a heaven for the LITE activities because these people can go to Jaffna within 30 to 40 minutes in a motor boat. Knowing pretty well that the LTTE activities are going on for quite some timefor the last one decade or so in that area-the department was so callous and careless that they did not think it proper to handcuff the prime suspect, who was so much a source of information at Vedaranyam. It has been reported that Shanmugham was not handcuffed while he was under the custody of the police. In 1975, during emergency, when were arrested under MISA, the Government did not bother to exempt us from handcuffing. But at the same time, a person of Shanmugham's importance in the case could not be handcuffed. It has also been reported that there is lack of coordination among the various agencies-the SIT, the CBI and the State police. What steps have been taken by the Government to see that some coordination may come into existence? The main point is, whether it is a homicide or a suicide. The postmortem report disclosed that there was no fracture of the hvoid bone. If he hvoid bone was not fractured, it may not be a suicide and it is a homicide. On the other hand, the body is close to the branch of the tree that it could not be denoted as a suicide or a hanging. Some throttling might have taken place and later there

 the Custody and subsequent death of Shri Shanmugam, one of the accused in the Rajiv

is a possibility that the dead body may be hanging even after the death took place. So it can be homicide too. Sir, Mr. Malaviya mentioned that Shanmugam was a low-key activist in the Congress Party. Is it a fact that the previous Government, ruled by the Congress Party, used Shanmugam to trace Prabhakaran whenever wanted for negotiations? I would like to know from the hon. Minister whether it is a fact or not.

It is a sensational case. I would like to know from the Minister whe her it is a fact that at Nagapattinam no expert is there with a background of medical jurisprudence to conduct a post-mortem. In such cases it is the normal practice to shift the body to some other major hospital where an expert with medical jurisprudence is available to do a post-mortem. In that case why was his body not shifted to either Madras or Thanjavur for post-mortem? I would like to seek these clarifications from the hon. Minister.

ने भने अस्या बन्नि (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, बहुत-बहुत धन्यवाद । मैं मंत्री महोदय की भावनात्रों की कद्र करती हूं कि वह वहां पर गये जिसकी पूरे देश को ग्रौर पूरी कांग्रेस को चिंता है। लेकिन मैं यह पूछना चाहती हूं कि माननीय मंत्री जी वहां पर गये ग्रीर उन्होंने वहां से श्वाकर वक्तव्य दिया तो मुझे यह बताया **जा**ए कि स्पेशल इनवेस्टीगेशन टीम ने भ्रापको सूचना दी थी इस घटना के बारे में या उनको ग्रखबारों से इस बात की जानकारी मिली थी उसके बाद उनसे सम्पर्क किया ? मैं पहली बात यही **भा**नना चाहती हं कि मंत्री महोदय को **सू**चना कहां से मिली ?

जिस तरह से इस वक्तव्य में और जो बातें सामने थ्रा रही हैं उससे लगता है कि पूरी जांच टोम और पूरी सरकार हो ग्रंधेरे में भटक रही है। वास्तविकता की तरफ नजर नहीं जा रही है। यह बताया गया है कि निरीक्षण भवन में जहां पर उसने खाना खाया—कुछ अखबारों में निकला है कि वह पत्तल फेंकने गया था ग्रीर इस वक्तव्य में दिया गया है कि वह हाथ धोने गया था—वास्तविकता

Gandhi's Assassination Case ग्रसल में क्या है यह कुछ नहीं पता चल रहा है । जिस तरह से बताया गया है कि षण्मगम एक ग्रपराधी था जो जांच दल को बड़ा सहयोग दे रहा था ग्रौर उसने ग्रात्मसमर्पण किया था । जब उसकी लाश मिली तो उसने पास से नहर में उसकी धोती ग्रौर एक बनियान पायी गयी और एक नीली लुंगी उसके पैरों के पास पड़ी मिली । ग्रगर **ग्रात्म हत्या करनी थी तो वह लंगी से** कर सकता था, घोती से भी कर सकता था । मैं यह जानना चाहती हूं कि जिस वक्त वह वहां से भागा तो उसने क्या कपड़े पहने हए थे ? वह धोती पहने हुए था या लुंगी पहने हुए था ? इस बात की जानकारी इस वक्तव्य से नहीं मिलती । बताया गया कि उसने रस्सी से फांसी लगाई तो वह रस्सी उसे कहां से मिली ? क्या वह रस्सी कहीं से मांगने गया था कि मैं भ्रात्म हत्या करूंगा मुझे रस्सी दे दो ़ी मैं जानना चाहती हूं कि वह रस्सी वहां पर कहां से ग्राई ? यह भी बताया गया कि वह महत्वपूर्ण **ग्र**पराधी था । ग्रगर ऐसा था तो उसकी पूरी सूरक्षा होनी चाहिए थी ताकि वास्तविकता तक हम पहुंच सके जब कि उसकी सुरक्षा में सिर्फ पांच व्यक्ति थे, दो इंस्पेक्टर, एक एस.षी. श्रीर दो मामली सिपाही श्रीर वह निरीक्षण गृह भी पूरी तरह जंगल में था । यदि ऐसा था तो क्यों वहां परॐकोई विशेष व्यवस्था सुरक्षा की नहीं गई थी ? दूसरे मैं यह जानना चाहती हूं कि वहां पर ग्रौर कितने ऐसे ग्रपराधी थे जिनकी जांच हो रही थी ? मुझे पता लगा है कि वहां पर कोई सर्च लाइट की भी व्यवस्था नहीं है कि यदि ग्रंधेरे में कोई घटना घट जाए तो उसका पता लग सके । जब लिटटे के लोग राजीव गांधी की हत्या कर सकते हैं तो वह जांच दल पर भी हमला कर सकते हैं। इस सुरक्षा के लिए पहले से कोई व्यवस्था महीं की गई थी और न ही वहां पर कोई लाइट का ग्ररेंजमेट था। यह बात बड़ी संदेह के दायरे में है। कहीं भी हमें वास्तविकता नजर नहीं ग्रा रही है ।

death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

[श्रीमती सत्या बहिन]

महोदय, बड़े दुख की बात सरकार सभी तरह से है, कानून की नजर में भी सक्षम है प्रशासनक रूप से भी ताकतवर है यहाँ केन्द्र में कांग्रेस सरकार वैठी हुई है और जांचदल के सभी सक्षम अधिकारी भी हैं, उनको ग्रावश्यक मुविधा भी देनी चं हिये, लेकिन फिर भी कुछ हो नहीं है। हलांक त मलनाड में वहां की जनता ने जोकतां विक तरीके से लिट्टे के आकामी को धल दी जिल्होंने लिट्टे को संरक्षण दिथा, उसको पनपाया, उस राजनितिक दल को बिल्कुल मिट्टी में मल दिय ! वहां की जनतं इसंबतं के लिये बधाई की पत्न है। इसके साथ ही दिमाग में यह सरल श्राता है कि इसमें स्थि गथ है कि क्षेत्रीय राजस्व प्रधिकारी मन्नारगड़ी के द्वार की गयी मरगंदर नत जांच पड़ताल के दौरात कहीं कोई घात्रं नहीं पाया गया। नया राजस्व ग्रधिकारी अचि पड़त न करत है ? क्या कोई इ.कटर नहीं था ? ऐसा लगत है कि इसमें कहीं नोई गड़बड़ जरूर है। क्या राजस्व ग्राधक री डेड बडी की जांच पड़ताल करता है ? इसमें पूरे देश को गुमराह किय गया है ग्रीर कहा गया है कि उसने बादम हत्या की है। उसके ऊपर कोई यात्र नहीं था। इस मामले मे वधान देने की क्थ जरूरत थी, जब पोस्टमार्टम की रिपोर्ट ही नहीं यह बात तो पोस्ट म र्टम इकी रिपोर्ट में ग्रानी चाहिये थी। यह कह गय है कि ग्रभी तक पोस्ट मार्टम की रिपोर्ट नहीं ग्राई है। मंत्री जी जब क्लेरिफिकेशन्य का जब[्]व दें, तो **इस** वत को भी बताने की ७५० करें कि अभी तक उसकी रिपोर्ट ग्रांगई है या नहीं। इसमें दिया गया है कि शव परीका की रिपोर्ट की ग्रभी तक प्रतीक्षा की जा रही है, शव परीक्षा की रिपोर्ट ग्रामी तक नहीं ग्राई है। लेकिन दूसरी तरफ यह भी कहा गया है कि थूक के रसायनिक विश्लेषण होने तक शव परीक्षा की रिपोर्ट को सुरक्षित रखा गया है। में जानना चहती हूं कि क्या चीज सुरक्षित रखी गयी है ग्रांप कहते हैं कि रिपोर्ट की प्रतीक्षा भी जा रही है। पूरा देश इससे जिन्तत है, पूरी कांग्रेम चिन्तित है। ग्रंज अगर प्रातःस्मरणीथ राजीव जी होते तो प्रधान मंत्री के रूप मे इस समय की शोभा बढ़ा रहे होते। ग्राज उनके हत्या काण्ड की हम चर्च कर रहे हैं, लेकिन सही दिशा में नहीं जा रहे हैं यह बड़े शर्म की बंत है। इन सब वातों की जनकारी सदन चहता है, सार देश चाहता है ग्रीर सारे हम सदस्य लोग चाहते हैं।

कुमारी ाईदा हातूम (मध्य प्रदेश)ः
महोदय, म ननीय मुत्री जी से मब्बल
पूछने की गुरूआता है एक शेर से करना
चहिती हूं। इस हन्त्या काण्ड से पहले
राजीव जी जब जिन्दा थे, हमारे बीच
में थे, तो उसी संबध में मैं एक शेर
से शुरूआत करना चहिती हुं—

''मौत ग्रीर जिन्दगी में मिर्फ इतना फर्क है,'' पहले देखे जाते थे, ग्रव सुने जा रहे हैं।

राजीव जी के हत्या काण्य के संबंध में मै कुछ स्पष्टीकरण पूछना चहती ह। मेरा पहले स्पष्टीकरण यह है कि 24-5-91 को जो विशेष जांच दल गठित किया गया था, क्या इस दल ने मामले की जांच में काफी प्रगति की है, यदि हां, तो वह प्रगति किस तरह की है? यह बत मेरी समझ नें नहीं आ रही है कि प्रगति किस तरीके से की गयी है ? दो महीने में प्रगति की जो रिपोर्ट हमार ग्राई उसमे कहा गया है कि 24-5-91 को जांच दल किया गया ब्रौर 17-7-91 को पण्मागर गिरक्तर किया गया । गिरपतारी में एक पाइन्ट समझ में नहीं ग्र**ंत**े कि उसने पहल अंत्म समर्पण श्रीर बाद में उसकी गिरफ्तर यः वह पहले गिरफ्तार गयः किया गया और बाद में उसने शाल्म-समर्पण किया ? इन दोनों वतों की मैं मालूमात करना चाहती हू कि किस तारीख को उसने ग्रात्म समर्पण किया ग्रौर किस तारीख को उसको गिर्फ्तार ाया १ वया उसक्ते 17-7-91

death of Shri Shanmugam,

one of the accused in the Rajiv Gandhi's Assassination Case

को गिरफ्तार किया गया ग्रौर उसी दिन उसने स्नतम समर्पण किया ? कितने **दिन पहले उसने** शातम समर्थण किया यह ै जनना चहती हूं वसके बाद मे यह जानना च हती हं कि इन्: जांच दल मे कितने सदस्य है, जो इस कार्यव ही को कर रहे है ? क्या सिर्फ एक पुलिस अधीक्षक श्रीर दो कांस्टेबल ग्रीर तीन ग्रन्थ ग्र दमी जिनका नाम बत या गया है और दो अदमी जो षण्मुगम् को रास्ता बताने के लिये थे जब वह हथ धोने के लिये गया था, तो क्या कूल पांच व्यक्ति थे ग्रीर वे भी स्थानीय पुलिस के थे? क्या बकी सिर्फ तीन ग्राहमी कमरे में उपस्थित थे ? तो इस जांच दल में कितने सदस्य श्रापने रखे थे ? एक चीज ग्रीर में यह जानन च हुंगी कि कितनी म मग्री इस जाच ब्युरो द्वारा प्राप्त की गई थी ? इसमें कितने विस्फोटक पदार्थ थे. क्योंकि - इसमे यह जो बरामदी है, वह पूरे रातः भए चली । षण्मगः से क्या जगलवार्ड गई थी, यह भी में जानना

लास्ट में, में यह कहना चाहती हूं कि यू है उस जाच ब्यूरो पर जो यूक . की जांच े रिपोर्ट से मृत्यु के कारणों का पता लगा रह है। यह ->**概**1年 ज हिर हो रहः ह - मृत्य के कारण क्या है। यह ग्रन्म-हत्या का ममला नहीं यह हत्या का म मला है. यह हत्य कांड है। जो लोग राजीव गांधी की ह याकांड **मे** शरीक थे, उन्हीं में एक सदस्य **यह** भी है। तो मैं यह जनन च हती क्ति ग्रज तक जाच ब्युरो ने क्या किया, कि,नी वतों का पता लगया ्याह ^{भूँ} चाहती हूं कि मंत्री मुहोदय सदन् . को वताने का कष्ट करें।

्रं चाहती, हूँ । 🚃 🛶 🛶 🛶

------ श्रीरक्षणः लाख शर्मा (हिमाचन प्रदेश) : **े उपमभाध्यक्ष महोदय,** पै त्रापक माध्यम ें से मंत्री मंहोदय से कुछ बते पूछना ्चाहता है। मैं उन वातों को नहीं दोहराऊंगा, द जो मेरे सहयोगी मिक्कों ने सामने रखी ्रहै । ग्रुच्छा होता ग्रगर मेत्री महोदय वह जाते एवं लौटकर कुछ ग्रौर ज्यादा **गह**री ज'नकारी सदन की लकर देंते। अगर ऐसा होता, तो हमें प्रस्वता होती।

महोदय, अगर हम इस वक्तव्य की देखें तो इससे यह लगत है कि जो संदे**ह** इस मामले में है या जो अव्यक्तायें पहले थीं, वे इस वक्तव्य से ग्रौर बढ़ गयी हैं। महोदय, मैं मंत्री जी से कुछ सवाल पूछना च हता हो। अच्छा होता अगर कम से कम एक शब्द, जैसे कि मंती महोदय ने यह कह कि यह जो कार्यव ही सन्तोषजनक ढंग से ग्रामे वह रही अगर इसमें वे एक व क्य यह भी जोड़त कि इस घटना से इस जांच को धक्का पहुंचा है, कुछ ह'नि पहंची है, अगर ऐसा होता तो यह पामाणिक तथ्य होता, जो सदन के सःमने ग्राबः चःहिये था।

महोदय, मेरा पहला क्लेरिफिकेशन यह है कि क्या इस मृत्यु या हत्या, जो भी हो, से इस जांच के धंकका पहचा है, ह नि हुई है या इससे इसमें कोई फर्क नहीं पड़ा है, एक तो यह जनकारी जुझे च हिये।

दूसरी जानकारी में यह चाहना हं कि अपने अपने वक्तव्य में कह है कि सी०बी०माई० के द्वारा एस०माई०टी० नियुक्त किया गया था उसने श्रभी तक 14 श्रामियक्त पकड़े हैं। में यह जानना च हूंगी कि क्या यही 14 व्यक्ति ग्रभी तक इस केंस में पकड़ गये है या इसस पहले या इसके बद कुछ ग्रौर भी पकड़े मग्रे हैं ? यह जो लोग पकड़े गये हैं, यह के ल पूछताछ की परिस्थिति में है य इनके ऊपर कुछ धाराओं के ग्रन्तगंत **केस र**जिस्टर्ड कर दिये गये हैं*ी* साथ ही, जितने भी लोग पकड़े गये है, ये 14 भ्रौर ग्रन्थ कुछ लोग, ये सब जेलों में हैं था इनको इसी तरह से किसी गैस्ट ह ऊस रखा हुम्रा है ? मैं चाह्ता हूं कि इसकी जानकारी श्राप हाऊस को दें। इस कैस के बरे में ग्रन्थ कितनी तेजी से काम करना चाहते है, इसकी झलक इस वक्तव्य में मिल ज'ती है। इसमे कहा गया है कि मण्म्गम् जब पकडा गया था, तो न्याम त्या, से पुलिस रिमाण्ड

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शिक्षा लेल शनी

30 दिन के लिये मांग गय था।
महोदय मई में यह घटन हुई और रल ई
में यह प्रदर्शी पकड़ा गय और जल ई
में एक महीने के लिये अपने उसकी
रिमण्ड पर लिय । तो आप थोड़ा
सा यह भी बतल इये कि संद जन कि
यह केम कब तक चलने वल है।
र जीव गांधी की हुय के संबंध में यह
केम कतन ल ब चलेग ?

एक जनकारी मने मंी महोदय से पौर भी च हिये। संपने सिनट मिनट इसमें घटना कम क उल्लेख किया है कि 17 जलाई को पण्मगम को पकदा गय ग्रीर 18 को उसको शान जज के समने पेश किय गय सब बनें करी गई हैं। लेकिन ग्रचनक इसमें भी गयब हो जती हैं बातें गयब हुई हैं, इसके बारे में पूछना चाहत हूं कि 0 तरीख को 1? बने रिपोर्ट हो गयी कि उसकी लश लटकती हुई पाई गारी। इसमें इंसा कटर की रिपोर्ट हो गयी श्रौर केम भी रजिस्टर्ड लेकिन ैं यह जनन चहन हो गया हुंकि ब[ा]डीक प^{नें}सन किस त'रीख को कितने बजे किमने यि? इस बडी को पोस्टम र्टम के लिये न ग पदीनम हास्पिटल रें लहंचा गया तो यह किसते परंच य और किता अदमी उस के साथ गये, इसके ब रे में इसमें ज नकारी नहीं है ।

पोस्टमार्टम कब हुआ और किस समय हुआ, उसका टाइमिंग और डेट इस में नदी है, डेट और ट इस इसमें अन व िये। जैसे कि 6 बजे ल श मिली थी ?0 त रीख को और 21 त रीख को चर बजे किमेशन कर दिया गया। मैं यह ज नन च हत है कि पोस्टमार्टम और कि शन के बीच में कितना ट इस लगा क्या जल्दब जी में तो किमेशन नहीं किया गया ? यह बड़ा सन्देह का विषय ै। इसलिए यह ज नकारी अपमें च हिये, आप इसके ब रे में परी सचना यहां बत ए। सदन को इस के ब रे में अश्वस्त करें कि जितने लोग अपको कस्टड़ी में हैं, पुलिस की कस्टड़ी में हैं या स्टेट में

जिस तरह से भी हैं, उनके बरे में सुरक्षा का पूर प्रबन्ध किय गया है। यह ज नक री भी जख़र च हिय कि वह जे लों में हैं या रेस्ट हं ऊसे ज में हैं, कहां पर है और उनकी सुरक्षा का पूर इन्तजाम है तथा इस केस में जल्दी ने जल्दी कोई न कोई नतीज निकल कर लोगों के कि ने रखा ज एग, यह क्लेरी-फिकेशन में अपसे चहत हूं। धन्यव द।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Now Mr. Salaria.

SHRI SHABBIR AHMAD SALARIA

(Jammu and Kashmir): I associate myself with the sentiments expressed by the hon. Members on the conduct of the Special Investigation Team and also with regard to the apprehensions that they have expressed as to whether the Team will be able to deliver the goods. I would like to ask a few questions in this regard. First, the statement in para 6 says that a case of suicide was registered under section 174 of the Criminal Procedure Code and para 8 says that a magisterial enquiry has now been ordered under section 176, that is to say, now it found that he was killed while in police custody. So, do I take it that the first version, which said that Shanmugam had run away and died as a result of committing suicide is incorrect and the second version that Shanmugam was killed while in police custody is corerct This needs to be explained. Secondly, it is now clear that the Special Investigation Team guilty of gross negligence resulting in the escape of the accused. Is it, 'herefore, proper, in view of the seriousness of the charge and in view of the fact that the ex-Prime Minister's murder is under investigation, to have the matter in the hands of such a Special Investigation Team? The Home Minister may be satisfied with the conduct of the Team, but justice should not only be done. should also appear to have been done. Now in the estimation of the peonle, this team is guilty of negligence. Under the circumstances, will it not be proper for the Home Minister to consider renlacement of the Team with a to inspiring confidence in the minds of the people? The hon. Minister should

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consider and apply his mind to this question. These are not being said for formal purposes. These are crucial issues and they have to be taken seriously. If the story that the man escaped from custody is correct, then the team is guilty of gross ngeligence and if this is true, why has no action been taken against the persons responsible for the escape of that man and why have they not been hauled up in a departmental enquiry or suspended? the story that he was killed while in police custody, the second version, is true, then the people concerned are liable to be taken to task or prosecuted according to law. I am sorry that we are in such a state of affairs that instead of finding the guilty, we are now discussing as to what happened to man who was either an accused or a witness. That is not very clear. It is not clear whether Mr. Shanmugam was an accused or a witness. If he was an accused, then why his statement under section 164 was not recorded?

Last but not least, a case under section 302 has not been registered. I may tell the honourable Minister to note of this that within sixty days the challan must go to the court failing which the challan will become ineffective. Much time has elapsed and this Team seems to be unaware of the law and it may stumble upon such legal impediments ultimately, there will be no case these people will go scot-free. I would like the Home Minister to reply to these points. Thank you, Sir.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. Kalita. Not here. Mt. Bhuvnesh Chaturvedi.

SHRI BHUVNESH **CHATURVEDI** (Rajasthan): Mr. Vice-Chairman, am the 21st person in the list and, therefore, you will pardon me if I repeat some of the points already made, But I would like to invite the attention of the hon. Home Minister and also the whole House to one thing, that is, the international system of killing persons and destroying evidence. In our continent, the first person who was murdered and in murder the evidence was destroyed Mr. Liaquat Ali. He was murdered and the evidence was destroyed. Then, Mr.

Zia-ul-Haq was murdered and the evidence was destroyed. Then, in our Indiraji was murdered and the evidence Was destroyed; Rajivji was killed and the evidence. Earlier, Olof Palme was murdered and the evidence was destroyed; John F. Kennedy was murdered and the evidence was destroyed. So. I would like to invite the attention of the Home Minister to the international aspect of such murders and the political connections, Will he go into this aspect and establish the credibility of this Government which is at stake now? My friends have said that the people are doubting the SIT and all that. My submission is that my party Government is at stake and it is in the dock now. The Home Minister has not cared to listen to us. Mr. Home Minister, your own Ministry, the Home Ministry, and your own system and your position are at stake; the position of the Government is at stake; and the position of the party is at stake. Kindly be serious about it and establish the credibility of Government which is at stake because of these failures.

You rushed to Madras to snow to the country and the whole world that you were very serious and the party functionaries organized a meeting. The Congress (I) President and the General Secretary and two Ministers asked the Government to take steps and, in a they censured the Government. You rushed to Madras to show to the reople, to convince the people, that you meant business. But what happened after two days? You gave a character certificate to the SIT. It is very shameful and astounding. Mr. Home Minister, you told the Press, "I have to issue a statement in the House. I can't say anything now.". But then you agreed to issue that certificate disheartening everybody and losing the credibility, your credibility and the credibility of our party Government. It is not Rajiv Gandhi's murder. He is gone now... (Time Bell)... I will take just two or three minutes. This is a sensitive issue and I want to put my views on record.

Mr. Minister, you have said and claimed that Mr. Shanmugam had surrendered. It is against all human psychology that

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a person who surrenders can kill himself after a few days. When he surrendered, he was knowing the consequences of his surrender, and he knew how the Investigation Team would behave with him, how it would torture him. So, it is beyond human belief, it is against all human psychology, that a person who surrenders commits suicide. Therefore, Mr. Home Minister, you must give a convincing reply to this question because this is against all human psychology.

Then, you have accused, you have made charges, that he was a smuggler. We are not going to defend him. He may be a smuggler, he may be a notorious person. But was he ever prosecuted and convicted for these offences? You must tell the House whether he was convicted for serious things and he was convicted for smuggling, and you must tell us in confidence. (Time Bell rings)

Please bear with me. In ordinary cases, in very ordinary cases the Sub-Inspector is suspended pending inquiry, and at least to create confidence among the people and among the countrymen you should have suspended your people till the investigation is completed. But you did not even suspend them. You issued a certificate. That means you are prejudicing the investigation against them, and the Magisterial and the CBI inquiry is just an eyewash.

Sir, it is said in your statement that a white dhoti and white baniyan were found abandoned in a dry canal a little away from the Inspection Bungalow. Was it necessary thing that a person who is hanging himself was giving a dhoti, an underwear and baniyan to the investigation agencies? This is utterly unconvincing. You must convince us—not only convince the House but convince the whole country. The whole credibility of the Government is at stake. I will, therefore, expect that the Minister will take a serious stand on all these things before giving any certificate to the investigating agencies.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Shri Khaleelur Rahman. Please be brief as much as you can.

SHRI MOHD. KHALEELUR RAH-MAN (Andhra Pradesh): Thank you, Sir, for giving me this opportunity. Just two or three questions I want to ask.

First, the way in which Shanmugani was reported to have escaped from the orrest in the presence of a battery of police officials leads to a strong suspicion that it cannot happen without the connivance of the police. I would, therefore, like to ask the hon. Home Minister whether the Government has taken any steps to find out any nexus or link between Shannugam and the local police.

Second, it is mentioned in the statement that the Inquest Panchnama and post-mortem were conducted on 20-7-91. Today is 25-7-91. It is already six days. Why is there a delay in the inquest report and post-mortem report for such a long time)?

Third, it is mentioned in the statement that Shanmugam escaped under cover of darkness in spite of the fact that the policemen present there went out at once to chase the accused and raised an adarm. I would, therefore, like to ask the hon. Home Minister whether torches were provided to the police personnel on duty and whether there is a residential or commercial area around the building where Shanmugam was kept.

Fourth, it is mentioned that the body of the accused was found hanging from the branch of a tree by means of a rope. I would like to know, what is the height between the said tree branch and carth?

PROF. SOURENDRA BHATTACHAR-JEE (West Bengal): Mr. Vice-Chairman. Sir, I have great appreciation for the straight manner of talking of our Home Minister, from my own experience regarding this aspect of the matter on different occasions. But in this particular case, I am constrained to say that the Minister did injustice not only to the House but also to himself by presenting such a statement. The Home Minister went to Madras, went to Sriperumbudur. Perhaps the visit to the Shankaracharya was in connected—might

4.00 P.M. case, he will inform us about the exact state of investment into

death of Shri Shanmugam,
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there of Charles de Gaulle of France. The

the assassination of Raiiv Gandhi. No doubt, there are references that 14 persons have so far been arrested. That is including Shanmugam or excluding him is not clear. In conclusion, he says something. That point has been referred to earlier. He told the press that he would not comment anything regarding the Shanmugam affair before molling a statement before the Parliament. Is it now considered that it would have been proper on his part not to tell the press that the investigation was being conducted correct lines? The matter of Shanmugam is a part of the investigation. has gone awry, in diverse ways. The statement made by the Home Minister is baffling. The person surrendered; he was arrested and taken to a place for investigation. What was the investigation? Then he was given food at 9.45 p.m., six hours and forty-five minutes later. Then he went out to wash. Why in an inspection bungalow it was required to go outside? That has to be explained. Has anybody accompanied him? From the statement of the Minister it is not clear whether the two Constables accompanied him outside the room. That should have been more categorically and clearly stated. And why has this division of job been made between the Dy. S.P. and two Inspectors in the room in which he was given the food? Then, the DIG and the SP in the other room, did they not constitute the team to look after the custody of Shanmugam? In Bengali, there is a saving: Nahi Sishu Lankapure suni na hasibe ekatha' It means. Lanka. there is not a child even who would believe this word that this of suicide. was a case have heard that before suicide, a person left his dhoti and baniyan in a dry canal? And then he was wearing a blue lungi as if he was against the white colour. And his underwear has been explained in a peculiar manner—there were stains which looked like something. How that came? What was the explanation? Sir. I am just reminded of one book. had an occasion to read the book, "The Day of the Jackal". That was connection with an attempted mur-

der of Charles de Gaulle of France. The French Suerete frustrated that effort. But in our country, we are witnessing that the apparatus that was in charge of restraining the Jackal has totally failed. And the Home Minister owes it to the House to give a full explanation make a clean breast of it and not try to shield those who were responsible with the entire investigation process. Thank you. Sir.

SHRI P. UPENDRA: Mr. Vice-Chairman, before I put some questions, I would like to tell the House that while condemning the laxity shown by the officials at the lower level in allowing Shanmugam to escape and then get killed or commit suicide, we should not gloss over the fact that some quick results were obtained by the SIT in the beginning, in the first few days. As many as 12 persons were apprehended and they were almost nearer to solving the mystery behind the assassination. At this stage this has happened. I personally feel that some officials at the lower level must have been tackled to sabotage the inquiry and scuttle the inquiry, Some obvious questions have already been put. There are some more points which necd explanation. One is. when Shanmugam offered tell everything, expressed apprehensions about his own safety and the safety of his family. In spite of that, why adequate protection given to him and why he was allowed to go to his own house at Kodiakkadu and spend three hours there to have lunch with his family? One of the press reports says that no armed escort was sent with him because 'his pride would be hurt'. It is a very strange explanation given. Secondly, one report says that when he left travellers' bungalow, at that time two police constables, who were put on duty, were actually serving food to the officials in the next room. Nobody was with him at that time. It is not correct to say that any policeman was there and he went out to wash and then. They say after he escaped, he visited one house. It is a police report. Whose house was it? Where did he so? Who did he meet there? How is it that between 8 p.m. when he was

[Shri P. Upendra]

supposed to have escaped and 5 a.m. when the hanging took place, in about 9 hours, in a small town with less than 25000 population, the police could not apprehend him particularly when his body was found just two kilometres from Kodiakkadu? Then who were the local people entrusted with his protection? Whether any inquiry was made into their background and their antecedents I want to know. What disciplinary action has been taken against them? Another inexplicable thing is, the SIT-I referred to it on the 17th also when this question came up-is giving daily publicty to whatever they achieve. In a case of this type when so many loose ends are to be tied, why the SIT or the CBI thought it necessary to give publicity on a daily basis to everything they are doing? Even in this case also the report says, a complete video-recording was done. from the time he was taken to Kodiakkadu of all the places he had gone and the people who accompanied him. And a part of the video-recording was shown on the Madras Doordarshan in the news. did they show it and thus put other people also who accompanied him, to similar risk? They will also be identified it at all somebody is after them. Somebody has to explain why such publicty was given and with what motive. I have received a copy of the telegram sent to the Home Minister and the Prime Minister from the wife of Shanmugam, Shrimati Bhawani. and it say: "My husband Kodiakhadu Shanmugam alias Jayaram arrested by CRT as the thirteenth accused in the Rajiv murder case. My husband was murdered by CBI. I want justice. Please take action." I want to know whether the Home Minisster has received a similar telegram and whether that lady has been contacted and why she has the apprehension about CBI's killing her husband.

Then there is a comic interlude also. One report says his body was cremated under very tight security in his native village. We can, of course, understand the police actions. Therefore, all this indicates that there is a clear case of homicide, not suicide. The Home Minster might taunt us that we are showing etrxaordinary interest

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in this case. The whole nation is interested to know the remifications of the conspiracy which led to the assassination of Mr. Is you Gandhi. Very irresponsible state ments were made by responsible Congress leaders accusnig some of the leaders in the South. In that context, everybody is eager to know about the progress this enquiry. This bungling could have been avoided and somebody has to answer for this kind of incident.

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Mr. Vice-Chairman, this matter is becoming curiouser and curiouser as we go on. It reads like an Agatha Christy mystery story-murder, investigation then suicide or murder-deepning the mystery. I know the position of the Home Minister including the position of the House itself. If the Home Minister can give straight answers to all our doubts and missivings, no further questions on this would be needed. But the suspicion has deepened.

I have with me the photo of the person Shanmugam, who has died by hanging. Anybody can see the photograph. His feet are almost touching the ground and the rope has dropped from the branch of the tree to the very ground and it does not look like hanging at all. It looks like a person being hanged after death. Anybody can see that. I do not want to come to any indgement. I am only raising a suspicion. My only concern is that we are investigating one of the greatest assassinations of the decade in this country. It is an extraordinary criminal investigation and the whole country is exercised over it. In such a case such a colossal negligence has been seen. Why this colossal in this negligence deliberate or not deliherate? The ered to cooperate with the investigation answer has got to be found. A friend here said that a person who had surrendered to co-operate with the investigation would not hang himself. The oplice version is also the same. The person was cooperating with the SIT in its investigation. Even he was not handcuffed, he was freed and he was allowed to go to see his family members. He was given sufficient freedom. There is also a different background to this. Earlier, Shanmugum had

complained about the harassment and torture by the police and pleaded for the presence of advocates. These are contradictions. But as per the varsion of the was cooperating. I am SIT, the person amazed as to why this person was taken to his native village. That has to be explained. He was taken to the village where he had his family members and also the They say that he LTTE men operating. His smuggling was a known smuggler. activities were carried on in his own land or around his land. Then, why was he taken there? Did they want to find out the materials hidden there? Assuming why did they loosen the scurity and vigilance on him? They said that he had escaned in the dark, after dinner. Two constables were always there with him even in the dark. So, if he could escape from their custody and vigilance, what are we

make out of it? The only suspicion is that

he would have been able to beat up those

constables and escaped. But he was a lean

man. He could not have overpowered two

constables. That means, the only inference

is that; there must have been some collu-

sion between him and the police. senior officials were sitting pretty in the tourist bungalow, doing what, I do not know. He escapes. May be, on his own, or, in collusion with the police. But he was found hanging near the tourist bungalow itself. It is not very far off. It is very near. But the police were searching and searching the whole world when his body was very near the bungalow itself. Look at the way the body is hanging there. According to the description given by the Home Minister, the upper cloth is not there. The dhoti is not there. A perosn, who hangs himself will not re-

move his dhoti, the upper cloth and all that. I do not know why. Why should a person remove his cloth before hanging himself? What for? My friend, Mr. Ram Jethmalani, is sitting here. He is expert in criminal law. He is a criminal lawyer. He is an authority on law and, I think, he will throw light on this, But for a layman like me, it is beyond me to understand how a person wanting to hang himself hangs himself almost naked. I do not know.

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Sir, I do not want to take much time. I know you are short of time. Lastly, I would ask, where did Shanmugam get the rope, a very long rope, for hanging? Is the LTTE involved in this? Is the police involved in this? Is there a link, is three a nexus, between the police, the LTTE and These are matters Shanmugam? arouse suspicions in our mind. I wish the Home Minister had made a detailed statement covering the various issues. Otherwise, these questions would not arisen at all. This long debate, in the name of clarifications, would not have been there. It would have been short. But now. after his statement. doubts deepened. Ιt our get an extraordinary development which we never expected to happen when such major criminal investigation is taking place in the country.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): The next speaker is Dr. Nagen Saikia. I think he is not in his seat. If one is not in his seat, he should not be called. Therefore, I would call, in his place, Shri Ram Jethmalani.

SHRI RAM JETHMALANI Thank you. Mr. Vice-Chairman. Sir. There two factors which must are be borne in our mind. This murder-I am not talking of the murder of Shanmukam or the suicide of Shanmugam; I am talking of the murder of Rajiv Gandhi-was a murder which was diabolical in its conception. It was more diabolical. In its planning and frighteningly diabolical in its final execution. With this background, you must further bear in mind that you are dealing with a bunch of desperate people whose mind has been so conditioned with hate that their own life and the risk of death does not matter at all. You are dealing with such desperate charac-

Now, my friend suggested that it is against human psyche that somebody should surrender under these circumstances. He is right. But these people are usually caught before they are officially shown to be in the custody of the police, and the interregnum is always used for the purpose of softening their геѕропѕе bringing about a co-operating mind. We

[Shri Ram Jethmalani] all know how it is done. It is not necessary to go into this. But seeing the native of the questions asked and the statements which are being made, I almost feel like praying to God: 'Oh God' they do not know what they are saying'. They are only trying to strengthen the case of the main accused in the investigation which is going on into this diabolical murder.

I hope the Home Minister will not resist to this temptation and yield more information than is necessary. Sir, escapes from custody have taken place from the highest security prisons where there have heen electrically-charged fences, electronic surveillance devices and the best kind of armed personnel and guards. The great Shivaji Maharaj had escaped from Aurangzeb's custody with all the paraphernalia of security which Aurangzeb had created against him. Charles Sobhraj escaped from a high security Tihar prison. So, escapes are known and, Sir, some escapes are inevitable because our law is a civilized law. The best way of preventing an escape is to keep manacled, in chain and handcuff every 24 hours an under-trial prisoner or any other under-trial suspect so that nobody can escape, but that is not the civilized jurisprudence and law of this country. We always relax. And once we relax, there are bound to be some instances, rare instances, of escape and this is one of those instances in which I am not prepared to lay the blame at the door of the SIT. Frankly, as a Member sitting on this side, the manner in which the charges have been traded by the Treasury Benches against the Home Minister, against SIT and the investigation team and so on, I would have sat quiet and enjoyed the fun, but the record must be put straight. After all, I do not want the main investigation to be jeopardised, because the more questions you ask and the more disclosures take place, the more material will be in the possession of the accused who will ultimately be tried. Somebody suggested that the Home Minister must rush to Madras and go and presonally sit there. The best argument that he will provide for the accused, who is

eventually going to be tried, is that there was a political interference to this investigation and the police did not do their duty under the Criminal Procedure Code. So, I hope the Home Minister will resist these pressures stoutly and will certainly not interfere with the investigation and let the officers investigate this case.

In the background of this diabolical plannig and execution and in the background of the character of the accused persons involved, I think SIT deserves the highest congratulations for the manner in which they have conducted the investigation and the extraordinary success which they have achieved I am, on the contrary, wondering why we do not devote so much attention to the investigation of death of other less important persons because the eye of law an ex-Prime Minister or a Prime Minister is as important as any common man and the death of everybody is important. But, Sir, at least in this case there has been an extraordinarily investigation. I am surprised and I very heartily pleased that so much progress has been made bearing in mind the diabolical execution and desperate character of these accused persons.

Now, the question is, what happened to Shanmugam? Somebody said-I am surprised that this kind allegation of should be made against SIT team-that they have been parties to the escape. Why should the SIT assist the escape of this man since he was cooperating and on that very day he had yielded very valuable information and had taken them to a place where they actually seized a large number of armaments and other material which are used for the commission offence? But then they say, "How did he die?" One thing must be borne in mind that an accused in the position of Shanmugham has two important motives for his life to come to an end. One motive is the usual escape from third degree because, be sure that these kind of trained people do not suddenly surrender and suddenly cooperate with the police unless there has been some tremendous application of the usual methods of which we are all aware. Second, they are always af-

raid that if they cooperate and are seen to cooperate, their erstwhile accomplices will wreak vengeance upon them and that vengeance might be more terrible than to end your life. To my mind, as a criminal lawyer and as a person who knows circumstantial evidence. I am quite satisfied that this is a case of escape and suicide and there is nothing more diabolical involved in this case. Nobody from a picture can find opt whether a person was hanged on the tree after he was dead before he was dead. Nobody can do that. This is a matter of detailed postmortem examination, forensic examination and so on and so forth. Therefore, Sir, let us not derail, let us not weaken, the original investigation which is taking place; let not the investigation be confused with another investigation within an investigation The most important investigation is the murder of the late Rajiv Gandhi.

Sir, if one of the accused has died, he has already met his just desserts. Now God will deal with him. You forget about it and proceed with the investigation, and I suggest that no case is made out for any attack on the SIT which is donig a wonderful job. I am not an admirer of the CBI and the police force of this country. I know that they misbehave in many cases and they don't investigate cases in many cases and I know perfectly well that I have been fighting the CBI for not conducting investigations properly in many cases but, at least in this case, they have conducted the investigation perfectly for which I hope, some day they will be rewarded.

But, Sir, I want to ask two questions of the honourable Minister. After all, Sir, when an important statement is made on the floor of the House, you must give to honorable Members that information which is strictly relevant and throw some light upon the issues involved. Now, what is the point—this is the result of total carelessness; some bureaucrats, some officers, draft that statement, the Government okays it and puts it before the House—in saying that the white dhoti and white banian of Shri Shanmugam were found abandoned in a dry canal a little away

and that there were some stains on his underwear which looked like stains of a human secretion? Anybody who knows a little bit of medical jurisprudence knows that when you have so much pressure that when you are ultimately dead, all human exerctions, including faecal matter. come out And it is not even semen. It is something which looked like semen. Why is the Home Minister giving us this kind of trivialities and details which are totally unimportant and, on the contrary, create some kind of a confusion? So, Sir they should be careful in furnishing this material before the House and, any more material that comes before the House, I hope, will be carefully sifted so that the main investigation is not thwarted or in any sense frustrated.

Gandhi's Assassination Case

Thank you, Sir.

श्री चतुरानन मिश्र (विहार) : उप-सभाध्यक्ष महोदय, यह श्रत्यंत ही दुख की बात है कि इस तरह राजीव गांधी जैसे व्यक्ति की हत्यां हो ग्रौर उसके मामले को भी सरकार नहीं देख पाती तो यह सरकार किस बात के लिए है हम को समझ नहीं श्राता है। इससे ज्यादा श्रीर लज्जाजनक बात कुछ नहीं हो सकती। जो कुछ भी हो स्पेशल पुलिस टीम ने अच्छा काम किया. नहीं किया अलग बात है लेकिन इतना जरूर है कि बहुत बड़ा ्वीडेंस उसने बर्वाद होने दिया । मैं तो काननी बातें नहीं जानता लेकिन एक बात निश्चित है कि षण्मगम के जरिये, जो वहां किमिनल लोग रहते थे, लिटटे वे ग्रातंकवादी रहते थे, हथियार छिपा कर रखते थे और दूसरी ब तें किया करते थे जो इस तरह का एक सिलीसला बना हम्रा था उससे और ज्याद वातों जानकारं। ली जा सकती थी। शगए वह जीवित रहता तो हम लोग श्रौर भी वात जान सकते थे । हम नहीं जान सके इसलिए यह सरकार कम से कम इतनी तो जिम्मेवार है कि जो महत्वपूर्ण एवीडेंस का पीस था उसको बर्बाद होने दिया और श्रव पता नही हम कैसे इस मामले में फ्रागे बढेंगे। दूसरा प्रश्न यह है कि ग्रगर सरकार ने यह गलती की तो कम से कम राष्ट्र के सामने माफी मांग ले भ्रौर कहे कि हम बहुत नालायक हैं। हभ इस काम को नही कर सके।

re. escape from

श्री चत्रानन मिश्री

इतनी माफी के साथ आते तो हम गम्भीरता के साथ इस बात को सोचते कि ग्राप इतने नालायक हैं हम भी नहीं समझते थे। इसीलिए हम कह रहे हैं कि भ्रापको कम से कम माफी मांगनी चाहिए।

इसरी बात यह है हि अगर इतने इम्पोर्टेंट एवोडेंस को बर्बाद किया गया ग्रगर मिर्फ इतनी ही ब¦त <mark>है कि वह</mark> डिस्पेरेटहोकर ग्रात्म ह्रत्या कर गया तब तो एक बात है और अगर कुछ लोंगों ने मिलकर इस हत्या को करवाया है कि ग्रीरभी गम्भीरबात है। तब यह बान और भी सामने ब्राती है कि इस देश में बड़ें से बड़े जोगों की भी कोई हत्या कर सकता है, एबीडेंस की बर्बाद कर मकता है, कोर्ट से बरी हो कर निकल सकता है ग्रीर ग्रगली बार चुनाव में खड़ा होकर जीत सकता है और फिर इस लोगों को कह सकता है कि गजीव गांधी की हत्या जायज की और वह हत्याया ही ठीए था। यह तो इस देश में हो ही रह है : इसीलिए हम इस प्रकृत पर जानेना चाहेंगे कि क्या यह हत्या किसी एक ग्रागैनाइजेशन ग्रप के जरिये करवाई गई या नहीं :

इस संबंध में ग्रगर कुछ सुराख मिले तो सन्देराष्ट्रको आर्थित हम लोगों को सुचित करें। मैं इतना ही कहना चाहता हें ग्रीर फिर याद दिलाना चाहता हूं ि माननीय मंद्री महोदया कन्वे कर कि कम से वित्यातपूर्वक राष्ट्र ये मांग ली जाय कि हम लोग बहुत नालायक साबित हर हैं तो बहुत अच्छा रहेगा। स्पेशन टीम का यह हाल है तो जनग्ल टीम का क्या हाल होता होगा, यह हम सब लोग समझ सङ्ते हैं।

CHANDRA-SHRI MURLIDHAR KANT BHANDARE: Sir, the assassination of Mr. Rajiv Gandhi has been a colossal tragedy. The nation is still reeling under its shock and has not yet recovered from it. One of the things which could heal the wounds to some extent and hasten the recovery would be to see that those who are guilty of this heinous and diabolical act are arrested, brought to book

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and punished accordingly to law. The longer we take over this process, the greater is going to be the uneasiness of the nation, the sorrow of the people of this country. Therefore, it is indeed a matter not only of great sorrow, great shock, but a matter of shame that in so sensitive, so dastardly, so diabolical an assassination we should allow these lapses to happen. There is no excuse at all.

Madam Minister is here. She is talking down the notes. There is one thing I have thought of. Ordinarily, being a believer in the rule of law, I go all out in defence of the protector of law. But I find no excuse at all in their favour. What has been missed or what has been so succinctly put is that we have lost a very very vital link. We have all seen last Sunday on the TV Mr. Shanmugam leading to the disclosure of the cache of arms and other things. But that is not the only thing. What has been missed is what is contained in this statement:

"Futher, his men reportedly helped to arrange for reception, accommodation and transport on the day of landing of the killer group including Thanu."

Here was one man who knew every member of the assassination team, and it is a matter of regret that this one man who knew them, is no more.

I do not have to emphasise that this is a case which will rely very strongly on circumstancial evidence. In circumstantial evidence you have a chain which is complete, which completes the guilt round the neck of the accused, and even if one link of that chain is weak, is loose, is not there, under our system of law which says that it is better to let 99 persons go free rather than hang one innocent victim, the consequences can be terrible. We have of that in the Indira paid the price Gandhi's assassination case.

At the end of the statement there is a homily. Why these crocodile tears that the investigation will be proceeded with vigorously?

SHRI E. BALANANDAN (Kerala); What else should he say?

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SHRI MURLIDHAR CHANDRA-KANT BHANDARE: I do hope that people had applied their mind. Something so serious has happened. After all these things have happened I am not surprised when the certificate came from my hon, friend, Mr. Ram Jethmalani, I never understood this logic at all that there are escapes. He referred to Shivaji. as if Shivaji and Shanmugam are in the same bracket. I am totally He referred to Charles Sobhrai, I could not understand what he was trying to say. I can only say that he was totally out of his mind. When he gave that certificate

THE VICE-CHAIRMAN (NAGEN SAIKIA): Pelase seek your own clarifications. Please do not comment on others statement.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: I am entitled to. I will invite a ruling. He has said that no action should be taken against ... (Interruptions) .. What I am far more saying is that this is a serious and fundamental issue of the rule of law. I will not refer to He said that nothing his name. should be done. Just take it to its Tomorrow conclusion. logical somebody says that because are murders in the society, no murderer should be punished, because society, no there are rapes in the raipst shuold be punished, this will become an extraordinary argument. It has to be rejected outright. I am quite amazed that it has been stated in this House.

VICE-CHAIRMAN (DR. THE every NAGEN SAIKIA): He has right to seek clarifications and he Now has sought his clarifications. you seek your clarifications. You other Memneed not comment on bers' clarifications.

CHANDRA-SHRI MURLIDHAR What I am BHANDARE: KANT saying is that ... (Interruptions) ...

(DR. VICE-CHAIRMAN THE NAGEN SAIKIA): The Home Minister will reply to your clarifications.

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SHRI MURLIDHAR CHANDRA-KANT BHANDARE: The debate is a combination of the various ideas which are thrown in this House, I may agree with some points. I am agreeing with the hon. Member. Shri Chaturanan Mishraji when he said: "A vital link is lost. How are we going to complete the investigation successfully?" I agree with my friend. Mr. Swaminathan though I do not agree with my friend belonging to my party that only CBI should not be in charge of the investigation. But if there is any information available with the Madras Police, I do not think that a crime like this can be solved by the CBI without the cooperation and assistance of the local police wherever it is required. They may require the assistance in Delhi. They may require the assistance in Bombay. They certainly require it in Tamil Nadu. This heinous crime has not only taken the life of one of the most precious sons of this country but it has caused some kind **of** instability to this country. Suddenly you find that the tallest of leaders disappearing from the scene. When that kind of thing is being investigated, to say that you will not allow CBI to cooperate wìth the Tamil Nadu police or you will not allow them to cooperate with the Maharashtra police or with the Punjab police because you may find that there are links between the Punjab militants, and the Kashnar secessionists, militans. the Pakistanì elements and so many correct. other foreign hands is not You have to take the assistance even from the Interpol and agencies in this field. So anybody and sav: can get up tomorrow "Well, I have a certificate from Mr. Ram Jethmalani that nothing should be done against it." I think it is action We should take wrong. against those who were present in that bungalow and in whose presence Shanmugam, escaped. I think this is the least thing that can be

[Shri Murlidhar Chanderkant Bhandare] done; otherwise you will investigation at all. The least that should be done is that everybody who was present in the travellers bungalow should be suspended. I say it with a sense of resopnsibility If there be a lurking apprehension, if there be a lurking doubt that the investigation is infiltrated by the people who are there, to say that there is no fair investigation, then. there will be no end to it. I go further even those officers who were responsible in placing these people in that travellers' bungalow they should be made accountable and in fact at least some of them should be suspended.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please conclude.

MURLIDHAR CHANDRA-KANT BHANDARE: I will take only two minutes. There is one which I want to say and that is, all the things are very, very suspicious. I do not want to go into the aspect of the rope. I do not want to go into many other things. There are reports that he was allowed to go to his house also. I do not go into that also. But I will not end before I express my grave reservationsand I am not very happy to make them-that every such incident endangers the safety of Soniaji, Rahul and Priyanka because if it is so easy to get out of the coustody, of the most sophisticated team, how easy it will be to do many things! I cannot even imagine. I would like the hon. Home Minister to clearly explain from got the rope, how he escaped, what action has been taken and, last but not the least, when they will get at tha one-eyed Jack.

श्री राम नरेश यादव (उत्तर प्रदेश) उपमभापित महोदय. राजीव जी की नृशंस हत्या से सारा देश स्तब्ध रह गया था श्रीर ग्राज भी उनके रहने त रहने स जिस तरह में सारे देश के लोग हखी हैं उसे कभी भी भुलाया नहीं जा सकता।

कितनी विडम्बना है कि जिसने जातंकवाद स्रौर सिंहा का विरोध किया, वही उस अतिवादाद और हिसा का शिकार हुआ। इस प्रश्न की गम्भीरता को ध्यान में रखते हुए इतने महत्वपूर्ण राष्ट्रीय ही नहीं अन्तर्राष्ट्रीय व्यक्ति की हत्या जिस तरह से हुईसीबी० आई के जिम्मे उनकी इस हत्या की जांच का कार्य सींपा गया। मान्यवर, जो वक्तच्य मत्नी सहोदय द्वारा प्रस्तुत किया गया है. उस वक्तव्य को पढने के पण्चात् जिस तरह मे पूरी घटना घटी है वह सन्देह के घेरे में ग्रीर साथ ही साथ एक और उपस्थित होना है कि हास्यमय ढंग से यह घटना घटी है। यह घटना घटी है 17 तारीख को गिरफ-तार किया जाना, 18 तारीख को सेशान जज के समक्ष पेश किया जाना, 30 दिन के लिए प्रतिस रिमांड में रखा जाना फिर 18 में 19 तारीख तक सारी चीजें उसके निर्देश पर रामद किया जना ग्रीर तारीख को इस्पेक्शन हाऊस में लग्या जाना इंस्पेक्शन हाऊस में स्थिति यह थी कि वहा पर दो लोकन कांस्टेबल एक डिप्टी एम०पी० तीन इस्पेक्टर सी०बी०ग्राई यह सब लीग वहां मौजूद थे । यह इसलिए मौज्द घंकि वहां पर उसको रखा गया था उसकी जाच पड़ताल करने के लिए और सारी बातें पुछने के लिए जो राजीव की हत्या के संबंध में तफतीश करने के लिए भावश्यक थी उसमजब्त कडीका गायब केत दिया गया। ग्रब वहां से यह बात समझ में नहीं आती, यहा पर शका ग्रीर सन्देह पैदा होता है कि जब दो कांस्टेबल इहा पर डाक बंगले में हैं, सब इस्पेक्टर पुलिस भौर सी० ग्रार०पी० एफ० के लोग भी वहां पर हैं, उसी बंगले में हैं। जैसे कि यह भी बताया गया कि सी०बी०म्राई के डी०म्राई० जी० ग्रौर एस०पी० भी द्सरे कमरे में बंगले में मौजूद थे जहां पर जांचपड़ताल की गई है। फिर भी उसका वहां से निकल जाना यह आपने में हीं एक ऐसी बान दिखाई पड़ती है जिससे लगता यह है कि इस घटना को विसी न किसी तरह से तोडमरोड कर सदन के सामने रखा गया, असलियत कुछ भीर लगती है। जब यह भी मान लें कि वहां से इस्केप कर गण, उस स्रत में जो

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ग्रधिकारी थे जो इस बान को अह रहे हैं. माननीय मंत्रों जो ने स्थिति की गम्भीरश को सनझा, जांच की गम्भीरना को समझा एक जबरदस्त लिंक समाप्त हो गया था उनको ध्यान में रखते हुए राजीव जी को हत्याकी अफरीश कैस सही ढंगसे चल सचाई देश की अनुसा के साजने पर्दाफाश हो जाए जो सारा षडयंत्र हम्रा था। इस बात को ध्यान में ख़्ते हुए जब माननीय मंत्री जी वहां पर जाते हैं, लौटने के बाद भी, मैं पूछना चाहता हूं कि आखिर जो दो कांस्टेबल, एस० आई०, डिप्टी एम०पी० ग्रीर दूसरे लोग थे, खिलाफ ग्राज तक क्यों कोई कार्यवाही नहीं की गई? क्योंकि समझा जाएगा कि उनको वहां से भागने का काम उन लोगों के समर्थन से था, उनकी देखरेख में था, इसलिए वह भाग गया । इमलिए वह सारे लोग जिम्मेदार थे। उनके खिलाफ कार्यवाही करने का साहस क्यों नहीं हुन्ना, यह बात भी माननीय मंत्री जी में हम जानना चाहते हैं।

दूसरी बात हम यह भी जानना चाहते हैं कि सी०ग्रार०पी०एफ० भी मौके पर पहुंची ग्रौर स्थानीय पुलिस भी-सारे लोगों ने पीछा किया, लेकिन उसकी तलाश नहीं हो पाई। सारा मामला श्रमफल हो गया, वह पकड़ में नहीं ग्राया। (घंटी) तो ऐसी सूरत में हम जानना चाहते हैं कि वह सी०ग्रार०पी०एफ० कहां से ग्राई? ग्रगर सी०ग्रार०पी०एफ० पहले से वहां तैनात थी. तो कैसे भांगने की स्थिति ग्राई?

तीसरी बात यह है कि वहां से थांना भौर ग्राबादी कितनी दूर है, क्योंकि श्राबादी ग्रीर थांना भी यदि नजदीक है, तो ऐसी सूरत में थोड़ी दूरी पर, तीन किलोमीटर के फासले पर जाकर वहां हैगिंग का कोई सवाल पैदा नहीं होता।

चौथी बात मैं यह भी जानना चाहता हं कि जब यह कहा जाता है कि उसने ब्रात्म-हत्या कर ली, बात बहुत स्पष्ट है कि थोड़ी दूरी पर एक नाले में, नहर में उसकी धोती मिलती है ग्रीर बनियान 🚜 मलती है और कुछ दूरी पर वहां से

थोड़ी दूरी के पास उसकी लाश है, तो कौनसी ऐसी परिस्थिति थी कि जिसके <mark>श्राधार पर उसकी धोती श्रौर बनियान</mark> तो नहर में मिलेगी ब्रौर उसकी लुंगी पैर में लिपटी हुई मिलेगी। यह भी इस बात को संदेह में डालती है निश्चित रूप से कि सचमुच में उसने श्रात्म-हत्या नहीं की। इसलिए यह सवाल भी खड़ा होता है कि वह कौनसी परिस्थिति थी, जिसके ग्राधार पर उसकी लंगी वहां ग्रौर उसकी लाग वहां पर मिलेगी। इस बात का भी माननीय मंत्री जी से मैं जवाब चाहता हं।

one of the accused in the Rajiv Gandhi's Assassination Case

साथ हो साथ एक भ्रौर बात है कि ग्रभी तक पोस्ट-मार्टम रिपोर्ट-17 तारीख को गिरफ्तारी होती है, 20 को यह घटना हो जाती है। (समय की घंटी) उसके बाद भी हमारी सरकार मैं क्या कहे, श्रगर इतनी सफल है श्रीर मजबत है, तो इससे भी पता लगता है कि ग्राखिर इतने दिनों के ग्रंदर भी पोस्ट-मार्टम की रिपोर्ट क्यों नहीं मंगवाई गई ? ग्रगर सरकार ने मंगवाने की कोशिश की, तो क्यों नहीं भेजी गई ? वह कौनसे ब्रधिका**री** जिम्मेदार हैं. यह प्रश्न भी इससे पैदा होता है।

इसलिए इन्हीं शब्दों के साथ, मैं माननीय मंत्री जी से चाहंगा कि सचमुच में प्रश्न यह है कि जब इस तरह की स्पेशल इनवेस्टिगेशन भी संदेह के घैरे में **ब्रा रही है, तो ब्राखरी प्रश्न मैं करना** चाहता हूं कि उसकी मौजुदगी में उसका कमरे से निकल कर जाना, श्रीर फिर हाथ धोने के बहाने भांग जाना, यह म्राखिर एस०म्राई०टी० के रहते हुए भी इस तरह की घटना हो गई, तो निश्चित रूप से एमञ्चाई०टी० के अधिकारियों पर भी प्रश्नवाचक चिन्ह लगता है।

इसलिए मैं जानना चाहता हूं कि माननीय मंत्री जी, यह जो मौजुदा इनवेस्टीगेशन टीम गई थी, इससे फिर ग्रागे राजीव गांधी की हत्या के संबंध में काम लेंगे या उनको हटाने का काम करेंगे, क्योंकि हमारा निश्चित रूप से मत है कि वह भी संदेह के घेरे में ग्रा गई है। 🖑 लिए उस टीम के जरिए राजीव गांधी

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[श्री रामनरेश वादय]

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की हत्या के बारे में कोई जांच का काम नहीं किया जाना चाहिए। हम जानते हैं कि सी०बी०प्राई० एक बहुत मर्वोच्च संस्था है ग्रौर विश्वसनीय संस्था है, जिंकन उसमें भी इन्सानी लोग ही रहते हैं। ऐसी स्थिति में उस टीम के जारिए कोई ग्रागे इन-वेस्टीगेशा को कार्यवाही नहीं होनी चाहिए। इस विषय में क्या कार्यवाही कर रहे हैं, इसके बारे में में माननीय मंत्री जी से जानना चाहता हूं।

श्रफजल उर्फ़ श्री मोहम्म६ श्रफजल (उत्तर प्रदेश): मर, कुछ दिन पहले इसी हाऊस के म्रंदर राजीव गांधी की हत्या के मिलसिले में बहत देर तक ग्रीर बहुत लम्बी बहम हुई। मैंने उस वक्त यह बात कही थी कि जिस तरीके से, प्लांड तरीके से ग्रौर जितने सोफिस्टिकेटिड तरीके से राजीव गांधी माहब की हत्या की गई तो मुझे लगता है कि इसके श्रन्दर बहुत बड़े हाथ इस्वाल्व हैं। मैंने यह भी कहा था कि कुछ साल पहले पाकिस्तान में जिम तरह जनरल जिया उल हक को मारा गया था ग्रौर ग्राज तक उस ग्रामों की टोकरी में रखे हए बमों को रखने वाले हाथ जिस तरह मे नहीं पकड़े गए बिल्कूल इसी तरह से मैंने शुबहा जाहिर किया था कि राजीव गांधी के कत्ल में ग्रसल जो लोग इन्वाल्व हैं वह हाथ मुझे लगता **है बहु**त मुश्किल है कि यहां पकड़े जायें? THE VICE-CHAIRMAN NAGEN SAIKIA): Please seek clarifications and don't make a speech. make a speech. I am going to allow you to make a speech. Now please seek your clarifications.

श्री मोहम्मद श्रफ्जर उर्फ मोम श्रफ्जल: सर मुझे लगता है कि जिस तरह में इन्क्वायरी हो रही है और षण्मुगम का जिस तरह में करल हुआ, है या खुदकशी हुई है उससे मेरे शुबहे को और ज्यादा तकवीयत मिलती है मजबूती पैदा होती है। होम मिनिस्टर साहब ने जो बयान यहां पर दिया है और उसमें षण्मुगम के फरार होने की जो दास्तान उन्होंने बताई है उसको सुनकर ऐसा लगता है कि जैसे श्राप बभ्वई की बहुत ही थर्ड रेट की जासूसी फिल्म देख रहे हैं जिसके भ्रम्दर डायरेक्टर ने भ्रौर प्रोडयसर ने इस बात का ख्याल ही नहीं खा है कि कहां से किसी कड़ी को मिलाना है। यह बात एक जिम्मेदार शख्प, एक जिम्मेदार आदमी ने गवर्नमेंट के सब से ब्रहम होम मिनिस्टर साहब ने इस हाउस में इन्फर्मेंशन दी है जो अवाम के हलक से नहीं उतर सकती षष्मुगम 144 ब्रादिमियों के ब्रम्दर सब से ज्यादा महत्वपूर्ण भ्रादमी थां जिसके जरिए राजीव गांधी के कातिलों तक यहचा जा मकता थां। सिर्फ तीन दिन में उसका कत्ल हो जाता है या वह खुदकशी कर लेता है बड़े अफसोस की बात है कि हम उसकी हिफांअत कर सके।

मेरा पहला सवाल मंत्री महोदय से यह है कि वह खुद मद्रास तशरीफ ले गए ग्रौर वहां जाकर उन्होंने बजाते खुद जाति तौर पर सब चीजों की छान-बीन की स्रौर यहां हाउस में जो स्टेटमेंट दिया है मेरा पहला सवाल उनसे यह है कि क्या षण्मुगम खुद फरार हम्रा, जो दास्तान उन्होंने बताई है, जैसे उन्हें बताई गई, क्या मंत्री महोदय खुद उसमे मृतमईन है ? क्या उनको तसल्ली है कि जो दास्तान बताई गई है वह सही हो सकती है ? दूसरा, जो मैंने इस स्टेटमेंट को पढ़ने के बाद महसूस किया वह ऐसा लगता है कि जैसे वण्मुगम भाग गया इस थ्योरी पर काम हो रहा है, मेरा ख्याल है कि इस पहल पर भी तवज्जह देनी चाहिए कि षण्मुगम भाग नहीं गया बल्कि भगाया गया ग्रौर उसका इशारा हमारे बहुत सारे मैंबरान ने डायरेक्ट ग्रौर इनडायरेक्ट किया। इस पहलू को किसी भी हालत में नजर-श्रंदाज नहीं करना चाहिए । तीसरी, श्र**हम** वात यह है कि जो 14 लोग इस सिलसिले में स्रब तक गिरफ्तार किए गए हैं, क्या मंत्री महोदय यहां ग्रास्वासन देंगे, यह जानका**री दें**गे कि जो 14 थे उनमें ग्र**ब** 13 रह गए तो उनमें क्या कोई ऐसा ग्रहम ग्रादमी है जो षण्मुगम जैसी कु**छ** मालुमात रखता है? उसकी भ्रौर उन 13 बाकी लोगों की हिफाजत का क्या बंदोबस्त किया गया है? कहीं ऐसा तो नहीं कि

कुछ दिनों के बाद हमें फिर कोई ऐसी घटना सुनने को मिल ग्रौर यहां होम मिनिस्टर को फिर जवाब देना पड़े ? इसलिए उन 13 श्रादमियों की हिफाजत का क्या बंदोबस्त किया गया है भ्रौर इसका मुकमल एशोरेंस यहां होम मिनिस्टर साहब को इस हाउस में देना वाहिए और बताना चाहिए । बहुत-बहुत श्राक्रया ।

†[شری صحمد (فضل عرف م -افضل (تر پرديش): سر کچه دن چہلے اسی ماؤس نے آندر راجیو گاندھی کی ہتیآ نے سلسلہ میں بہت دیر تک اور بهت لمهی بحث هود، -میں نے اس وقت یہ بات کہی تھی که کس طریقه سے پلانڈ طریقه سے اور جدنی سوفیسٹکیلک طریقه سے رآجیو گاندھی صاحب کی معتبا کی کئی تو مجھ لکتا ہے - که اسکے اندر بہات ہوے ھاتھ انوالور ھیں -میں نے یہ بھی کہا تھا کہ کھتھ سال پہلے پاکستان میں جس طرح جلال فیاءالحق دو مارا گیا تھا اور آج تک اس آموں کی توکری میں رکھ ھوٹے بنوں کو رکھنے کرالے ھاتھ جس طوح سے نہیں پکڑے کئے۔ بالکل اسی طرح سے میں نے شبہه طاهر کیا تھا که راجهو کاندھی کے قتل میں اصل جو آلوگ انوالوؤ هیں وہ هاتھ مجھے لکتا ہے بہت مشکل هے که یہاں پاہوے جائیں ۔

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please seek clarifications and don't make a speech. Don't make speech. I am not going to allow you to make a speech. ow please seek your clarifications.

شرى مصيد انضل عوف م- انضل: سر مجهد للتا هي كه جس طرح سے انکواگری هو رهی هے - اور شلمکم کا جس طرح سے قتل هوا هے یا خود کشی هوئی هے اس ہے۔ مهرے شههه کو آور زیاده تقویت ملتی هے۔ مضبوطی بیدا هوتی هے۔ هوم منسلو صلے سے جو بھان بہاں پر دیا مے

اور اسمیں شلمگم نے قرار ہونے کی جو داستان انهوں نے بنائی ہے اسکو سنكر ايساً لكتا ي - كه جيسه أب پىيكى كى يېت ھى تھرة ريڪ فلم دہکھ رہے ھیں جسکے اندر ڈائریکٹر نے اور پروقیوسر نے اس بات کا خیال ھی نُہیں کھا که کہاں سے کسی كوتى كو ملايا هے - يه بات ايك فمة دار هخص - ايک ذمه دار آدمی کے گورنملی کے سب سے اھم هوم منستر صاحب نے اس هاؤس مين انفارميش د هے - جو عوام کے خلق نے نہیں اتر سکتی شامگم ۱۳ آدمیوں کے اندر سب سے زیادہ مهد، و پورن آدمی تها - جسکے ذریعے راجهو کاندهی کے قاتلوں تک پہونچا جا سكتا تها - صرف تين دن مين اسکا قتل هو جا با سی یا ولا خودکشی كو لهيها هے بوے افسوس كى بات هُے ۔ که هم اسلمی حقاظت نههن کر سکے -

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ميرا يهلا سوال منترى مهودء سے یہ ھے کہ وہ خود مدراس تشریف لے کئے - اور وهاں جاکر آنہوں نے پذات خود ذاتی طور پر سب چیزوں کی چهان آبون کی اور یہاں هاؤس میں جو استیتمات دیا ہے مهرا بہلا سوال ان سے یہ ھے که کھا شذ کم خود فرار هوا - جو داستان انہوں نے بتائی ہے - جیسے انہیں بتائی گئی - کیا منتری مہودے خود مطمئين هيل - كيا آنكو تسلى هے که جو داستان بتائی کلی هے -ولا صحیم هو سکلی هے - دوسرا جو مين ج اس استيقىلت كُوُ یوهنے کے بعد محصوس کیا وہ ایسا لَکُتا هے کہ جیسے فنسکم بھاک کیا اے تھیوری پر کام ہو رہا ہے۔ میرا خیال ہے کہ اس پہلو پر بھی توجهه دینی جاهئے که شنگم بهاگ نهین کها بلکه بهکایا کیا هے اور اسکا الشارة همارے بهت سارے ممبرآن نے قائریکت اور انقائریکت کھا اس پہلو کو کسی بھی حالت میں نظر انداز نہیں کرنا چاھئے - تیسری اهم بات یه هے که جو ۱۳ لوگ اس

[†]Translation in Arabic Script.

re. escape from

سلسله میں اب تک گرفتار کیے گئے ھیں - کہا ملتری مہودے یہاں آشوآس ديركي - آية جانكاري ديدگي كه جو ١٨ ته انمين اب ١٣ ره كلي تو انمین کیا کوئی آیسا اهم آدمی هے دو شامکم جیسی کچھ معلومات ركهتما هـ - اسكى آرر ان ١٣ باقى دوگوں کی حفاظت کا کھا بندوبست کها گها ه - کههن ایسا تو آنهین کہ کچھ دنوں کے آبعد ممیں کوئی ایسی گھٹنا سننے کو ملّے یهاں هوم ملسلر کو پهر جواب دیدا يوء - اسلك ان ١٣ أفسهون حُفاظت كا ديها بندويست هے - اور اسکا مکمل ایشوریلس یہاں هوم منستر صاحب کو اس ماکس مين دينا چاهئے - اور بتانا چاهئے-بهت بهت شکریه -

उपसभाः यक्ष (डा॰ नगेन सैकिया) श्री राम भ्रवधेश सिंह। ग्राप भाषण मत कीजिएगा, सिर्फंसवाल पूछिए।

श्री राम स्रवधेश सिंह : उपसभाध्यक्ष महोदय, मैं उन तमाम सवालों को नहीं नहीं दोहराऊंगा जिनके जरिये स्पष्टीकरण मांगा गया है। घटना का जो पूरा पूरा ब्यौरा दिया गया है, उस ब्यौरे में मैं नहीं जाना चाह्ता हूं। मान्यवर, मझे इस स्टेटमेंट के पराग्राफ-7 से नीचे कुछ सवाल पूछने हैं। पहली बात तो यह है कि सरकार ने जो बयान दिया है उस में कही कोई तर्क नहीं बैठता है। बिना तर्क के बात कही गयी है। जैसे कि, पैराग्राफ-8 में यह बात कही गयी है कि दंड प्रक्रिया संहिता की धारा -176 के तहत मजिस्ट्रेट द्वारा जांच करने के भ्रादेश दिए गए हैं। एक तो यह वाक्य है ग्रौर दूसरा वाक्य है कि केन्द्रीय **जां**च ब्यरो उन परिस्थितियों की जांच **क**रेगा जिनके भ्रंतर्गत वह हिरासत से भाग निकला था तथा उसके लिए जिम्मेदारी निर्धारित करने के लिए एक ग्रपर निदेशक के नेतृत्व में जांच कराने के ग्रादेश दिए हैं। रिपोर्ट प्राप्त होने पर कार्यवाही की जाएगी। मान्यवर, इससे बृद्धिहीन बयान कुछ भी नहीं हो सकता है। इससे ग्रवित्रे*क*शील बयान कुछ भी नहीं हो सकता है क्योंकि क्या सी.बी. भ्राई. से भी दक्ष मजिस्ट्रेट की

death of Shri Shanmugam,

one of the accused in the Rajiv

Gandhi's Assassination Case

जांच होगी? कहते हैं कि मजिस्ट्रेट को जांच के ब्रादेश दिए गए है। तो क्या श्राप मजिस्टेट को सी.बी.ग्राई. से ज्यादा काबिल समझते हैं जांच करने के बारे में या क्रिमिनल एक्टिविटीज के वारे में ? दूसरी श्रोर फिर कह देते हैं कि, एक श्रपर-निदेशक के नेतत्व में जांच करने के ब्रादेश दिए गए हैं ' तो ग्राप ग्रोवरल प कर रहे हैं एक दूसरे को कि मजिस्ट्रेट जांच का नाम कर रहा है, फिर श्रपर-निदेशक काम कर रहा है। दोनों की जांच जांच सही मानी जाय या नहीं मानी जाय श्रौर जो नतीजे उस ग्राए उसको उलझाकर रखा जाय । फिर गृह मंत्रालय में उस दुर बहस चले कि मजिस्ट्रेट ने जो जांच की है वह रिपोर्ट सही है या ग्रपर-निदेशक ने जांच की है. वह रिपोर्ट सही है ? इसलिए यह बयान तो वाहियात है और मैं समझता हूं कि इतना घटिया बयान कोई नहीं दे सकता है इस सदन को गुमराह करने के लिए । दूसरी बात यह है

उपसभाव्यक्ष (डा॰ नगेन सैकियः) : बात है या सवाल है ?

राम ग्रवधेश सिंह: यह मैं पूछ रहा हूं कि ग्राखिर ये दोंनो जांच करने के बाद सरकार क्या करेगी? किसकी बात को सही मानेगी या यह उलझाने के लिए किया है?

मान्यवर, दूसरा सवाल यह है कि राज्य प्रशासन को निर्देश दिए गए हैं कि वह शव परीक्षा तथा रासायनिक जांच करते हए थक की जांच रिपोर्ट शीघ्र दे जोकि मृत्यु के कारणों का पता लगाने के लिए ग्रावश्यक है। मान्यवर, पैरा ग्राफ-10 में लिखा है, विधि विज्ञान प्रयोगशाला, मद्रास ने यह निष्कर्ष निकाला है . . . (समय की घंटी) . . . कि पणमुग न के थुक म कोई विप्रीका पदार्थ नहीं है। तो जो विधि विज्ञान प्रयोगशाला है, उसने तो यह निष्कर्ष निकाल ही दिया है कि इसमें कोई विष नहीं है, जहर से उसकी मृत्यू नहीं हुई है ग्रौर इसमें एक निष्कर्ष निकाल दिया गया है, तो फिर ग्राप किस बात के लिए जांच कराना चाहते है? क्या उसने निष्कर्ष मनमाने ढंग से दे दिया है ? उसके विसरा की या उसके थूक की जांच की गयी या बिना विसरा ग्रौर थूक की रासायनिक जांच के यह निष्कर्ष निकाल दिए गए ? यह मैं मंत्री महोदय से जानना चाहता हूं कि जो निष्कर्ष निकाले गए

re. escape from

हैं विधि विज्ञान प्रयोगशाला मद्रास, में, उसमें उसकी रासानिक जांच हुई थी या नहीं ? अगर नहीं हुई हो तो यहां इस शब्द को लिखने की कोई जरूरत नहीं थी। तीसरी बात इससे निकलती हैं कि क्या वेसरा ग्राज भी सुरक्षित हैया उसकी थूक, लार क्रांज भी सुरक्षित है ग्रागेकी जांच के लिए?... (समय की घंटी)...

श्रंत में, एक बात मैं पूछना चाहता हं ... (व्यवधान)...

डा० ग्रबरार ग्रहमद : राम ग्रवधंश जी ग्रभी कहां से ग्रंत कर रहे हो।

उपसभायक्ष (डा॰ नगेन सैकिया): राम ग्रवधेश जी, प्लीज कनक्त्युड ।

श्री राम ग्रवधेंश सिंह : हां, रत्नाकर पाण्डेय को तो अपने दे दिए 45 मिनट, और मैं तो संक्षेप में कह रहा हूं।

THE VICE-CHAIRMAN SAIKIA): You were not there. I announced that every Member would minutes. I have get threee you more than three minutes.

श्री राम ग्रवधेश सिंह : ठीक है, दो मिनट में कर देता हूं।

उपसभाष्यक्ष (डा० नगेन सैकिया) नहीं दो मिनट में नहीं, एक मिनट में समा:त **कर**ना होगा। प्लीज कनकल्यड ।

श्री रान ग्रवधेंश सिंह : मःन्यवर, यह षणमगम ने सरेण्डर किया था, उसकी कोई गिरफ्तारी नहीं हुई थी और इस बात को ध्यान में रखना होगा। जब उसकी जान पर खतरा मंडराने लगा होगा कि शायद जिन लोगों की उसने सहायता की थी, जो हत्यारे, लोग थे उनसे हमारी जॉन नहीं बचेगी इसलिए सरकार के संरक्षण में जाकर भेद खोला जाए। उसने भद खोला ग्रौर भेद खोलने पर जो सही किमिनल थे, जो कांस-पिरेट थे, उन तक सरकार के हाथ पहुंचने लगे थे क्योंकि यह ट्रांसमीटर, हथियार वगैरह बरामद होने लगे थे तो सरकार को चाहिए था कि उसकी सुरक्षा का ज्यादा से ज्यादा प्रबंध कराती ।

मान्यवर, यह पैरा "8" में लिखा है --VICE-CHAIRMAN THE NAGEN SAIKIA): You seek clarifications only and conclude now.

श्री राम अवधेष सिंह: मैं कह रहा हूं, मान्यवर, मेरी बत सुन लीजिए, मैं कोई बकवःस नहीं कर रहा हूं, मैं प यंट बता रहा हूं कि ग्रभी पता लगाना है, यह बात सही कही जा रही है....

Gandhi's Assassination Case

(DR. THE VICE-CHAIRMAN NAGEN SAIKIA): I shall call next speaker now.

श्री राम ग्रवधेंश सिंह : मान्यवर, श्रभी भी इसमें जिम्मेवारी तय करने की बात कही जारही है। क्या ग्रब भी सरकार को मालुम नहीं है कि जो लोग वहां पर उसकी सूरक्षा में थे चाहेडीःजी० थे, डी० ग्राई० जीः थे, जो बड़े-वड़े स्राफीसर थे, सी स्प्रार पी े के लोग थे, मैं यह जानना चाहंगा कि क्या वे ऐसे सेन-सिटिव किमिनल को हम हाथ धोने की छट्टी देदेंगे ? इन्म लोगभी जेल में रहे हैं। इन्म लोग सत्याग्रह करते हैं, जेल जाते हैं। हाथ धोने जाते हैं तो पुलिस ग्रपने हाथ से पानी लेकर रहती है और ग्राप इनमें भारी किमिनल को कह देंगे कि जाग्रो, ग्रंधेरे में हाथ धो लो ? मैं यह कहना चाहता हूं, मेरा चार्ज है कि पुलिस **के ग्रंद**र पंनिट्रेट किए गए हैं विदेशी एजेन्सियों के लोग। एल ०टी ०टी ०ई० तो बहत छोटी चीज है, उसके पीछे बड़े हाथ हैं, इंटरनेशनल हाथ है। इसलिए सबसे बड़ाखतरायह है कि हमारी पुलिस के अप्रंदर ऐसे तत्व घुस गए हैं, जिन्होंने भगाया है। इसमें श्रब जांच की कोई जरूरत नहीं है क्योंकि दो मिनट हाथ धोकर भ्रगर नहीं भ्राया तो उतने में हल्ला किया होना चाहिए । मैं पूछना चाहता हूं मंत्री जी जी से कि वह जब हाथ धीने गया तो उसके किलने मिनट बाद हल्ला किया गया कि वह श्रादमी भाग गया ? श्रगर दो मिनट या पांच मिनट के ग्रंदर चिल्लाया होता, हल्ला किया होतातो भ्रगल-बगल में सोयेलोग जाग जाते ग्रौर वह ज्यादा दूर तक नहीं भाग सकता था।

मत्यवर, अगर ऐसे किमिनल को चार मिनट या पांच मिनट छोडते हैं तो भी वह काफी है। सगर, इसमें भागने का उसका कारण इसलिए नहीं हैं कि उसने सरेण्डर किया था, वह ग्रारेस्टेड नहीं था। इसलिए मेरा चार्ज है, कि गृह मंत्री ब∹ाएं, पह तो थे नहीं ग्रभी हाँकम में, मेरा चार्ज है कि पृहमंत्री इसके लिए जिम्मेदार हैं ग्रौर इस तरह

one of the accused in the Rajiv Gandhi's Assassination Case

[श्री राम ग्रवधेश सिंह]

का गुमराह-कारी बयान देकर सदन को गुझराह किया है, देश की जनता को गुझ-राह जिया है। इस बात के लिए इस्तींफा देना चाहिए क्योंकि इतने गंभीर मध्यले को यह इतने हल्के ढ़ग से ल रहे हैं ग्रीर बयान में कहते हैं कि ग्रभी भी हमको रिस्पोंसिबिल्टी फिक्स करनी है । ्र जब कि वहां सारे लोग है ग्रीर धोने के बहाने, यह कह रहे है कि भाग गया है। नहीं भागा। जो स्रफसर हैं उन्हें तत्काल. ग्रभी सस्पेंड किंग्ए, उसके लिए जांच पीछे करने की जरुरत कस्टडी में लीजिए कि तमने भगाया, तुम्हारा इसमें हाथ है, तब तो में समझूंगा कि सिन्सियर हैं अपने नेता क कातिलों को प्रअडने के लिए, नहीं तो मै प्रमञ्जाकि क्राने नेताको मृत्युपर नकली, घड़ियाली आंस बहाते हैं और सना में रहते हुए भी कोई काम नहीं करते।

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): Sir, the first point on which I would like to seek clarifications from the Home Minister is as to what prompted him to airdash to Madras. Did he take this decision on his own accord or wit it decided in the Cabinet meeting? Secondly, Sir, after having made the visit the statement that he of the made is bereft particulars which every Member here is seeking. He first visited the place where Shri Rajiv Gandhi was assassinated homage. paid his His of visit place was Karchipuram where he met had Paramacharya. After that, he flew over the area and had an aerial view of the place committed suiwhere Shanmugam cide. I most respectfully ask: Is that the reasons why the Minister visited the place or was it to elicit information from the people who are conducting the investigation? Hon. Member, Shri Upendra had also read out a wire that was sent to the authorities concerned. Prime Minister the President, the and the Home Minister by the wife

of the decreased saying that her husband had been murdered by the CBI. In that case, we all expected him to visit the place and, in fact, it has been reported in the Hindu that a lol of people had gathered there are they wanted to meet the Home Minister and make their submissions in connection with shrouded nd mysterious death. But he did not visit the people. I would like to know from the Minister as to wha prevented him from landing. It has been mentioned that the helicopter had developed a snag. how did he land at Meenambakkam? Hence I would like to know the Home Minister as to what prevented him from visiting the of suicide. A lot of theories been given by the SIT. But these will not theories convince House. My third point is, after one reads the statement, one will find that it is nothing but a cock-andbull story and nobody would believe. it. From 5 P.M. on 18th July, 1991 to 9 PM on 19th July, 1991, almost for 21 hours, the man was with them. As is usual in the police department, there will be a confession which leads to a discovery under section 27 of the Evidence Act. That is the modus operandi of the police officials. police searched the forest areas and a lot of things were recovered. This has been stated by the investigating team. After all these things, will a man be capable of scaling a wall and run away from the police custody? No man with common sense would believe this story. Had Home Minister visited the and listened to the people he would have got some idea about happened. He wanted to find out the truth. But where is the truth coming? It is just like an aerial view, just like people going and This is not satisfactory. I request for a clarification from the Home Minister.

Sir, the police people have described all the items to make it appear as a clear case of suicide. But they have missed one thing. There is absolutely no injury. But, if it is a ase of suicide, there must be rope marks and it is an inevitable thing and it must be an elogated mark also. But, in this case, there is absolutely nothing there. Therefore, it is clear that either the officials have used third-degree methods because of which he died or the enemies of Shanmugam had taken him stealthily and murdered him. That must be the conclusion. I would like to know what the conculsion our Home Minister has come to on the basis of the facts have been narrated by the people.

As the former Leader of the Opposition has pointed out a person who wants to commit suìcide needs a small rope only. But this rope is about sixty feet in length. What is this? It is a cock-and-bull story and we are not prepared to believe it. They want to prove that it is a case of suicide. As he very clearly pointed out, if it is a case of suicide, how is it that he is there on the ground? He is almost touch Moreover, the ground. police officials have said, and it is there in the police investigation also, that he was even prepared to be an approver. In that case, was he hot an important witness?

Then, Sir, he was flown in a helicopter to Madras and he was kept there in police custody and then was transferred to the place of occurrence. The DIG, the SP and two Inspectors were there and two constables were also there. action has been taken against these people as of today? It is also menthat the two tioned in the papers constables are the persons lowest in the grade and these people been asked to take action these constables. But no action has th- off re

There is another thing also. The post-morterm certifiate or report is given immediately after it is done, after it is finished. In this case it has not been done so. Therefore, it is nothing but a cooked up This way we are not only losing the important links but for the also giving roomother fellows to escape. So, in a serious matter of this type, I do not know whether this is the way the investigation is to be done. Our honourable Home Minister has given a good chit to them. I do not say anything against that. But are there not very serious lapses? The most important link in the whole case. that is, this person, Shanmugam, is not there now. He has been allowed to escape and then die or was killed. This is a serious lapse. Therefore, I want clarifications from the Home Minister on all the points have raised. Thank you, Sir.

श्रीमती सत्या बहिन : सन्यवर, मेरा एक पौइट अफ ब्रार्डर है ।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): What is your point of order?

श्रीमती सत्या बहिन : सर, मैं इस म्रोर ग्रापका ध्यान माक्षित चाहती हूं कि सदन के सामने यह जो लिस्ट ग्राफ बिजनेस है उसको देखकर मैं ग्रापको बताना चाहती हं कि इसमें जो ग्रपराधी है उसके नग्म के साथ "श्री" लगाया हन्ना है--हर जगह षण्मगम " राजीव गांधी जी के सामने नहीं लग या गया । यही स्टेटमेंट भी है। यह बड़ी न्रक्लीपदेह बात है हम सब लोगों के लिये और बड़ी गर्मनाक बात है। मोन्यवर, इतना सम्मान उसको क्यों दियां जा रहा है ग्रौर उसके नाम पर हर जगह "श्री' लगाया ना रहा है जबिह राजीव गांधी जी के सामने विल्कृत नही लगाया गया है।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): I am told that it is a part of his name...(Interruptions)...

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tions)...

one of the accused in the Rajiv Gandhi's Assassination Case

DR. ABRAR AHMED: Sir, this is a very serious thing. This should be clarified. (Interruptions) . This a very serious thing and a sensitive thing... (Interruptions)...

श्रीशंकर दयाल सिंह म न्यवर. गह मंत्री जी ने नहीं सुना।

श्रीमती सत्या बहिन : यह सदन को भी ध्यान में देना चाहिये... (व्यवधान)

VICE-CHARIMAN

NAGEN SAIKIA): O.K. Your point The Home Minishas been taken. When the time comes ter is here. he will reply to it...(Interruptions).. He will reply to your point ... (Interrup-

श्री शंकर दयाल निह (बिहार): सन्यवर, अपके सध्यम ये गृह मंत्री जी का ध्यान ग्राजीयत करना चहता हं कि सत्ताधारी दल की एक सतिनीया लदस्या ने इस बात की ग्रोर गृह मंत्री जी 📆 ध्यान दिलाया है कि जो स्टेटमेंट हिन्दी में दिया है उसमें सप्रधी षणम्गम् के लिये तो "श्री" शब्द जोड़ा है राजीव गांधी के लिये गापने श**ब्द** नहीं जोडा L यह वर∃व में बहु∵ गंभीर सक्षका है। इसके लिए मैं खेद व्यक्त करता है।

गृह मंत्री (श्री एस॰बी॰ चन्हाण): श्रगर मुहा से यह गलती हो गई हो ती उनके लिए मैं साफी च हक है।

श्री सुरेश पचौरी (मध्य प्रदेश) : मान्यवर, मैं- अपके सध्यम ने न्योतार से यह जनना चाहुंगा कि क्या यह पता थाकि षण्मुगम् की बान को खतरा है ? यदि हां, तो उसकी जान की सूरक्षा के लिए सरकार की ग्रोर से क्या प्रयास किए गए ! मत्यवर, षण्मगम् हत्याकांड के सिलसिले में प्रमुख जानकारियां दे रहा था । उसे कोई मार डालेगा या वह स्वयं भाग जाएगा या भगा दिया जाएगा, ऐसी कोई ग्राशंका की थी ग्रीर यदि थी नो सरकार की तरह से क्या **प्रिकॉशनर्थ मैजस** लिए गए ग्रीर क्या

वे प्रिकॉशनरी मैजर्स पर्याप्त थे ! षण्मगन हुथ धोने के बहतने भागः तो ऐसे प्रिकॉशनरी मैजर्स प्रपत्र एगए कि उनकी परिणति यह हुई कि षण्मुगम की लाग कहीं और लटकी हुई पाई गई इससे सम जाहिर हो । है कि सरकार कि नरफ से प्रिकॉशनरी मैजर्स नहीं लिए गए।

महोदय, मंत्री जी ने अपने वक्तव्य में जम्हिर किया है नि वे खुद उसा जगह पर गए ग्रीर उन्होंने संबंधित ग्रधिकारियों से बाठ की । तो मैं यह जानना चहुंगा कि उन्होंने जित-जित अधिकारियों को ढीज के लिए दोषी पत्या ग्रीर उन पर अभी तक क्य कार्यवाही की गई ग्रपने वक्राव्य में उन्होंने इस बात का कोई उल्लेख नहीं किया है । महोदय, चंकि वहां सी.बी.प्राई. के ग्रॉफिसर्स भी मौजद थे जो एस. यहि.टी. के में दर्श हैं तो इसते सी.बी.बर्ड. और एस.ब्राई. टी. की कार्यक्षयक्का पर प्रश्वकाचक चित्र लग गया है । इसित्रए मैं जातना चाहंगी कि उनके खिताफ मंत्री जी का कार्यकाही करने जा रहे हैं।

महोदय, षण्मुगम की मुलाकात उसके श्रांकल से हुई इस बात को निक्र गया है। मैं जानना चाहता हूं कि म्लाकात की इजाजन किसने दो थी ग्रौर किसकी उपस्थिति में उन दोनों की बान हुई : क्यामंत्रो जो ने यह जानने का प्रयत्म किया कि उन दोनों के बीच में का बानें हुई ! समव है तिउन वातों को यह परिणति हुई हो कि उनकी मौत हो गई।

महोदय, पण्युगम की छोती बनियान होने 즉 [जिक क्षिया गया है लेकिन इस बात का जिक नहीं किया गया है कि ये चीजें कब हुई और उनका निरीक्षण किया गया नहीं ? मैं यह भी जाना च हता हूं कि षणम्गम के शव को जिस व्यक्ति सबसे पहले देखा, उसने किउने बजे **भौ**र कितने वर्जे रिपोर्ट कराई? क्याउस रिपोर्ट में इस बात का जिक्र था उसने षण्मगम के शव को देखा केवल यह जित्र था कि उसने एक ऐसे सव को देखा है जिसे वह पहचान नहीं सका है।

सहोदय, नाग पट्टनम में पोस्टसार्टम किया गया : तो इस संबंध में मैं यह जानना चाहुंगा ि क्या वहां पोस्टमार्टम करने के लिए पर्याप्त इक्विपमेंटस थे 🔈 किस स्तर के डाक्टर ने पोस्टमार्टंश किया। क्या उस पोस्टम टेम में फोरें मिक एक्सपर्ट को इन्वॉल्व किया गया था या केवल एक साधारण डाक्टर मे पोस्टसार्टम करवा लिया गया ! महोदय, जब पोस्टमार्टम करते हैं तो उन अन्गेन्स को प्रिजर्व करके रखते हैं जिनकी ग्रावश्यकता पड सकती है। क्या उन ग्रागिन्स को प्रिजुर्व किया गया, यदि हां तो वे कौत-कौन से अर्थान थे : महोदय, यह बहुत दुर्भाग्यजनक बात है कि 20 तारीख को पोस्टमार्टम हुआ और आज 25 तारीख को मंत्री जीको इस पर अवाब देना है। तो क्यः मंत्रो जी श्रपने उत्तर में उस पोस्टमार्टम रिपोर्ट का जिक्र करेंगे ! यदि पोस्टमार्टम रिपोर्ट अभी तक प्राप्त नहीं हुई है तो यह बहुन दुर्भाग्यजनक बात है। उस ढंग की ढिलाई का सब्त इससे सिलता है जिस ढग की ढिलाई की वजह ये शतम्गम की मुरक्षा के पर्याप्त उपाय सरगार की तरफ से नहीं किए जा सके।

महोदय, दाह संस्कार की इजाजत किसने दी ? उसके परिवार वालों के उसका शव देने के ग्रादेश किसने दिये. इस बात की जांच करना भी जरूरी है।

महोदय, स्टेटमेट के बिन्दु 8 पर यह दिया गया है कि सी.बी.ग्राई. ने जांच का कार्य भ्रपने भ्रपर निदेशक दे दिया है। सी.बी.म्राई. पहले ही प्रश्नवाचक कटघरे में खड़ी हो गयी है, जिसकी उपस्थिति में षण्मगम · गया था या भगा दिया गया था, उस सी.बी.ग्राई. के ग्रपर निदेशक इसकी जांक करें, यह बात संतोषजनक नहीं है। इसलिये किसी ग्रार न्यायिक ग्रधिकारी को इसकी जांच करनी चाहिये। जिन सी.बी.ग्राई ग्रधिकारियों की मौजूदगी में वह भाग उस सी.बी.ग्राई. या पुलिस ग्रधिकारियों को सस्पेंड कर देना चाहिये,

यह मेरी मंती जी से अनुरोध है और मैं ग्राशा करता हूं कि ग्रपने वक्तव्य या उत्तर देते समय वे इस बात नी करेंगे।

महोदय, राज्य पुलिस श्रधिकारियों श्रांर लिट्टे के संबंधों की बात बहुत लम्बे समय से चलती रही है। इसलिये राज्य पुलिस की क्रियाकलापों वाक्षण संदेह क्यक्त करें, तो कोई भ्राश्चर्य की बात नहीं है। महोदय, जहां यह स्यूसाइड स्क्वेंड लिट्टे ने रखा था, तो यह हो सकता है कि एस. भ्राई.टी. द्वारा जांच करने की विधियों को देखकर या उससे संबंधित लोगों को देखकर षण्मुगम की हत्या कर दी गयी हो, यह इसमें षड्यन्त्र रचा गया हो, इसकी भी जांच करना जरूरी है।

मंत्री जी जी ने ग्रपने वक्तव्य में कहा कि जांच का कार्य तीव्रता से चलता रहे। उनकी यह बात बहुत ज्यादा उपयुक्त है। लेकिन जांच का कार्य तीवाता से चलता रहे ग्रार जो मुख्य सूचना देने वाले लोग हैं, वह भी तीवता से मिटाये जाते न रहें, यह बात संतोषजनक नहीं मानी जा सकती है ।

(उपसभापिः पीठासीन हुई)

महोदया, ग्राप जब कुर्सी पर ग्राई हैं, तो श्रापको याद होगा कि सुबह पीलीभीत के लोगों की बात हो रही थी कि उनके शव उनके परिवार के लोगों को दिये नहीं गये। यह षण्मुगम नामक व्यक्ति जो राजीव जीके हत्याकांड से संबंधित है, उसका शव उसके परिवार के लोगों को दे दिया गया, तो उसके म्रादेश किसने दिये, वह जानना जरूरी है।

SHRI M. VINCENT (Tamil Nadu): Madam Deputy Chairman, the statement of the hon. Minister is quite unbelieva-Shanmugam surrendered to the police on 17-7-1991 voluntarily. There-

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death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

[Shri M. Vincent]

fore, it is not yet believable that he escaped on 19-7-1991 and committed suicide just two days after his surrender. When Shanmugam was washing hands, were the Constables not around? If they were there, why did they not fire when Shanmugam started running? It is stated that Shanmugam under the the cover of darkness. The question fo darkness can come only after escaping from the building. Therefore, I would like to know whether there was security lapse in the building. Or was he helped by some officers inside the building?

Madam, the hon. Home visit to Vedaranyam was kept secret. Even the Tamil Nadu Government and the Police were not informed of his visit, journey route and destination in spite of the cordial relations between the Tamil Nadu Government and the Madam, the Minister had total faith in the CBI from whose custody Shanmugam escaped. If that visit to Vedaranyam was so important and confidential that necessitated to keep the Tamil Nadu Government and the Police away, for what reason. Mr. Venkatasubrahmanyam, the former Vice-Chancellor of Pondicherry University, whose house was raided by the CBI one year back, accompanied the Minister to Vendaranyam? What role he has in their investigation? Why Tanil Nadu Government was kept in dark about the visit of the Home Minister '> Vedaranyam? Thank you. Madam.

श्री श्रानन्द प्रकाश गौतम (उत्तर प्रश्नेश): उपसभापित महोदया, षण्मुगम के मर जाने से जो राजीव गांधी की हत्या के मामले में जांच की जा रही थी, वह भी संदेहास्पद हो गयी है र्ग्नार रहस्यमय हो गयी है। यह मामला ग्रार उलझ गया है। इस वक्तव्य में कुछ ऐसी बातें हैं, जो अक्तव्य की सत्यता पर स्वयं प्रश्निचिह्न उभारती हैं। मैं इस बारे में मंत्री महोदय से स्पष्टीकरण जानना चाहूंगा। सबसे पहले इसमें यह लिखा है:

"Shri Shaumugam was arrested by the SIT on 17-7-1991 after he had surfendered himself to the local police."

महोदया, इसके बारे में उसने लोकल पुलिस को सरण्डर किया था, इसमें यह जानकारी नहीं दी गयी कि सरण्डर कब किया गया और किस तरह से सरण्डर किया? पुलिस स्टेशन जाकर सरण्डर किया इसकी कोई जानाकरी नहीं है। इसलिये यह ग्रस्पष्ट सा प्रश्न है। इसको स्पष्ट किया जाना चाहिये।

इस मामले को जो भ्रौर उलझा देता है वह षण्मुगम की मृत्यु से संबंधित है। बयान में मंत्री महोदय की तरफ से भ्रात्महत्या की तरफ संकेत किया गया है। इसमें दो चीजें हैं। एक तो यह है कि उसकी इंकुएस्ट रिपोर्ट भ्रौर पोस्टमार्टम रिपोर्ट निश्चित रूप से उसकी हत्या के बारे में है। किस तरह से हत्या हुई, कब मरा, इसकी सारी जानकारी उसमें निहित है, तो एक वाक्य इसमें लिखा है:—

"No marks of injury were found on the body during the inquest held by the Revenue Divnsional Officer."

हंकुएस्ट रिपोर्ट में ही यह दर्ज किया जाता है कि उसकी बाडी पर हंजरी है या नहीं जबकि रस्सी से हत्या आत्महत्या की तरफ हंगित करता है। निश्चत रूप से मार्क भ्राफ लिगेचर उसकी गर्दन में जो भ्रपरेंटली दिखाई पड़ना चाहिये था इसका कोई जिन्न इसमें नहीं है। भ्रगल वाक्य में यह कहा गया है:

"The inquest report and the postmortem reports are still awaited. The report of the postmortem examination has been reserved, pending Chemical Analysis of Viscera."

ऐसा लगता है कि जिस किसी ने वि यह रिगोर्ट बनाई है, उसको यह भिहीं पता है कि इंकुएस्ट रिगोर्ट और स्टमार्टम रिपोर्ट और विसरा की जांच तीनों चीजें इंडीनेंडेंट हैं, एक दूसरे पर निर्भर नहीं करती हैं। लेकिन इससे

पता यह चलता है कि विसरा की रिपोर्ट को देख करके पोस्ट मर्टम की रिपोर्ट लिखी ज'येगी और इंक एस्ट रिपोर्ट लिखी ज येगी, ऐसा लात हैं। ै मनी महोदय यह जननः चह्रः हं कि इंक्एस्ट रिपोर्ट जो पोस्टमार्टम के पहले तैय र की जाती है, सील करने के समय वह रिपोर्ट कहां पर है ग्रौर किस के प स है ? जो उपलब्ध नहीं हो सकी ? दूसरे यह कि पोस्टमार्टम की रिपोर्ट भी किस के पास पेंडिंग है ? ऐसा लगता है जिसरा रिपोर्ट को देखकर लिखे जाने का मकसद है और ग्रभी तक वह रिपोर्ट तैयार नहीं की गयी है। अन्तिम प्रश्न यह पूछना च हत हूं कि यह रिपोर्ट किसके पःस है और क्या मंत्री मह दय इन दोनों रिपोर्टी में ग्रंकित तथ्यों के बारे में जानकारी सदन की देंगे और देंगे, तो वह कब तक देंगे, यह मैं जानना चाहतः हं।

SHRI SARADA MOHANTY (Orissa): I would like to know from the Home Minister as to why the SIT chose a particular bungalow without proper security arrangements for interrogation.

SHRI SHIV PRATAP MISHRA (Uttar Pradesh): Madam Deputy Chairman, I would like to know through you from the hon. Home Minister of India, whether Shanmugam had surrendered or was arrested on 17-7-1991. He was taken on remand on 18-7-1991. I want to know whether it is correct that he was searched from 5 p.m to 9 a.m. on 19 July, 1991 and was brought to inspection bungalow at Vedaranyam at 3 p. m. and investigation continued till 9-45 p.m. Mr. Shanmugam escaped by 10-35 p.m. on 19 July, 1991. The body was found at 6 A.M. on 20th July. During the investigation between 3 P.M. and 10.45 P.M., what are the findings or the clues found relating to assassination of Shri Rajiv Gandhi? Shanmugam, as has been described by the hon. Home Minister, was the main link in the assassination of Shri Rajiv Gandhi, and the findings and clues during this investigation can be a vital source to trace out the other culprits, can the hon Home Minister ensure that these findings and clues will be preserved and not destroyed as happened in the escape of Shanmugam? Will it be ensured by the Home Minister?

THE DEPUTY CHAIRMAN: Now, the Home Minister...

SHRI S. B. CHAVAN: I will reply

tomorrow after Question Hour.

THE DEPUTY CHAIRMAN: Then we have the special mentions and half-an-hour discussion. We take up special mentions now. Shri Ganesan.

SPECIAL MENTIONS

Resentment among employees of the Bureau of Indian Standards

SHRI MISA R. GANESAN (Tamil Nadu): Madam Deputy Chairman, I thank you very much for giving me an opportunity to have my special mention. Through this special mention I want to draw the attention of the Government to a very serious state of affairs that is prevailing with the employees in the Bureau of Indian Standards in respect of discrimination in their promotions.

The Indian Standards Institution which is a very old institution has been functioning from January 1947 to prepare and promote standards,

established with effect Te BIS was from 1st April, 1987 under the provision of the Bureau of Indian Standards Act. 1986, and it took over the functions, assets and liabilities of the ISI. Bureau is a body corporate consisting of members representing the ment, industry, scientific and research institutions and other relevant interests charge of Food and with Minister in Civil Supplies as its President and Minister of State or a Deputy Minister, if any, as Vice-President. The Bureau is assisted in its functions by an Executive Committee.